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PARLIAMENTARY DEBATES

# RAJYA SABHA

OFFICIAL REPORT (FLOOR VERSION)

(PART-II)

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[P.T.O.]

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**Committee on Education, Women, Children, Youth & Sports**

Shri Vivek Thakur — *Chairman*

**RAJYA SABHA**

Dr. Faiyaz Ahmad  
Shri Bikash Ranjan Bhattacharyya  
Ms. Sushmita Dev  
Dr. K. Keshava Rao  
Shri Akhilesh Prasad Singh  
Dr. Kanimozhi NVN Somu  
Dr. M. Thambidurai  
Shri Ghanshyam Tiwari  
Shrimati Sangeeta Yadav

**LOK SABHA**

Shri Rajendra Agrawal  
Dr. T. R. Paarivendhar  
Dr. Dhal Singh Bisen  
Shri Santokh Singh Chaudhary  
Shri Sangamlal Kadedin Gupta  
Shri Sri Krishna Devarayalu Lavu  
Shri Ghanshyam Singh Lodhi  
Shri Sadashiv Kisan Lokhande  
Dr. Jaisiddeshwar Shivacharya Mahaswamiji  
Shri Asit Kumar Mal  
Shri Anubhav Mohanty  
Shri Balak Nath  
Shri Chandeshwar Prasad  
Shri T.N. Prathapan  
Shri Ratansinh Magansinh Rathod  
Shri Jagannath Sarkar  
Dr. Arvind Kumar Sharma  
Shri Vishnu Datt Sharma  
Shri Dharambir Singh  
Shrimati Pratibha Singh  
Shri S. Venkatesan

**Committee on Industry**

Shri Tiruchi Siva— *Chairman*

**RAJYA SABHA**

Shri Birendra Prasad Baishya

Shrimati Sulata Deo

Shri Hardwar Dubey

Shri Mithlesh Kumar

Shri Sandosh Kumar P

Shri Hishey Lachungpa

Shri Rajeev Shukla

Dr. Ameer Yajnik

Dr. Sikander Kumar

**LOK SABHA**

Shri Hanuman Beniwal

Ms. Mimi Chakraborty

Shri Bharatsinhji Shankarji Dabhi

Shri Hemant Tukaram Godse

Dr. S.T. Hasan

Shri Mohanbhai Kalyanji Kundariya

Shri Ravindra Kushawaha

Shrimati Poonamben Hematbhai Maadam

Shri Bidyut Baran Mahato

Shri Ramprit Mandal

Ms. S. Jothi Mani

Shri Vincent H. Pala

Shri Chirag Paswan

Shri T.R.V.S. Ramesh

Shri Y. S. Avinash Reddy

Shrimati Gomati Sai

Shri Ravi Kishan Shukla

Shri Sunil Soren

Shri Sunil Dattatray Tatkar

Shri Su. Thirunavukkarasar

Shri Vijayakumar (Alias) Vijay Vasanth



**Committee on Personnel, Public Grievances, Law and Justice**

Shri Sushil Kumar Modi — *Chairman*

**RAJYA SABHA**

Shrimati Vandana Chavan  
Shri Mahesh Jethmalani  
Shri Kanakamedala Ravindra Kumar  
Shri Sanjay Raut  
Shri Sukhendu Sekhar Ray  
Shri K.R. Suresh Reddy  
Shrimati Darshana Singh  
Shri Vivek K. Tankha  
Shri P. Wilson

**LOK SABHA**

Shri Manickam Tagore B.  
Shri Kalyan Banerjee  
Shri Pradan Baruah  
Shri Venkatesh Netha Borlakunta  
Shri Durai Murugan Kathir Anand  
Shri Vinod Chavda  
Shrimati Veena Devi  
Shri Jasbir Singh Gill  
Shri Choudhury Mohan Jatua  
Shri Raghu Ramakrishna Raju Kanumuru  
Shri Jyotirmay Singh Mahato  
Shri Malook Nagar  
Dr. Ramesh Pokhriyal "Nishank"  
Shri Suresh Kumar Pujari  
Shri A. Raja  
Shri Omprakash Bhupalsingh *alias* Pavan Rajenimbalkar  
Shri Upendra Singh Rawat  
Shrimati Sandhya Ray  
Shri Kuldeep Rai Sharma  
Shri Mahendra Singh Solanky  
Shri Rajan Baburao Vichare

**Committee on Science and Technology, Environment, Forests and Climate Change**

Shri Jairam Ramesh — *Chairman*

**RAJYA SABHA**

Shri Anil Baluni

Shri Niranjan Bishi

Shrimati Seema Dwivedi

Ms. Indu Bala Goswami

Shri Joginipally Santosh Kumar

Shri Jose K. Mani

Shri Parimal Nathwani

Shri Nabam Rebia

Prof. Ram Gopal Yadav

**LOK SABHA**

Shrimati Sajda Ahmed

Shri Guharam Ajgalley

Shri Jaswantsinh Sumanbhai Bhabhor

Dr. Dhal Singh Bisen

Shri Sudarshan Bhagat

Shri Sunny Deol

Shri Anantkumar Hegde

Shri S. Jagathrakshakan

Shrimati Jyotsna Charandas Mahant

Dr. Sakshi Ji Swami Maharaj

Shri Asaduddin Owaisi

Shri Kotha Prabhakar Reddy

Dr. Jayanta Kumar Roy

Shri Mahesh Sahoo

Dr. M. P. Abdussamad Samadani

Shri Francisco Cosme Sardinha

Shri Anurag Sharma

Shri Kirti Vardhan Singh

Dr. Ramapati Ram Tripathi

Shri Mansukhbhai Dhanjibhai Vasava

Shri Ram Shiromani Verma

**Committee on Transport, Tourism and Culture**

Shri V. Vijayasai Reddy — *Chairman*

**RAJYA SABHA**

Shri Mohammed Nadimul Haque  
Shrimati S. Phangnon Konyak  
Shri Jugalsinh Lokhandwala  
Shri Manas Ranjan Mangaraj  
Dr. Sonal Mansingh  
Shrimati Rajani Ashokrao Patil  
Shri A. A. Rahim  
Dr. C.M. Ramesh  
Shri Vinay Dinu Tendulkar

**LOK SABHA**

Shri Anto Antony  
Shri Ram Margani Bharat  
Shri Tapir Gao  
Shri Rahul Kaswan  
Shri Ramesh Chandra Majhi  
Shri Sunil Baburao Mendhe  
Shri K. Muraleedharan  
Shri S.S. Palanimanickam  
Shri Chhedi Paswan  
Shri Kamlesh Paswan  
Shri Sunil Kumar Pintu  
Shri Prince Raj  
Shri Tirath Singh Rawat  
Shrimati Mala Roy  
Shri Rajiv Pratap Rudy  
Shri Dushyant Singh  
Shri Rajbahadur Singh  
Shri Ramdas Chandrabhanji Tadas

Shri Manoj Kumar Tiwari  
Shri Krupal Balaji Tumane  
Shri Dinesh Lal Yadav "Nirahua"

**GOVERNMENT OF INDIA****Cabinet Ministers**

Shri Narendra Modi	The Prime Minister and also <i>in-charge</i> of the following Ministries/Departments :- (i) The Ministry of Personnel, Public Grievances and Pensions; (ii) The Department of Atomic Energy; (iii) The Department of Space; All important policy issues; and All other portfolios not allocated to any Minister
Shri Raj Nath Singh	The Minister of Defence
Shri Amit Shah	The Minister of Home Affairs; and The Minister of Cooperation
Shri Nitin Jairam Gadkari	The Minister of Road Transport and Highways
Shrimati Nirmala Sitharaman	The Minister of Finance; and The Minister of Corporate Affairs
Shri Narendra Singh Tomar	The Minister of Agriculture and Farmers Welfare
Shri S. Jaishankar	The Minister of External Affairs
Shri Arjun Munda	The Minister of Tribal Affairs
Shrimati Smriti Zubin Irani	The Minister of Women and Child Development; and The Minister of Minority Affairs
Shri Piyush Goyal	The Minister of Commerce and Industry; The Minister of Consumer Affairs, Food and Public Distribution; and The Minister of Textiles

Shri Dharmendra Pradhan	The Minister of Education; and The Minister of Skill Development and Entrepreneurship
Shri Pralhad Joshi	The Minister of Parliamentary Affairs; The Minister of Coal; and The Minister of Mines
Shri Narayan Rane	The Minister of Micro, Small and Medium Enterprises
Shri Sarbananda Sonowal	The Minister of Ports, Shipping and Waterways; and The Minister of AYUSH
Dr. Virendra Kumar	The Minister of Social Justice and Empowerment
Shri Giriraj Singh	The Minister of Rural Development; and The Minister of Panchayati Raj
Shri Jyotiraditya M. Scindia	The Minister of Civil Aviation; and The Minister of Steel
Shri Ashwini Vaishnaw	The Minister of Railways; The Minister of Communications; and The Minister of Electronics and Information Technology
Shri Pashu Pati Kumar Paras	The Minister of Food Processing Industries
Shri Gajendra Singh Shekhawat	The Minister of Jal Shakti
Shri Kiren Rijju	The Minister of Law and Justice
Shri Raj Kumar Singh	The Minister of Power; and The Minister of New and Renewable Energy

Shri Hardeep Singh Puri	The Minister of Petroleum and Natural Gas; and The Minister of Housing and Urban Affairs
Dr. Mansukh Mandaviya	The Minister of Health and Family Welfare; and The Minister of Chemicals and Fertilizers
Shri Bhupender Yadav	The Minister of Environment, Forest and Climate Change; and The Minister of Labour and Employment
Dr. Mahendra Nath Pandey	The Minister of Heavy Industries
Shri Parshottam Rupala	The Minister of Fisheries, Animal Husbandry and Dairying
Shri G. Kishan Reddy	The Minister of Culture; The Minister of Tourism; and The Minister of Development of North Eastern Region
Shri Anurag Singh Thakur	The Minister of Information and Broadcasting; and The Minister of Youth Affairs and Sports

**Ministers of State (Independent Charge)**

Rao Inderjit Singh	The Minister of State of the Ministry of Statistics and Programme Implementation; The Minister of State of the Ministry of Planning; and The Minister of State in the Ministry of Corporate Affairs
Dr. Jitendra Singh	The Minister of State of the Ministry of Science and Technology; The Minister of State of the Ministry of Earth Sciences; The Minister of State in the Prime Minister's Office;

The Minister of State in the Ministry of Personnel,  
Public Grievances and Pensions;  
The Minister of State in the Department of Atomic  
Energy; and  
The Minister of State in the Department of Space

**Ministers of State**

Shri Shripad Yesso Naik	The Minister of State in the Ministry of Ports, Shipping and Waterways; and The Minister of State in the Ministry of Tourism
Shri Faggansingh Kulaste	The Minister of State in the Ministry of Steel; and The Minister of State in the Ministry of Rural Development
Shri Prahalad Singh Patel	The Minister of State in the Ministry of Jal Shakti; and The Minister of State in the Ministry of Food Processing Industries
Shri Ashwini Kumar Choubey	The Minister of State in the Ministry of Consumer Affairs, Food and Public Distribution; and The Minister of State in the Ministry of Environment, Forest and Climate Change
Shri Arjun Ram Meghwal	The Minister of State in the Ministry of Parliamentary Affairs; and The Minister of State in the Ministry of Culture
General (Retd.) V. K. Singh	The Minister of State in the Ministry of Road Transport and Highways; and The Minister of State in the Ministry of Civil Aviation
Shri Krishan Pal	The Minister of State in the Ministry of Power; and



	The Minister of State in the Ministry of Heavy Industries
Shri Danve Raosaheb Dadarao	The Minister of State in the Ministry of Railways; The Minister of State in the Ministry of Coal; and The Minister of State in the Ministry of Mines
Shri Ramdas Athawale	The Minister of State in the Ministry of Social Justice and Empowerment
Sadhvi Niranjana Jyoti	The Minister of State in the Ministry of Consumer Affairs, Food and Public Distribution; and The Minister of State in the Ministry of Rural Development
Dr. Sanjeev Kumar Balyan	The Minister of State in the Ministry of Fisheries, Animal Husbandry and Dairying
Shri Nityanand Rai	The Minister of State in the Ministry of Home Affairs
Shri Pankaj Chaudhary	The Minister of State in the Ministry of Finance
Shrimati Anupriya Singh Patel	The Minister of State in the Ministry of Commerce and Industry
Prof. S. P. Singh Baghel	The Minister of State in the Ministry of Law and Justice
Shri Rajeev Chandrasekhar	The Minister of State in the Ministry of Skill Development and Entrepreneurship; and The Minister of State in the Ministry of Electronics and Information Technology
Sushri Shobha Karandlaje	The Minister of State in the Ministry of Agriculture and Farmers Welfare

Shri Bhanu Pratap Singh Verma	The Minister of State in the Ministry of Micro, Small and Medium Enterprises
Shrimati Darshana Vikram Jardosh	The Minister of State in the Ministry of Textiles; and The Minister of State in the Ministry of Railways
Shri V. Muraleedharan	The Minister of State in the Ministry of External Affairs; and The Minister of State in the Ministry of Parliamentary Affairs
Shrimati Meenakashi Lekhi	The Minister of State in the Ministry of External Affairs; and The Minister of State in the Ministry of Culture
Shri Som Parkash	The Minister of State in the Ministry of Commerce and Industry
Shrimati Renuka Singh Saruta	The Minister of State in the Ministry of Tribal Affairs
Shri Rameswar Teli	The Minister of State in the Ministry of Petroleum and Natural Gas; and The Minister of State in the Ministry of Labour and Employment
Shri Kailash Choudhary	The Minister of State in the Ministry of Agriculture and Farmers Welfare
Shrimati Annpurna Devi	The Minister of State in the Ministry of Education
Shri A. Narayanaswamy	The Minister of State in the Ministry of Social Justice and Empowerment
Shri Kaushal Kishore	The Minister of State in the Ministry of Housing and Urban Affairs

Shri Ajay Bhatt	The Minister of State in the Ministry of Defence; and The Minister of State in the Ministry of Tourism
Shri B. L. Verma	The Minister of State in the Ministry of Development of North Eastern Region; and The Minister of State in the Ministry of Cooperation
Shri Ajay Kumar	The Minister of State in the Ministry of Home Affairs
Shri Devusinh Chauhan	The Minister of State in the Ministry of Communications
Shri Bhagwanth Khuba	The Minister of State in the Ministry of New and Renewable Energy; and The Minister of State in the Ministry of Chemicals and Fertilizers
Shri Kapil Moreshwar Patil	The Minister of State in the Ministry of Panchayati Raj
Sushri Pratima Bhoumik	The Minister of State in the Ministry of Social Justice and Empowerment
Dr. Subhas Sarkar	The Minister of State in the Ministry of Education
Dr. Bhagwat Kishanrao Karad	The Minister of State in the Ministry of Finance
Dr. Rajkumar Ranjan Singh	The Minister of State in the Ministry of External Affairs; and The Minister of State in the Ministry of Education
Dr. Bharati Pravin Pawar	The Minister of State in the Ministry of Health and Family Welfare

Shri Bishweswar Tudu	The Minister of State in the Ministry of Tribal Affairs; and The Minister of State in the Ministry of Jal Shakti
Shri Shantanu Thakur	The Minister of State in the Ministry of Ports, Shipping and Waterways
Dr. Munjapara Mahendrabhai	The Minister of State in the Ministry of Women and Child Development; and The Minister of State in the Ministry of AYUSH
Shri John Barla	The Minister of State in the Ministry of Minority Affairs
Dr. L. Murugan	The Minister of State in the Ministry of Fisheries, Animal Husbandry and Dairying; and The Minister of State in the Ministry of Information and Broadcasting
Shri Nisith Pramanik	The Minister of State in the Ministry of Home Affairs; and The Minister of State in the Ministry of Youth Affairs and Sports

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**THE PARLIAMENTARY DEBATES**

OFFICIAL REPORT  
IN THE TWO HUNDRED AND FIFTY-EIGHTH SESSION OF THE RAJYA  
SABHA

*Commencing on the 7<sup>th</sup> December, 2022/16 Agrahayana, 1944 (saka)*

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## RAJYA SABHA

Wednesday, the 7<sup>th</sup> December, 2022 /16 Agrahayana, 1944 (Saka)

*The House met at eleven of the clock,*

MR. CHAIRMAN *in the Chair.*

*(The National Anthem, "Jana Gana Mana", was played.)*

### FELICITATIONS TO THE CHAIRMAN

**प्रधान मंत्री (श्री नरेन्द्र मोदी) :** आदरणीय सभापति जी, आदरणीय सभी सम्माननीय वरिष्ठ सांसदगण, सबसे पहले मैं आदरणीय सभापति जी को इस सदन की तरफ से और पूरे देश की तरफ से बहुत-बहुत बधाई देता हूँ। आप एक सामान्य परिवार से आकर, संघर्षों के बीच जीवन-यात्रा को आगे बढ़ाते हुए आज जिस स्थान पर पहुँचे हैं, वह देश के कई लोगों के लिए अपने आप में प्रेरणा का एक कारण है। इस उच्च सदन में आप इस गरिमामयी आसन को सुशोभित कर रहे हैं। मैं कहूँगा कि देश जो किठाना के लाल की उपलब्धियों को देख रहा है, तो देश की खुशी का ठिकाना नहीं है।

आदरणीय सभापति जी, यह सुखद अवसर है कि आज आर्म्ड फोर्सज़ फ्लैग डे भी है। आदरणीय सभापति जी, आप तो झुंझुनू से आते हैं, झुंझुनू वीरों की भूमि है। वहाँ शायद ही कोई परिवार ऐसा होगा, जिसने देश की सेवा में अग्रिम भूमिका न निभाई हो। यह भी सोने पर सुहागा है कि आप स्वयं भी सैनिक स्कूल के विद्यार्थी रहे हैं। मैं देखता हूँ कि किसान के पुत्र और सैनिक स्कूल के विद्यार्थी के रूप में आप में किसान और जवान दोनों समाहित हैं। मैं आपकी अध्यक्षता में इस सदन से सभी देशवासियों को आर्म्ड फोर्सज़ फ्लैग डे की भी शुभकामनाएं देता हूँ। मैं इस सदन के सभी आदरणीय सदस्यों की तरफ से देश की आर्म्ड फोर्सज़ को सैल्यूट करता हूँ।

महोदय, आज संसद का यह उच्च सदन एक ऐसे समय में आपका स्वागत कर रहा है, जब देश दो महत्वपूर्ण अवसरों का साक्षी बना है। अभी कुछ ही दिन पहले दुनिया ने भारत को जी-20 समूह की मेज़बानी का दायित्व सौंपा है। साथ ही यह समय अमृतकाल के आरम्भ का समय है। यह अमृतकाल एक नए विकसित भारत के निर्माण का कालखंड तो होगा ही, साथ ही भारत इस दौरान विश्व के भविष्य की दिशा तय करने में भी बहुत अहम भूमिका निभाएगा।

आदरणीय सभापति जी, भारत की इस यात्रा में हमारा लोकतंत्र, हमारी संसद और हमारी संसदीय व्यवस्था की भी बहुत महत्वपूर्ण भूमिका रहेगी। मुझे खुशी है कि इस महत्वपूर्ण कालखंड में उच्च सदन को आपके जैसा सक्षम और प्रभावी नेतृत्व मिला है। आपके मार्गदर्शन में हमारे सभी

सदस्यगण अपने कर्तव्यों का प्रभावी पालन करेंगे। यह सदन देश के संकल्पों को पूरा करने का प्रभावी मंच बनेगा।

आदरणीय सभापति महोदय, आज आप संसद के उच्च सदन के मुखिया के रूप में अपनी नई जिम्मेदारी का औपचारिक आरम्भ कर रहे हैं। इस उच्च सदन के कंधों पर जो जिम्मेदारी है, उसका भी सबसे पहला सरोकार देश के सबसे निचले पायदान पर खड़े सामान्य मानवी के हितों से ही जुड़ा है। इस कालखंड में देश अपने इस दायित्व को समझ रहा है और उसका पूरी जिम्मेदारी से पालन कर रहा है।

आज पहली बार महामहिम राष्ट्रपति श्रीमती द्रौपदी मुर्मू के रूप में देश की गौरवशाली आदिवासी विरासत हमारा मार्गदर्शन कर रही है। इसके पहले भी श्री राम नाथ कोविन्द जी ऐसे ही वंचित समाज से निकल कर देश के सर्वोच्च पद पर पहुंचे थे और अब एक किसान के बेटे के रूप में आप भी करोड़ों देशवासियों, गाँव, गरीब और किसान की ऊर्जा का प्रतिनिधित्व कर रहे हैं।

आदरणीय सभापति जी, आपका जीवन इस बात का प्रमाण है कि सिद्धि सिर्फ साधनों से नहीं, साधना से मिलती है। आपने वह समय भी देखा है, जब आप कई किलोमीटर पैदल चलकर स्कूल जाया करते थे। गाँव, गरीब और किसान के लिए आपने जो किया, वह सामाजिक जीवन में रह रहे हर व्यक्ति के लिए एक उदाहरण है। आदरणीय सभापति जी, आपके पास सीनियर एडवोकेट के रूप में तीन दशक से ज्यादा का अनुभव है। मैं विश्वास से कह सकता हूँ कि आप इस सदन में कोर्ट की कमी महसूस नहीं करेंगे, क्योंकि राज्य सभा में बहुत बड़ी मात्रा में वे लोग आए हैं, जो आपको सुप्रीम कोर्ट में मिला करते थे, इसलिए वह मूड और मिजाज़ भी आपको यहां पर अदालत की याद दिलाता रहेगा। आपने विधायक से लेकर, सांसद, केन्द्रीय मंत्री, गवर्नर तक की भूमिका में भी काम किया है। इन सभी भूमिकाओं में जो एक बात कॉमन रही, वह है देश के विकास और लोकतांत्रिक मूल्यों के लिए आपकी निष्ठा। निश्चित तौर पर आपके अनुभव देश और लोकतंत्र के लिए बहुत ही महत्वपूर्ण हैं।

आदरणीय सभापति जी, आप राजनीति में रहकर भी दलगत सीमाओं से ऊपर उठकर सबको साथ जोड़कर काम करते रहे हैं। हमने उपराष्ट्रपति के चुनाव में भी आपके लिए सबका अपनापन स्पष्ट रूप से देखा है। मतदान के 75 परसेंट वोट प्राप्त करके जीत हासिल करना अपने आप में अहम रहा है। सभापति जी, हमारे यहां कहा जाता है, 'नयति इति नायकः' अर्थात् जो हमें आगे ले जाए, वही नायक है। आगे लेकर जाना ही नेतृत्व की वास्तविक परिभाषा है। राज्य सभा के संदर्भ में यह बात और महत्वपूर्ण हो जाती है, क्योंकि इस सदन पर लोकतांत्रिक निर्णयों को और भी रिफाइन्ड तरीके से आगे बढ़ाने की जिम्मेदारी है, इसलिए जब आपके जैसा जमीन से जुड़ा नेतृत्व इस सदन को मिलता है, तो मैं मानता हूँ कि यह इस सदन के हर सदस्य के लिए सौभाग्य की बात है। आदरणीय सभापति जी, राज्य सभा देश की महान लोकतांत्रिक विरासत की एक संवाहक रही है और उसकी शक्ति भी रही है। हमारे कई ऐसे प्रधान मंत्री हुए, जिन्होंने कभी न कभी राज्य सभा सदस्य के रूप में कार्य किया। अनेक उत्कृष्ट नेताओं की संसदीय यात्रा राज्य

सभा से शुरू हुई थी, इसलिए इस सदन की गरिमा को बनाए रखने और आगे बढ़ाने के लिए एक मजबूत जिम्मेदारी हम सभी के ऊपर है। आदरणीय सभापति जी, मुझे विश्वास है कि आपके मार्गदर्शन में यह सदन अपनी इस विरासत को, अपनी इस गरिमा को आगे बढ़ाएगा और नई ऊंचाइयां देगा। सदन की गंभीर चर्चाएं, लोकतांत्रिक विमर्श, लोकतंत्र की जननी के रूप में हमारे गौरव को और अधिक ताकत देंगे। आदरणीय सभापति महोदय, पिछले सत्र तक हमारे पूर्व उपराष्ट्रपति जी और पूर्व सभापति जी इस सदन का मार्गदर्शन करते थे और उनकी शब्द रचनाएं, उनकी तुकबंदी सदन को हमेशा प्रसन्न रखती थी। ठहाके लगाने का बड़ा अवसर मिलता था। मुझे विश्वास है कि आपका जो हाज़िर-जवाबी स्वभाव है, वह उस कमी को कभी खलने नहीं देगा और आप सदन को वह लाभ भी देते रहेंगे। इसी के साथ मैं पूरे सदन की तरफ से, देश की तरफ से और अपनी तरफ से आपको बहुत-बहुत शुभकामनाएं देता हूं, धन्यवाद।

MR. CHAIRMAN: Now, hon. Deputy Chairman.

**श्री उपसभापति :** आदरणीय सभापति जी, उच्च सदन राज्य सभा के आज उच्च आसन को ग्रहण करने पर आपको बहुत-बहुत बधाई। शीतकालीन सत्र के पहले दिन बहुत गर्मजोशी व आत्मीयता से आपका अभिनंदन है। सदन के इतिहास में इस आसन पर बैठने वालों का गौरवपूर्ण इतिहास है। अपने-अपने तरीके से सदन के कामकाज को सुचारू रूप से चलाने में सबका महत्वपूर्ण योगदान है। इनमें से कुछ लोग संसदीय बैकग्राउंड से थे और कुछ संसदीय जीवन के बाहर से भी आए, लेकिन आपको पब्लिक और पार्लियामेंटरी लाइफ, दोनों का विस्तृत अनुभव है। माननीय प्रधान मंत्री जी ने बहुत विस्तार से आपके जीवन के बारे में बताया। आप साधारण किसान परिवार में जन्मे और आपकी स्कूल की आरंभिक शिक्षा गांव में हुई। इसके बाद तरह-तरह के संघर्ष और कठिनाइयों के बीच अपनी प्रतिभा के बल पर आप सैनिक स्कूल, चित्तौड़गढ़ पहुंचे। आपने प्रतिष्ठित महाराजा कॉलेज, जयपुर से विज्ञान से स्नातक की पढ़ाई की और फिर आपने लॉ की डिग्री राजस्थान विश्वविद्यालय से ली। इसके बाद आपने जिला स्तर से लेकर हाई कोर्ट और सुप्रीम कोर्ट तक लंबे समय तक वकालत की, यानी ग्रासरूट से लेकर ऊपर तक लीगल सिस्टम का भी आपको लंबा और समृद्ध अनुभव है। फिर आप विधान सभा और लोक सभा के सदस्य रहे। आप केंद्र सरकार में मंत्री भी रहे, जहां आपने संसदीय मंत्रालय का काम-काज संभाला। इसके बाद आपने राज्यपाल का दायित्व भी संभाला। इस तरह गांव के परिवेश से निकलकर लीगल और संसदीय क्षेत्रों का लंबा और समृद्ध अनुभव लेकर आज आप इस मुकाम पर पहुंचे हैं। पुनः आपका अभिनंदन और बहुत बधाई। मैं ऐसा मानता हूं कि आपके रिच एक्सपीरिएंस के साथ आपका लंबा सार्वजनिक जीवन, आपको इस सदन के संचालन एवं माननीय सदस्यों के संरक्षक जैसी चैलेंजिंग भूमिका का बहुत बेहतर ढंग से निर्वाह करने में मदद करेगा। आपके सौम्य स्वभाव और व्यवहार कुशलता के संदर्भ में मैं हिंदी मुहावरे को पुनः रिपीट कर रहा हूं, जो कि माननीय प्रधान मंत्री ने कहा, 'सोने पर सुहागा' जैसी बात है। सदन के काम-काज में हम सबका सहयोग आपको हमेशा मिलेगा। आपको पुनः बधाई और शुभकामनाओं के साथ मैं अपनी बात खत्म करता हूं। आपने मुझे बोलने का मौका दिया, इसके लिए आपका बहुत-बहुत धन्यवाद।



MR. CHAIRMAN: Now, hon. Leader of the Opposition.

**विपक्ष के नेता (श्री मल्लिकार्जुन खरगे) :** माननीय सभापति जी, विपक्ष के साथियों और अपनी ओर से मैं राज्य सभा के सभापति के रूप में आपका अभिनंदन करता हूँ। आपने देश के दूसरे सबसे बड़े संवैधानिक पद उपराष्ट्रपति की जिम्मेदारी 18 अगस्त, 2022 को संभाल ली थी। वैसे तो मैं व्यक्तिगत तौर पर आपसे मिलकर आपको बधाई दे चुका हूँ, लेकिन अपर हाउस में सभापति के रूप में आपके स्वागत का मौका हमें आज मिला है। प्रधान मंत्री जी ने आपके काम-काज और व्यक्तित्व के बारे में हमें बहुत कुछ बताया है और उस पर बहुत रोशनी डाली। मैं उन बातों को फिर से दोहराना नहीं चाहता हूँ। मैं एक बात जरूर कहना चाहता हूँ कि अपर हाउस के संरक्षक के रूप में आपकी भूमिका बाकी भूमिकाओं से बहुत बड़ी है। आप जिस आसन पर बैठे हैं, वहां देश की महान हस्तियां बैठ चुकी हैं। हमारे 6 सभापति बाद में भारत के राष्ट्रपति भी बने। आप भूमि पुत्र हैं, जैसा कि प्राइम मिनिस्टर साहब ने कहा कि आप किसान के पुत्र हैं, लेकिन मैं तो आपको भूमि पुत्र कहूंगा। राजस्थान के एक गांव से उपराष्ट्रपति और राज्य सभा के सभापति जैसे बड़े ओहदे तक आप पहुंचे। आप संसदीय परम्पराओं को समझते हैं। आप नवीं लोक सभा में चुने गये थे और पार्लियामेंटरी अफेयर्स मिनिस्ट्री में उप-मंत्री रहे थे। आप राजस्थान विधान सभा में एम.एल.ए. और पश्चिमी बंगाल में कई सालों तक राज्यपाल रहे। आप कोऑपरेटिव मूवमेंट में और कई खेल संगठनों से जुड़े रहे। आपकी पढ़ने-लिखने में रुचि है, आपका प्रोफाइल बहुत बड़ा है, मैंने उसे पढ़ा है। हमारे देश में संविधान सबसे ऊपर है और वह संसद की लोकतांत्रिक व्यवस्था का आधार स्तम्भ है। संसद के पास संविधान संशोधन का भी अधिकार है।

राज्य सभा और लोक सभा मिलकर भारत की संसद बनती है, कोई अकेला सदन खुद में पूर्ण नहीं है। संविधान के दायरे में दोनों सदनों को अपनी प्रक्रिया और नियम तय करने का अधिकार है। हमारी संसदीय प्रणाली में राज्य सभा को चैम्बर ऑफ आइडियाज़ या विचारों का सदन कहा जाता है। यह परमानेंट हाउस है और राज्यों का प्रतिनिधित्व करता है। राज्यों की राजनैतिक तस्वीर यहां नजर आती है। शुरुआत से ही संसदीय क्षेत्र के तमाम दिग्गज यहां शोभा बढ़ाते रहे हैं।

राज्य सभा ने भारतीय लोकतंत्र में सम्मान की परम्परा को मजबूती दी है। अलग-अलग विचारधाराओं की राजनीति का केन्द्र होने के बाद भी यहां सबका लक्ष्य देश की तरक्की और उन्नति के बारे में सोचते रहना है। हम सभी यही चाहते हैं कि जनता के सवालों पर गंभीर चर्चा हो और आप समस्याओं का समाधान निकालें। आपको सभा के दोनों पक्षों की हालत, नियमों, मेम्बर्स के अधिकारों और भावनाओं की जानकारी है। जैसे संसद दो सदनों को मिलाकर बनती है, उसी तरह से लोकतंत्र सत्तापक्ष और विपक्ष के दो पहियों पर चलता है। दोनों का अपना महत्व है, इसीलिए तो लोकतंत्र है और लोकतंत्र को यशस्वी बनाया जा सकता है।

बाबा साहेब ने संसद की कार्यवाही को असरदार बनाने के लिए दोनों सदनों के लिए स्वतंत्र सचिवालय के गठन की बात कही थी। पंडित जवाहरलाल नेहरू जी के प्रयासों से राज्य

सभा सांसदों को पब्लिक अकाउंट्स कमेटी और कमेटी ऑन पब्लिक अंडरटेकिंग्स जैसी फाइनेंशियल समितियों की सदस्यता मिली थी। पंडित जवाहरलाल नेहरू जी ने कभी राज्य सभा के अधिकार को कम नहीं होने दिया। वर्ष 1963 में बजट सत्र के दौरान उन्होंने साफ कहा था कि लोक सभा और राज्य सभा मिलकर भारत की संसद बनाते हैं, हमारे संविधान के अनुसार दोनों सदनों की अथॉरिटी के बीच मनी बिल्स को छोड़कर कोई अंतर नहीं है। आज जब मैं ये बातें कह रहा हूँ, तो हमें बहुत कुछ बातें याद आ रही हैं। विपक्ष के लोग संख्या बल में भले ही कम हों, लेकिन आप जानते हैं कि उनके अनुभव और तर्कों में ताकत रहती है, परन्तु समस्या यह है कि इनकी जगह नम्बरों की गिनती होती है न कि विचारों के बारे में सोचा जाता है। एक दूसरी दिक्कत यह भी है कि हाउस की सिटिंग्स कम होने के कारण जनता के मुद्दों पर चर्चा के लिए उचित समय नहीं मिल पाता है। हम लोग गरीबों, दबे-कुचलों, एस.सी./एस.टी., किसानों और अत्याचार की शिकार महिलाओं की हालत पर ढंग से बातें नहीं रख पाते और बिल्स भी बहुत जल्दबाजी में पास होते हैं। पहले जहाँ साल के 100 दिनों से ज्यादा संसद चलती थी, वहाँ अब 60-70 दिनों तक भी नहीं चल पाती। हमारी आबादी, अपेक्षाएँ और समस्याएँ बढ़ी हैं। यदि पिछले एक दशक का आँकड़ा देखें, तो 2012 में संसद की सबसे ज्यादा 74 सिटिंग्स हुई थीं। इसके बाद 2016 में 72 सिटिंग्स हुईं। हाउस में सिटिंग्स बढ़ेंगी, तो अच्छा नतीजा निकलेगा और मैं आपसे यह आशा करता हूँ कि आपके नेतृत्व में चर्चा के दिन बढ़ेंगे।

सभापति जी, आप तो कानून के जानकार हैं। आप इसे अच्छी तरह समझेंगे कि अगर कानून जल्दबाजी में बनते हैं, तो उनमें खामियाँ होती हैं और जो सुप्रीम कोर्ट एवं हाई कोर्ट के जजेज हैं, उनकी टीका-टिप्पणी भी हम पर होती रहती है। कई जजेज ने यह काम भी किया है। उनका सही तात्पर्य नहीं निकलता और ऐसे कानूनों की क्वालिटी पर सुप्रीम कोर्ट और हाई कोर्ट की टिप्पणियाँ करना हमारी संसदीय प्रणाली की सेहत और इमेज के लिए ठीक नहीं लगता, इसलिए हम चाहते हैं कि बिल्स को ठीक से एग्जामिन करने के काम को सेलेक्ट कमेटी, ज्वाइंट कमेटी और निचले सदन में स्टैंडिंग कमेटी एवं उस विभाग से संबंधित संसदीय समिति को ज्यादा से ज्यादा भेजा जाए। जिन समितियों में इन बिल्स को भेजा जाए, वहाँ इन पर विस्तार से चर्चा हो और राज्य सभा का वास्तव में यही मुख्य काम भी है। मैं इस संदर्भ में 13 मई, 1952 में राज्य सभा की हुई पहली बैठक के सभापति, डा. राधाकृष्णन् जी द्वारा कही गई एक बात का जिक्र करना चाहूँगा। उन्होंने कहा था, 'हमें इस देश की जनता के लिए, यह बात न्यायोचित ठहराने के लिए पूरी ताकत के साथ जुट जाना चाहिए कि जल्दबाजी में पारित किए जाने वाले कानून पर रोक लगाने के लिए सेकंड चैम्बर की जरूरत है।' इसके, अर्थात् सेकंड चैम्बर के अध्यक्ष भी अब आप बने हैं। इस मौके पर बहुत कुछ कहा जा सकता है, लेकिन मैंने कुछ ही बातें रखी हैं और मैं उम्मीद करता हूँ कि आप हमारी भावनाओं को समझेंगे। हम विपक्ष की ओर से यही कहना चाहेंगे कि हम आपको अपनी ओर से पूरा-पूरा सहयोग देंगे।

सभापति महोदय, मैं एक और बात कहना चाहता हूँ। मुझे वह बात ज़रा खटक रही है, क्योंकि जब कभी हमारे अपोजिशन के लोग मिलते हैं, हमारी पार्टी के लोग मिलते हैं, तो मैंने लास्ट टाइम यहाँ सदन में एक शेर बोला था, शायरी की थी, उसके ऊपर आपने ज्यादा से ज्यादा

ध्यान देकर मेरे लिए ऐसा क्यों कहा, यह बात आपने बार-बार कही है, लेकिन मैं यह दोहराऊंगा और आपको इसका भी बुरा नहीं मानना चाहिए। वह शेर कुछ इस प्रकार से है :

*'मेरे बारे में कोई राय न बनाना ग़ालिब,  
मेरा वक्त बदलेगा और तेरी राय भी।'*

सभापति जी, इतना कहते हुए मैं आपको धन्यवाद देता हूँ कि यह सदन बहुत सुचारु रूप से चलेगा और हम हर बात पर आपको पूरा-पूरा सहकार देने की कोशिश करेंगे। सभापति जी, आपका बहुत-बहुत धन्यवाद।

MR. CHAIRMAN: Now, Shri Derek O' Brien.

SHRI SUKHENDU SEKHAR RAY (West Bengal): Mr. Chairman, Sir, I have been authorised by my Party to speak. Just now, I have informed the Secretariat about this.

Sir, first of all, on behalf of All India Trinamool Congress, I extend the warmest felicitations to your honour for being elected as the hon. Vice-President of India as well as taking over the charge as the hon. Chairman of this august House. For the last four years, we have experienced your style of functioning when you were the hon. Governor of West Bengal and, personally speaking, I got opportunities of exchanging a few letters with you on some legal and constitutional issues wherefrom I could understand what my friends used to tell me 'this Governor is a constitutional expert and a legal luminary.' I found it right from the expressions made by your honour on those communications. Actually, that belief was further strengthened.

Now that your honour has taken over the charge of this august House, we submit to your honour with all grace that from now on, we believe, हिन्दी में कहावत है कि 'आप आये, बहार आई।' We expect that your elevation to this position will help strengthen the conducive atmosphere of this august House and that both the Treasury Benches and the Opposition Benches would get adequate opportunities in the deliberations to be made on various issues, Bills, etcetera.

Sir, I have some suggestions to make for your kind consideration. हमने देखा कि लोक सभा में कुछ बिलों पर, कुछ मुद्दों पर बहुत देर तक चर्चा होती थी, लेकिन कभी-कभी ऐसा हुआ कि राज्य सभा में समय हमें उतना नहीं मिला। इसलिए जो देश के लिए जरूरी मुद्दे हैं, उन मुद्दों पर ज्यादा समय तक चर्चा होनी चाहिए, खास करके जो छोटी पार्टियां हैं, उनको दो-तीन

मिनट का समय मिलता है। हम भी कभी-कभी ऐज़ वाइस चेयरमैन कुर्सी पर बैठते हैं, this time also you have made me as one of the Vice-Chairmen in the Panel. तो छोटी पार्टियों को लिए बहुत दर्द होता है, मैं महसूस करता हूँ कि उनको समय नहीं मिलता है। इसके लिए थोड़ा समय बढ़ाना चाहिए, नहीं तो लोक सभा और राज्य सभा के अधिवेशन में लोक सभा तो बनी रहेगी और राज्य सभा कहीं परलोक सभा न बन जाये, यह हमारी आशंका है। जिस तरह समय कम होता जा रहा है, जो मैंने पिछले 11 सालों में देखा है तो इसके लिए मेरा आपसे निवेदन है।

दूसरा, जैसा कि हमारे लीडर ऑफ दि अपोजिशन ने बताया कि scrutiny of the Bills by the Standing Committees and, at times, by the Select Committees is very important because it is required for a better legislation. Unless the Bills are scrutinised properly, either by a Standing Committee or a Select Committee, at times, mere discussion here will not be helpful. This is my second submission.

My Party's further suggestion is that we require either one Short Duration Discussion or one Calling Attention Motion per week. There is Rule 267 which is very sparingly adhered to for reasons not known to us. But, there were times when we experienced that on greater issues, national issues, discussion under Rule 267 was allowed very frequently. My only suggestion would be that at least, per Session, one issue under Rule 267 may be taken up. This is my submission, and, Opposition-wise, in a democracy, as you know, the voice of dissent is also to be heard. Otherwise, the idea of participating democracy will be a futile exercise. With these words, I wish you all the best for the coming years. Thank you, Sir.

SHRI TIRUCHI SIVA (Tamil Nadu): Sir, I bestow upon you my profound wishes profusely, on behalf of the DMK party on your assuming the Chairman of the Second Chamber in the Parliament. When our party leader, the Chief Minister of Tamil Nadu, Mr. M. K. Stalin met you to congratulate you on your having been elected as the Vice-President, you had expressed your wishes on how to run the House. He has assured you that the DMK will extend its fullest cooperation in running a smooth House, and I stand by his words. I assure you again, on behalf of the Members of my Party here, that we will ensure that we will cooperate in all ways for smooth running of the Parliament.

Sir, you are the 14<sup>th</sup> Vice-President of the largest democracy in the world. Nowhere in any other democracy does this system exist. By virtue of being the Vice-President, you are part of the Executive and, as per the Constitution, you are the ex-officio Chairman of the Rajya Sabha and, by that you are part of the Parliament. So,

you have two caps. You have dual capacity. You are the Vice-President and part of the Executive and you are part of the Parliament. Everyone knows very well that you are an expert in the Constitution; you are thorough with the Constitution. Your legal track record is a very good example of that. Now, we know, during the inter-session period, after you won the elections, everyday, you have been here in the Parliament attending office and now we are sure that you are thorough with the rules of procedures and rules of conduct in the Rajya Sabha. We expect a lot from you. We expect you to be impartial. The Opposition parties should have equal share as that of the Treasury Benches and the numbers of the Members in the House should not decide the quality of the debate. I met you twice at your residence and yesterday in the B.A.C. meeting. On all the three occasions, you have made us realise, which was very consoling, that you have great concern for the smaller parties in the Parliament, the Nominated Members, the Independent Members and those who are in smaller numbers in the House. Their party maybe bigger outside, but the Members will be lesser here. You said that time should be distributed to all of them and that was a great consolation to all of us because we were suffering all these days only because of that. We hope that the coming days would be very bright. India is the largest democracy and the Parliament is a debating forum. When I met you first, you asked me the way to avoid Members from coming into the Well of the House. So, you have inferred rightly what is happening here than what should not. I told you very simply that if we are heard, we won't be compelled to come to the Well of the House. The Members of the Parliament come here to voice for the people, their issues, their concerns, and when we are not heard or when we are not allowed to speak, we have to resort to democratic processes of coming into the Well. That has happened for years together. So, whenever we have an issue and we rise to say something, if we are heard for a minute or two, automatically, we will cool down since we have let out our feelings. Sir, we have so much of hope on you. I should mention what Ms. Maya Angelou, a great African-American poet, said when Mr. Clinton took his office. She said, you may have the grace to look up and out; your country, look upon our faces and say simply with hope -- Good morning.'

Every New Year dawns with the hope that the coming year will be very prosperous. So, everyday dawns that the day will be very bright. I wish you good morning every day, Sir. And, you also please wish us not only good morning but also ensure that Parliament will be very productive in the coming days. We are very hopeful and I, once again, assure you that the DMK will extend its fullest cooperation. Thank you very much.

SHRI H.D. DEVEGOWDA (Karnataka): Respected Chairman, Sir, I am the only single Member in this House from my party who have had the bitter experience during the last twenty years. It is very difficult to get an opportunity to speak. The decision taken by both the Houses is that a single Member cannot take more than 2-3 minutes. That is the bitter experience I have had either in this House or in the other House.

Sir, being a farmer, coming from the rural area, I used to take a lot of time on subject of farming community and on the subject of rural development. But, unfortunately, the time fixed is only 2-3 minutes. This is the bitter experience that I have got. So, I humbly request you, Sir, that whenever these issues come up before the House for discussion, the experience I have had is that I used to get only 2-3 minutes. This should be reconsidered when a subject belongs to rural India or farming community or any development on these issues come up for discussion. I don't want to take unnecessary time of the House. This is the only request I would like to make to the hon. Chairman and Vice-President of India.

With these words, I once again thank you very much hoping you allow me to speak a few minutes more on issues of farming community and also rural development. This is my humble request to the Vice-President the country and hon. Chairman of this House. Thank you.

**श्री राघव चड्ढा** (पंजाब) : सर, मैं आम आदमी पार्टी की ओर से और हमारे नेता श्री अरविंद केजरीवाल जी की ओर से आपका बहुत-बहुत अभिनन्दन करता हूँ और इस नई पारी के लिए आपको खूब सारी शुभकामनाएं देता हूँ। आपके जीवन का सफर एक बहुत बेहतरीन सफर रहा है। एक साधारण से किसान परिवार में जन्म लेने के बाद आपने कई संघर्षों का सामना किया। आपको विधायक के तौर पर, सांसद के तौर पर, मंत्री के तौर पर, राज्यपाल के तौर पर और अब देश के उपराष्ट्रपति के तौर पर, राज्य सभा के सभापति के तौर पर अपनी सेवाएं देने का मौका मिला। सर, हम जैसे लाखों युवाओं के लिए आपका जीवन, आपका करियर एक प्रेरणा स्रोत है।

सर, मैं एक कृषि प्रधान सूबे का रिप्रेजेंटेटिव बन कर इस सदन में आया हूँ और उसका प्रतिनिधित्व कर रहा हूँ। मेरा मानना है, चूंकि आप एक किसान परिवार से आते हैं और आपका परिवार सदैव से खेती और किसानों से जुड़ा रहा है, तो इस देश के किसानों के मुद्दे इस सदन में गूंजेंगे और उनके अधिकारों की बात होगी। सर, इसी के साथ-साथ बीते कुछ हफ्तों में, जब से आप उपराष्ट्रपति बने हैं, आपने इस सदन के लगभग सारे सदस्यों से एक व्यक्तिगत रिश्ता सा बनाया है। मुझे भी दो-तीन बार आपसे मिलने का सौभाग्य मिला और जो प्यार, जो स्नेह, जो

वार्थ मुझे आपसे मिली, मैं आज उसके आधार पर कह सकता हूँ कि इस सदन के बहुत सारे सदस्य केवल पार्लियामेंटरी इश्यूज ही नहीं, लाइफ के बहुत सारे पर्सनल इश्यूज भी आपसे डिस्कस करने में नहीं हिचकिचाएँगे।

सर, आप इस सदन के सभापति हैं। You are the eldest in the House. मैं इस सदन का सबसे कम उम्र का युवा सदस्य हूँ। I am the youngest in the House. तो जो परिवार का सबसे बड़ा सदस्य होता है, वह परिवार के सबसे छोटे सदस्य का खास खयाल रखता है, उसे ज्यादा प्यार देता है, उसे बोलने के ज्यादा मौके देता है, उसे ज्यादा इंटरवेंशंस देता है, उसके ज़ीरो ऑवर्स ज्यादा सेलेक्ट होते हैं, उसके स्टार्ड क्वेश्चंस ज्यादा लगते हैं और उसे थोड़ी शैतानी करने की भी छूट होती है। तो मैं यह उम्मीद करूँगा कि आपका विशेष प्यार और विशेष स्नेह हमारी छोटी पार्टी और सदन के सबसे युवा सदस्य होने के नाते मेरे प्रति रहेगा। आपको इस नयी पारी के लिए ढेरों शुभकामनाएँ। आपका बहुत-बहुत अभिनन्दन, बहुत-बहुत स्वागत।

MR. CHAIRMAN: Those whom I love and respect, they suffer the most!

**डा. सस्मित पात्रा (ओडिशा) :** माननीय सभापति महोदय, आज इस घड़ी में जब हम आपका स्वागत कर रहे हैं, तो मेरी पार्टी बीजू जनता दल की तरफ से और हमारे माननीय नेता और माननीय मुख्य मंत्री श्री नवीन पटनायक जी की तरफ से हम आपका वेलकम करते हैं, अभिनन्दन करते हैं और इस आश्वासन के साथ करते हैं, मान्यवर, कि हमारी संसदीय विधि-व्यवस्था की जो लक्ष्मण रेखाएँ हैं, उन लक्ष्मण रेखाओं को माननीय मुख्य मंत्री श्री नवीन पटनायक जी ने कभी लांघने का कोई स्कोप नहीं दिया और हमेशा से एक चीज़ हम सबको भी कही है कि जब भी संसद में जाओ, मर्यादाओं की रक्षा करो और संसद उचित तरह से चल सके, इसकी पूरी-पूरी कोशिश करो। तो मान्यवर, मैं यह अवसर लेना चाहता हूँ कि आपकी अध्यक्षता में, आपके मार्गदर्शन में बीजू जनता दल, इस सदन की जो गरिमा है, उस गरिमा को रखते हुए हमारे माननीय नेता श्री नवीन पटनायक जी के मार्गदर्शन में हमने जो सीखा है, उसके साथ हम इस सदन को स्मूथली और सुचारू रूप से चलाने में आपको पूरा सहयोग देंगे।

मान्यवर, मैं यह अवसर यह कहने के लिए लेना चाहता हूँ that you are a distinguished man of law, who is presiding over the highest House of law-making. And, as a distinguished man of law, presiding over the House of law-making, आपका जो रिच एक्सपीरिएंस है, जो वाइब्रेंसी है, वह हम सबको और सीखने के लिए एक अवसर देगी।

मान्यवर, कई माननीय सदस्यों ने आपके इंटेलेक्ट के बारे में कहा। मैं आपके विशाल हृदय के बारे में दो शब्द कहना चाहूँगा। मान्यवर, कुछ ही दिन पहले मैं अपने परिवार के साथ सदन में आया था और सदन बन्द था। मैं उनको घुमाने के लिए लेकर आया था। जब मैं उनको यहाँ पर घुमाने के लिए लेकर आया, तो मुझे सुनने में आया कि आप चेम्बर में हैं, यहाँ आये हुए हैं। स्वाभाविक तौर से आप सभापति हैं, माननीय उपराष्ट्रपति जी हैं, तो अप्वाइंटमेंट लिया जाता है,

प्रोटोकॉल लिया जाता है और उसके बाद आपसे मिला जाता है। पता नहीं मुझे क्या हुआ, मैं आपसे एक-दो बार मिला था, मुझे लगा कि नहीं, मैं माननीय सभापति जी को एक स्लिप भेजता हूँ कि मैं अपने परिवार के साथ आया हूँ, क्या मुझे आपके 30 सेकंड्स मिल सकते हैं? माननीय सभापति महोदय, आपका इतना विशाल हृदय है कि आपने सिर्फ दरवाजा ही नहीं खोला, अपने दिल का भी दरवाजा खोला, मेरे पूरे परिवार को अन्दर बुलाया, चाय पिलायी, गपशप की और मेरे बच्चों को भी आपने इन्स्पायर किया। यह बताता है कि किस तरह से आपका हृदय, आपकी सोच सिर्फ सांसदों के लिए नहीं, उनके परिवारों के लिए भी है और आपका जो विश्वास है कि किस तरह से आने वाले दिनों में इस सदन को और आगे लिया जा सकता है, यह इसका एक प्रतिबिम्ब है।

मान्यवर, आपने बिज़नेस एडवाइज़री कमेटी में कल एक बहुत खूबसूरत बात कही। मैं शान्त होकर सुन रहा था। आपने कहा that whenever there is any matter, I first look to the Opposition; then, I look to the Government; and, then, again I look to the Opposition. That shows the strength; that shows your commitment; that shows your vision of running the House, Sir. I thank you for that. मान्यवर, मैं आखिरी बात कहूँगा और वह यह है कि यह सदन काउंसिल ऑफ स्टेट्स है। हम ओडिशा राज्य से आते हैं और राज्य से संबंधित कई ऐसे विषय होते हैं, जिन पर सदन में चर्चा होती है। इस सदन में स्टेट्स के बारे में चर्चा होती है।

मान्यवर, जब हमारे प्राइवेट मेम्बर्स बिल्स आते हैं, ज़ीरो ऑवर मेशन्स आते हैं, स्पेशल मेशन्स आते हैं, तो कई बार हाउस स्थगित होने के कारण वे सब नहीं लिए जाते हैं, वे सब धुल जाते हैं। हम रीजनल पार्टीज़ के पास बिल्स पर चर्चा करने के लिए ज्यादा स्कोप नहीं होता है, इसलिए हमारी एक अपेक्षा यह है कि ज़ीरो ऑवर, स्पेशल मेशन्स आदि के लिए कोई प्रावधान किया जाए, ताकि रीजनल पार्टीज़, जो स्टेट्स से आती हैं, वे इस काउंसिल ऑफ स्टेट्स में अपनी आवाज़ को और बेहतर तरीके से रख सकें। ऐसा करने से इस काउंसिल ऑफ स्टेट्स की जो सोच है, वह और मजबूत होगी।

मान्यवर, मैं आखिर में उड़िया में दो शब्द कहूँगा, \*"Many congratulations and I welcome you, Sir. All our best wishes are with you and will always remain with you." आपके साथ हमारी शुभेच्छा है, आपके साथ हमारा अभिनन्दन है और हम यह आशा करते हैं कि आपके मार्गदर्शन में हम और आगे बढ़ेंगे। बहुत-बहुत धन्यवाद।

**श्री सभापति :** श्री रामदास अठावले जी।

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\*English translation of the original speech delivered in Odia.



सामाजिक न्याय और अधिकारिता मंत्रालय में राज्य मंत्री (श्री रामदास अठावले) : आदरणीय सभापति जी:

"मैं तो अन्याय के खिलाफ लड़ा हूँ,  
इसलिए आपको बधाई देने के लिए यहाँ खड़ा हूँ।  
आपका अनुभव बहुत ही बड़ा है,  
इसलिए आपने संघर्ष का पहाड़ चढ़ा है।  
मेरी पार्टी का मैं हूँ अकेला,  
लेकिन मेरे हाथ में है संविधान की वेला।  
मैं तो हूँ आपका सच्चा चेला,  
मुझे मत छोड़ो अकेला।  
जिन्होंने उपराष्ट्रपति का सर किया है गर्व,  
उनका नाम है धनखड़ा।  
हमें मिल कर उखाड़ देनी है विषमता की जड़,  
इसमें जरूर सफल होंगे आदरणीय धनखड़ा।  
और उसमें जो सदस्य करेंगे फ्रैक्शन,  
उनके ऊपर होना चाहिए कड़ा एक्शन।  
हमें तो मजबूत करना है भारत नेशन,  
हंगामा करने का हमें नहीं चाहिए फैशन।"

हमें पूरा विश्वास है कि आप संघर्ष करते-करते यहाँ तक पहुँचे हैं। आप एक गाँव में किसान के घर पैदा हुए और वहाँ से संघर्ष करते हुए यहाँ तक पहुँचे हैं, इसलिए आपके पास बहुत अनुभव है। आपने बहुत बड़ा काम किया है। आपने पश्चिमी बंगाल के रूप में गवर्नर का काम किया है। वहाँ बहुत बड़ा चैलेंज था। वहाँ काम करना बहुत मुश्किल था, लेकिन आपने पश्चिमी बंगाल में बहुत अच्छा काम किया है। आपने पश्चिमी बंगाल में अच्छा काम किया है, इसलिए आपको यहाँ लाने की कोशिश हुई है। आप एक संघर्षशील नेता हैं। अगर वहाँ पर आपका काम ठीक नहीं होता, तो शायद आपको यह पद मिलना मुश्किल था, लेकिन आपने बहुत अच्छा काम किया है। यह ठीक बात है कि पश्चिमी बंगाल भी अपना ही है। वहाँ के सभी नेता भी अपने हैं। वह देश का एक राज्य है। कोई भी राज्य हो, यहाँ पर किसी पार्टी की सत्ता आती है, जाती है, कोई मुख्य मंत्री होता है, कोई नहीं होता है। मैं भी लोक सभा में तीन बार सांसद रहा हूँ। मैं शिरडी से हार गया, लेकिन मैं घर में बैठा नहीं, बल्कि घूमता रहा। मैं काँग्रेस पार्टी के साथ रहा। काँग्रेस पार्टी के नेता मेरे दोस्त हैं, समाजवादी पार्टी के नेता मेरे दोस्त हैं, कम्युनिस्ट पार्टी के नेता मेरे दोस्त हैं। अभी बीजेपी के मेरे दोस्त हैं, मैं बीजेपी के साथ आया हूँ। मैं भारतीय जनता पार्टी के साथ इसलिए आया हूँ कि मुझे शिरडी में हराया गया। मुझे शिरडी में हराया गया, मुझे मंत्री नहीं बनाया गया, फिर मैं इधर-उधर क्या करता, इसीलिए मुझे काँग्रेस पार्टी को छोड़ना पड़ा। आज नरेन्द्र मोदी जी के नेतृत्व में सबका साथ, सबका विकास, दिख रहा है सारा प्रकाश। मतलब, यह जो प्रकाश दिख रहा है, उसमें मैंने नरेन्द्र मोदी जी के नेतृत्व में जाने का निर्णय ले लिया। मैं बाबा साहेब अम्बेडकर जी का अनुयायी

हूँ। बाबा साहेब अम्बेडकर जी ने बताया है कि सत्ता में आना चाहिए, लेकिन मेरी अकेली पार्टी सत्ता में नहीं आ सकती है, इसलिए मैं किसी के साथ मिलकर ही सत्ता में आ सकता हूँ। जब लोग मुझसे पूछते हैं कि लोक सभा में आपकी पार्टी का एक भी मेम्बर नहीं है, तब भी आप मंत्री कैसे हैं, तो मैंने बोला कि आप माननीय नरेन्द्र मोदी जी से जाकर पूछो कि मैं मंत्री कैसे हूँ। मैं अकेला हूँ, लेकिन मेरी पार्टी के लोग देश भर में हैं, मेरी पार्टी नॉर्थ-ईस्ट में भी है।

सर, आप मुझे बोलने का मौका दीजिए। मुझे मालूम है कि आप बहुत अच्छे आदमी हैं। आप हर बार मुझसे बोलते थे कि कविता सुनाओ। अगर आप मुझे ज्यादा बोलने देंगे, तो मैं कविता सुनाऊँगा, नहीं तो एक भी कविता नहीं सुनाऊँगा। यह ठीक बात है। मैं कविता सुनाता भी रहूँगा। आप अनुभवी हैं, इसलिए आप अपोजिशन को भी मौका दीजिए। आप उनको हंगामा करने के लिए मौका दीजिए, लेकिन एकाध दिन हंगामा करने के लिए मौका दीजिए, दूसरे दिन ऐक्शन होना चाहिए और हाउस का काम भी चलना चाहिए। सर, आप सर्वोच्च हाउस के चेयरमैन बन गए हैं, इसलिए मेरी रिपब्लिकन पार्टी ऑफ इंडिया (आरपीआई), जो कि गरीबों की पार्टी है, दलितों की पार्टी है, इस पार्टी की तरफ से मैं आपके साथ हूँ। मैं हमेशा आपका साथ देता रहूँगा और आप मुझे बोलने का मौका देते रहिए। जय भीम, जय भारत!

DR. K. KESHAVA RAO (Telangana): Sir, first of all, without risking the repetition, I would share the sentiments expressed by all my colleagues regarding your personality and the challenges that this House is going to, perhaps, throw at you. The little experience that I had yesterday with you, interface in the BAC, assures me that things are going to be very peaceful and normal. This, I say, repeating, of course, what my hon. colleague said, 'You would look to the Opposition first, to the Ruling Party next no doubt, because they have to respond; then go back to the Opposition.' This fulfils the very spirit of parliamentary democracy.

The other day, yesterday morning, we had the All Party Meeting. The total brunt of the discussion was that 'This Parliament should represent the voice of the Opposition.' This came from the TMC. I would rather say, it is not 'Opposition', but 'voice of the people', 'the sufferers'; the people who are suffering. So, everybody must get some chance to speak, and the answer to that is 'time management'.

Sir, I would not take much time but must tell you, this is nothing but 'time management'. Rules are rules, but some have to be kept by the spirit and some by their word. And I tell you, you might be an expert in Constitution, which you are, we would not try to challenge, but the rules and the Constitution are always not going to pay in a deliberation like this. We need to understand the mood of the people, the spirit of their saying and also the needs because we are not at crossroads. We are at

'crossed roads'. The total things are crossed. So, the things require an entirely different light.

Sir, the last sentence I would say, there seems to be a big discussion yesterday morning and also yesterday evening with you on the 'small parties.' Sir, we are 'small parties'. No doubt. But it is a relative term. 'Small' is a relative term. But what I am concerned is about the Union Territories, the North-Eastern States where the membership is only one. This is not a 'small party'. It is 'sole party'. So, they need time. It is the Council of States. If the State is not represented in the Council of States, there cannot be a greater perplexing paradox than that. So, we need to see that we do not forget the 'small parties'. We need to look at them from an entirely different angle because they need to be represented in this House.

### 12.00 Noon

Sir, your wisdom and your personal talk to us on Constitutional ethos yesterday gave us some reassurance and let me tell you, while sharing all the sentiments, I say it was all understated, because you deserved more than that. Thank you very much.

MR. CHAIRMAN: Shri Prem Chand Gupta.

**श्री प्रेम चंद गुप्ता (बिहार) :** आदरणीय सभापति महोदय, संसदीय लोकतंत्र के इस गरिमामयी पद पर आप आसीन हुए, इसके लिए मैं आपको मेरी तरफ से, मेरी पार्टी की तरफ से और हमारे राष्ट्रीय अध्यक्ष लालू प्रसाद जी की तरफ से बहुत-बहुत बधाई और शुभकामनाएं देता हूँ। श्रीमान जी, हमें पूरी उम्मीद है कि राष्ट्र के उपराष्ट्रपति और इस सभा के सभापति के रूप में यह सदन आपके नेतृत्व में बहुत ही सुचारू रूप से चलेगा। ऐसी हमारी आशा है। श्रीमान जी, आप ग्रामीण परिवेश से आते हैं और किसान परिवार से हैं। आपने बड़े संघर्ष किए हैं, मेरा सौभाग्य है कि मैं आपको पिछले 35 सालों से जानता हूँ। श्रीमान जी, मैंने आपका वह सफर देखा है कि किस प्रकार से आपने सभी बाधाओं को पार करते हुए अपने लक्ष्य को हासिल किया है। आप एक सच्चे कर्मयोगी हैं, आप एक बहुत बड़े कानून के ज्ञाता भी हैं। आप यंगेस्ट एज में देश के उच्चतम न्यायालय के सीनियर काउन्सेल अड्वाइंट हुए थे, यह एक बहुत ही सौभाग्य की बात थी। शायद बहुत लोगों को नहीं मालूम कि इंटरनेशनल और नेशनल आर्बिट्रेशन में आपकी बड़ी भारी एक्सपर्टीज है। श्रीमान जी, ज्यादा न कहते हुए मैं यही कहना चाहूंगा कि आपके नेतृत्व में इस गरिमामयी सदन का बहुत सुचारू रूप से संचालन होगा और हम सब लोगों को बात करने का, बोलने का मौका मिलेगा। इसके साथ मैं एक बार फिर आपको बहुत-बहुत बधाई देता हूँ, धन्यवाद।

SHRI ELAMARAM KAREEM (Kerala): Hon. Chairman Sir, on behalf of the Communist Party of India (Marxist), I welcome you as Chairman to this House. Sir, as a well-experienced parliamentarian, I hope you would be able to uphold the glorious past of our Parliament. Our nation is defined as a Union of States by the Constitution. Each Member represents a State. The principles of the Constitution such as federalism, secularism, democracy and social justice need to be protected. If these principles are undermined, it may affect the unity of our nation. I hope, under your leadership, the Upper House of Parliament would discharge its duties strictly honouring the principles of the Constitution and Rules of Business. I am very proud to welcome you, Sir, because you come from the farming community who are the *annadatas* of this country. Legislation is the prime duty of the Parliament. Hence, continuous disruption should be avoided. When I met you personally, you requested that the functioning of the House should not be disrupted. I agree with you, but for that the process of legislation should be undertaken through a strictly democratic process. People's burning issues must be reflected in the House. For that, ample opportunity should be given to hon. Members. I hope that debates on different issues will be done here in a healthy manner. Important Bills should be referred to Standing Committees or Select Committees for scrutiny, which, nowadays, is not happening in this House. Nowadays, it is very unfortunate that Parliament's scrutiny is neglected. I hope you would uphold the concept of the Constitution and the principles of democracy. Number is the only issue here. Whether the party has large number or small number, every group, party and individual should be respected and given opportunity to raise their reasonable issues in this House. I also request the House and the Ruling Benches, please cooperate with the hon. Chairman. Thank you.

**श्री राम नाथ ठाकुर** (बिहार) : आदरणीय सभापति जी, मैं अपने दल, जनता दल(यू), हमारे नेता नीतीश कुमार जी, अपने और अपने परिवार की तरफ से आपका हार्दिक अभिनंदन और स्वागत करता हूँ। मैं आपके सामने निवेदन के तौर पर दो बातें रखना चाहता हूँ। जिस तरह आप किसान के रूप में गरीब परिवार से आए हैं, वरिष्ठ अधिवक्ता के रूप में जब आपके यहां गरीब मुवक्किल आते होंगे, तो उनके प्रति आपकी जो हमदर्दी रहती होगी, उसी हमदर्दी को रखते हुए छोटे-छोटे दल के लोगों को अधिक समय देकर आप गौरवान्वित होने का अनुभव प्राप्त करेंगे, मेरा आपसे यही निवेदन है। सभापति जी, अंत में मैं आपसे कहना चाहता हूँ:-

*"जो कुछ मेरे पास था, तुझ तक ले आया हूँ,  
देख दामन छोड़कर न जाना तू,  
याद रहे हम सब की, यही कहने आया हूँ।"*

DR. M. THAMBIDURAI (Tamil Nadu): Hon. Chairman, Sir, on behalf of the AIADMK Party and my General Secretary, Edapaddi Palaniswamy, I congratulate you on occupying this highest position. You know very well, as the hon. Prime Minister said, so many eminent persons have served in the House and eminent persons are still serving in the Upper House. You can see the photograph of Dr. Radhakrishnan. He was a great philosopher. He occupied the position that you are occupying now. Therefore, you are an eminent person. You also served as a Minister in the Ninth Lok Sabha. My association with you dates back to that time when I was also the Member of that Lok Sabha. As a Minister, you performed very well. Not only in the Lok Sabha, you also visited the Rajya Sabha as a Minister. Therefore, it is not a new thing to you. When I remember eminent persons, I also remember our great leader of Tamil Nadu, Perarignar Anna, who served this House and delivered many speeches here. In the same way, my leader, Madam Amma Jayalalithaa, also served this House. We also have the opportunity to serve this House under your leadership and guidance. As our hon. Members said, this House is part of Parliament; I accept that. At the same time, it represents the Council of States. Most of the Members here represent various States. They come here not only to pass legislations but also to protect the State's right of federalism. Federalism is the basic concept that this House represents. As other hon. Members have said about you, you come from an agriculture family and then you became an eminent lawyer and you also served as the Minister of State. Therefore, you very well know the sentiment of the House. As has been stated by other Members also, we may be in small numbers here at present, but at some time in future, we may be in large numbers also. The politics may change. Therefore, small numbers cannot be treated as small Members because people are always with the small Members. That is very crucial in democracy. Therefore, as other Members have requested, we have to give more time to 'Others'. Then, I also want to make a humble representation. I have also served as the Presiding Officer for nearly 15 years in the Lok Sabha. I have served as the Deputy Speaker and also on the panel of Vice-Chairmen there. At that time, I remember, while allocating time to various political parties, we had to take into account the number of their Members in the House. Here, what happens is that a single Member is given the same time as is given to a party with four Members, like we have four Members here and we are also given the same time. It is not correct. I request you that we have to consider the numbers. In the Lok Sabha, we have to consider numbers only. According to that, we call the Members, but here, the system is different. I request you to consider this.

Sir, I have a very affectionate relation with you and, on behalf of my Party, we will always be supporting you. Once again, I congratulate you on behalf of our AIADMK Party and our General Secretary, Shri K. Edappadi Palaniswami. Thank you, Sir.

**श्री प्रफुल्ल पटेल (महाराष्ट्र) :** सभापति महोदय, मैं अपने सभी साथियों के जज़्बातों के साथ अपने जज़्बात भी जोड़ते हुए आपको इस उच्च पद को ग्रहण करने के लिए बहुत-बहुत शुभकामनाएं और बहुत-बहुत बधाई देता हूँ। मेरा सौभाग्य रहा है कि 1989 से आपका और मेरा बहुत नजदीक का संबंध रहा है और इसलिए आपके व्यक्तित्व को, जैसा कई सदस्यों ने अपने अनुभव में कहा, मैं भी उस बात को समझता हूँ और इसमें जोड़ता हूँ। इस सदन के बारे में और अपने अनुभवों के बारे में हमारे कई साथियों ने यहां पर चर्चा की है। इसलिए उन्हीं बातों को या आपके व्यक्तित्व के बारे में कही गई बातों को न दोहराते हुए मैं यह कहूंगा कि लोकशाही में यह तो अलग बात है कि किसी की संख्या ज्यादा होती है और किसी की कम होती है और इस बारे में कई लोगों ने बोला है। देवेगौड़ा जी जैसे हमारे वरिष्ठ पूर्व प्रधान मंत्री जी ने भी अपनी बात कही। कभी हम भी पहली पंक्ति में बैठते थे और आज तीसरी पंक्ति में बैठते हैं। यह तो समय-समय की बात है, लेकिन अनुभव का कोई और पर्याय नहीं होता है। इस सदन में अनुभव का कुछ न कुछ लाभ लेना चाहिए और आप इस बात को भली-भांति समझते हैं। मेरी आपसे हुई व्यक्तिगत चर्चा में भी आपने इस बात को हमेशा मान्यता दी है। मैं केवल इतना ही कहूंगा कि आज तो आपको यहां बड़ी वेल-डिसिप्लिन्ड क्लास नजर आ रही है। आज तो आपको सब लोग शिष्टबद्ध दिख रहे हैं। पहला दिन है इसलिए आपके सम्मान में कोई व्यवधान नहीं आने वाला है, लेकिन लोकतंत्र में ये सभी बातें, जो आपने टीवी पर देखी होंगी या आपने अपने पुराने अनुभव में देखा होगा, उसका कहीं-कहीं आपको यहां पर ट्रेलर दोबारा जरूर दिखेगा, इसमें कोई शक नहीं है। मैं कहूंगा कि यह लोकतंत्र की एक बहुत बड़ी बात है। जैसे कभी-कभी प्रेशर कुकर में स्टीम छोड़ी जाती है, वैसे ही आप अगर उसको मॉड्युलेट करेंगे, तो निश्चित ही आप इस सदन को दोनों तरफ से चलाने में बहुत सफल रहेंगे, इतना मैं आपको जरूर विश्वास दिलाना चाहता हूँ।

अंत में, हमारे नेता शरद पवार जी, एनसीपी और हमारे सदस्यों की ओर से मैं इतना ही कहूंगा कि हमने आज तक हमारी पार्लियामेंटरी गरिमा और हमारे जो रूल्स हैं, उनको ध्यान में रखा है और कभी लक्ष्मण रेखा का उल्लंघन नहीं किया है। हमारी ओर से आपको पूरा सहयोग मिलेगा, आगे भी मिलेगा, हमेशा मिलेगा। मैं आपको अपनी ओर से, अपनी पार्टी की ओर से, अपने नेता की ओर से फिर से बहुत-बहुत शुभकामनाएं देता हूँ। आपका कार्यकाल सफल रहे, इसकी प्रार्थना करते हुए, मैं आपसे इजाज़त लेता हूँ।

MR. CHAIRMAN: Hon. Members, the list is long. I am overwhelmed. I would only suggest that we economise time. Now, Professor Ram Gopal Yadav.

**प्रो. राम गोपाल यादव** (उत्तर प्रदेश) : श्रीमन्, मैं अपनी समाजवादी पार्टी की ओर से और अपनी ओर से आपका हृदय से स्वागत करता हूँ। जब मैं आपसे पहली बार मिला, तो आप बहुत खुलेपन से मिले - क्योंकि इससे पहले जब मिलते रहे, तो एक प्रोटोकॉल की दीवार बनी रहती थी, उतना ही मिलना, यहां बैठना, इतनी दूर बैठना - वह कुछ नहीं था। यह स्वाभाविक तौर से बहुत अच्छी बात थी और हमारे सारे मेम्बर्स ने इसे महसूस किया और इसकी तारीफ भी की है।

जहां तक इस सदन की बात है, मैं एक बात आपको बताना चाहता हूँ कि जब यहां बात होती है, तो सब लोग सैद्धांतिक रूप से कहते हैं कि मैं सहयोग करूंगा, मैं सहयोग करूंगा और कल आप देखेंगे कि बहुत सारे लोग सहयोग नहीं करेंगे। कारण यह होता है कि बहुत सारे ऐसे मुद्दे होते हैं, जो जनआकांक्षाओं के खिलाफ होते हैं, वे या तो गवर्नमेंट के आदेश होते हैं या फैसले होते हैं अथवा बिल्स होते हैं, जो आ रहे हैं, उनमें ऐसे प्रोविजन्स होते हैं, जो आम लोगों के हितों को एडवर्सली प्रभावित करने जा रहे होते हैं, तब जनता, जिनके हम प्रतिनिधि हैं, उनकी अपेक्षा होती है कि हमारी बात को यहां पर बैठे हुए लोग कहें और अगर इजाजत नहीं दी जायेगी, तो ये साइलेंट नहीं बैठ सकते हैं और साइलेंट बैठेंगे, तो वे कल हमसे कहेंगे कि हमारे हितों के खिलाफ जब कानून बन रहे थे, तब आप हाउस में क्या कर रहे थे! यह विपक्ष के लोगों की मजबूरी सबको समझने की आवश्यकता है। इसलिए मैं आपको बधाई तो देता हूँ, आपका स्वागत करता हूँ, लेकिन आपसे यह वायदा नहीं करता हूँ कि सदन में व्यवधान उत्पन्न नहीं होगा। अगर जनहित के खिलाफ कोई बात होगी, तो निश्चित रूप से व्यवधान होगा, बहुत-बहुत धन्यवाद।

MR. CHAIRMAN: Shrimati Priyanka Chaturvedi.

**श्रीमती प्रियंका चतुर्वेदी** (महाराष्ट्र) : ऑनरेबल चेयरमैन सर, मैं अपनी पार्टी शिवसेना की तरफ से और पार्टी के अध्यक्ष श्री उद्धव बाला साहेब ठाकरे जी की तरफ से आपको बधाई देना चाहूंगी और आपको शुभकामनाएं भी देना चाहूंगी कि आने वाले समय में आपका फूटफुल टेन्योर रहे, सक्सेसफुल टेन्योर रहे।

सर, राज्य सभा काउंसिल ऑफ स्टेट्स है। हम सब अपने-अपने राज्यों से चुनकर आते हैं, राज्यों की जो तकलीफें हैं, जो दिक्कतें हैं, हम उनको नेशनल लेवल पर लाकर एक व्यापक चर्चा चाहते हैं। राज्य सभा एक इम्पोर्टेंट प्लैटफॉर्म है, जहां हम अपने राज्यों की दिक्कतें बता सकते हैं। दुर्भाग्य यह है कि आजकल सुनवाई कम होती है और आरोप ज्यादा लगते हैं, तो आपकी तरफ देखकर मेरी यही उम्मीद रहेगी कि आप इस पर संज्ञान लेंगे और विपक्ष को भी बोलने का मौका मिलेगा। इसके साथ ही साथ कई सांसदों ने कहा कि हम लक्ष्मण रेखा पार नहीं करना चाहते हैं और लक्ष्मण रेखा पार भी नहीं करते हैं। मैं मानती हूँ कि विपक्ष में, यहां पर कोई भी लक्ष्मण रेखा पार नहीं करना चाहता है, लेकिन सर, जब अहंकार धर्म के ऊपर हो जाता है, तो लक्ष्मण रेखा पार करना विपक्ष की जिम्मेदारी हो जाती है, उस कार्य को हमने निभाया है और आगे भी निभाते रहेंगे। हमें उम्मीद है कि आप अपने एक्सपीरिएंस को ध्यान में रखकर, हम सभी को, हमारी पार्टी की बात को रखने, हमारे राज्य की बात को रखने को महत्व देंगे, बहुत-बहुत धन्यवाद।

SHRI BINOY VISWAM (Kerala): Sir, I welcome you, I bow my head before you and I wish you all possible cooperation.

Sir, I want to request you to kindly cooperate with us to cooperate with you. When I say this, I mean not only you but the Government also have to cooperate with us. We are here to raise the voice of the people, and we have been doing that task of ours. Sir, I represent a small party, but I believe that small party is a great party, which has always stood for the cause of the people, for the cause of the country and for the cause of the Constitution. We have always held the values of democratic norms, secularism, federalism and this country's socialist goals. We came here with this responsibility and we have a right here, a duty here to raise those tasks in our capacity as much as possible. Sir, this is the Parliament and in this Parliament we are sure that we have a role as Opposition. We play here only that role. We heard the hon. Prime Minister in the morning. He talked about *Amrit Kaal*, the G-20 chairmanship. We all wish that in this *Amrit Kaal*, during this period of chairmanship, India come to a better position in the Global Hunger Index. We stand for that. He talked about *adivasis*, *dalits* and women. We wish that all those promises made by the Government for these deprived sections are fulfilled. We argue for that, and for such activities we expect them to cooperate with us. Sir, you are a *kisan*-oriented man. He also talked about *kisans*. We have a request. Kindly legalize the MSP for the *kisans*. (*Time-bell rings*) One more thing, Sir.

Short Duration Discussion, Calling Attention, Rule 267, all these are in the rule book. We ask for only those items of the rule book, but many a time when our request is denied, we have no other option but to raise the voice. Kindly help us not raising the voice.

I wish to say one more thing, Sir. I cannot restrict myself because I felt it very seriously. When we met yesterday for the first time, I thought that you would be a man of great protocol and great high-handedness. I came with that expectation. But you shattered all my expectations. You behaved with me as a man known to me for so many years. I never expected a Vice-President, a Chairman, to come to the car to see off a Member. You did that. Yesterday, for the first time, I talked to my wife about this. I never discuss my parliamentary experience with my wife on day-to-day basis. When I see her, I tell her. But yesterday, I thought that I should talk to her. I told her that I met the Chairman and I told her that he asked about you, he asked



about our daughters. He knows everybody. She asked me, "How"? I said, "I don't know how!" But that is you, Sir. My party and I have great trust on you, Sir. With these words, I conclude. Thank you, Sir.

**श्री रामजी** (उत्तर प्रदेश) : सभापति जी, मैं हमारी बहुजन समाज पार्टी की अध्यक्ष आदरणीय बहिन कुमारी मायावती जी की तरफ से और अपनी तरफ से आपको ढेर सारी शुभकामनाएं देता हूँ, आपका स्वागत और अभिनंदन करता हूँ। सभापति जी, आपका जीवन वाकई संघर्षपूर्ण रहा है। आपने संघर्ष के दौरान विभिन्न पदों पर रहकर देश की सेवा की और आज आप एक छोटे से गाँव से निकलकर इस देश के उपराष्ट्रपति बने हैं और राज्य सभा के अध्यक्ष भी हैं। आपका यह जो संघर्षपूर्ण जीवन है, यह हम सभी लोगों के लिए प्रेरणादायक है। हमें पूरी आशा और विश्वास है कि हम सभी, जो विपक्ष के लोग हैं और सत्ता पक्ष के भी लोग हैं, आपके लिए दोनों तरफ के लोग बराबर हैं।

सभापति जी, जनहित के ऐसे तमाम मुद्दे आते हैं, जिनके संबंध में हम लोग ज़ीरो ऑवर में बोलने के लिए आपको एप्लिकेशन देते हैं, लेकिन हमें उन तमाम मुद्दों पर बोलने के लिए समय नहीं मिलता। हमारा नाम कट जाता है और हमें समय नहीं मिलता है। उसमें 10 लोगों का नाम सेलेक्ट होता है। मैं आपसे रिक्वेस्ट करूंगा कि ज़ीरो ऑवर में सभी सांसदों की जेन्युइन बातों को टाइम दें, ताकि जो जनहित के मुद्दे हैं, उनके लिए यहां पर आवाज़ उठाई जा सके। आपका लगाव हमारी पार्टी के संस्थापक माननीय श्री कांशीराम साहब के साथ बहुत रहा है। हमें पूरा विश्वास है कि आपका आशीर्वाद हम सब पर बना रहेगा, धन्यवाद।

SHRI KANAKAMEDALA RAVINDRA KUMAR (Andhra Pradesh): Hon. Chairman, Sir, I thank you for giving me this opportunity. I, on behalf of Telugu Desam Party and on behalf of our leader, Shri Nara Chandrababu Naidu, congratulate you on your occupying the Chair.

Sir, you hail from a remote village in Rajasthan and now you have reached the second highest constitutional post, which is the post of the Vice-President of India. Apart from that, you are a constitutional expert. You have the position to protect and safeguard the provisions of the Constitution.

Sir, you belong to the legal fraternity. I am happy to note that you have practised in the Magistrate Court, District Court, High Court and the Supreme Court.

Sir, you know the importance of giving opportunity and time to Members. If an advocate does not get an opportunity or is not allowed by the Judge to present his case, he may lose his case. If an opportunity is given to a Member, then he can

justify his duties as a Member of the Rajya Sabha. Similarly, I hope you will give opportunities to the smaller parties. I am a lone Member from my party. I expect that you will give me sufficient time to participate in the debates. I once again congratulate you and thank you, Sir.

**श्री अब्दुल वहाब (केरल)** : आदरणीय सभापति जी, मेरी तरफ से और मेरी पार्टी इंडियन यूनियन मुस्लिम लीग, मेरे पार्टी प्रेजिडेंट सैयद सादिक अली शिहाब थंगल की तरफ से आपको कामयाबी मिले। हम हिन्दी में पहली दफा बोल रहे हैं ...(व्यवधान)...अच्छा है न? मैं यहां पहली बार हिन्दी में बात कर रहा हूँ। My DMK friends may not like this. For the last 12 years, I am known as a one-minute speaker. Or two minutes is the maximum time that I take even though I am allotted three minutes. My only request to you is that instead of putting us as tailenders, you sandwich us between large parties like give chance to one large party then one small party and then another large party and then one small party. It will be justified and we can tell something or make some points. Otherwise, everything is told by everybody. मेरी रिक्वेस्ट है कि ऐसा करने में आप कामयाब हों। नमस्कार।

SHRI BIRENDRA PRASAD BAISHYA (Assam): Sir, I, on behalf of my party, Asom Gana Parishad (AGP), congratulate you on your election to the post of the Vice-President of India and the Chairman of the Upper House of our Parliament.

Sir, it is known to everybody that you have gained vast experience in your social and political life. You started your career as a good lawyer. You served the nation as Minister. You served the nation as Parliamentary Affairs Minister. You even served as the Governor of West Bengal. It is a golden opportunity for us to welcome you as the Chairman of the Upper House of our Parliament.

Sir, I come from the North-Eastern Region of our country. You cannot compare the population structure of our region with other parts of the country. Our population is less compared to other States of the country. Sir, this is your first day. So, I would like to give an example. Having the least population, Mizoram has only one Member in Rajya Sabha; Arunachal Pradesh has one Member in Rajya Sabha; Nagaland has only two Members in Rajya Sabha. It is the Council of States. They are elected.

MR. CHAIRMAN: Your point is registered.

SHRI BIRENDRA PRASAD BAISHYA: Yes, Sir. It is registered. They represent Mizoram. It means they have been elected by 100 per cent. But, here, they are treated as a small party. They do not get time to speak. My submission is, kindly allow all the small parties some more time so that they can at least address the problems faced by their respective States. With this, I again welcome you as the Chairman of the Rajya Sabha. Thank you.

SHRI VAIKO (Tamil Nadu): Hon. Chairman, Sir, I am very thankful to you for giving me this opportunity at the fag end of the discussion. Normally, we, the small parties, are the victims. Of course, we can express our views in this Parliament. But, whenever discussion takes place, bigger parties are given more time than they deserve. Small parties should be given ample opportunity to protect the cornerstones of the Constitution -- secularism, federalism and social justice. Today, we are standing at the crossroads of history. Secularism has become a question mark; social justice has become a question mark. So, what are we going to do with these questions? Brutal majority should not bulldoze the basic concepts of the Constitution, particularly social justice and secularism. If it happens, then, the future of the country and the integration of the country will become a question mark. This is my perception. I am very thankful to you. You are a legal luminary and you have handled so many portfolios as a Minister, as a parliamentarian and as a jurist. Therefore, we also expect due justice from the Chair. Once again, I extend my heartiest felicitations and congratulations to you on becoming the Chairman of this House. Thank you very much.

SHRI G.K. VASAN (Tamil Nadu): Sir, unity in diversity is the strength of our country. This House represents exactly that. The Members of this House represent various States -- villages, towns, district headquarters and cities. People of those areas expect the Members to echo their voice. That is the expectation from the Members. You are a man of wisdom. We are confident that you will, definitely, guide us getting the support of our people. Thank you, Sir.

MR. CHAIRMAN: Dr. Wanweiroy Kharlukhi; not here. Shri K. Vanlalvena; not here. Shri Jose K.Mani; not here. Now, Shri Jayant Chaudhary.

**श्री जयंत चौधरी** (उत्तर प्रदेश) : सभापति जी, मुझे व्यक्तिगत तौर से बहुत खुशी का अनुभव हो रहा है कि आपके सान्निध्य और नेतृत्व में मुझे इस सदन के एक सदस्य के तौर पर काम करने का मौका मिलेगा। सभी सदस्यों ने और माननीय प्रधान मंत्री जी ने भी आपके जीवन परिचय के बारे में

बहुत सारी बातें बताईं। खुशी इस बात को लेकर भी है कि आप एक गांव के परिवेश से आते हैं, इसलिए किसान की जो पीड़ाएं होती हैं, उनकी जो मेहनत होती है या धरती की जो पुकार होती है, उस भाषा को आप भली-भांति जानते हैं। आप यह भी समझते हैं कि अक्सर सरकार के दावे और इस सदन में की गई बातों से, धरातल पर जो तस्वीर होती है, वह भिन्न होती है, अलग होती है। हम आपका संरक्षण चाहेंगे कि अगर कोई भी माननीय सदस्य यहां गरीब से जुड़ी कोई बात, आदिवासी से जुड़ी कोई बात अथवा किसान या गांव से जुड़ी कोई बात करता है, तो कहने वाले सदस्य को आप अधिक वक्त दें।

सभापति जी, जब आपने उपराष्ट्रपति पद का दायित्व संभाला, तो बहुत प्रेम भाव के साथ हम सबको बुलाया। मुझे तो आपने केसर-बादाम के दूध का इतना बड़ा गिलास पिलाया था कि उसकी मिठास अभी भी मेरी ज़बान पर है। हम बस आपका संरक्षण और आशीर्वाद चाहेंगे कि समय-समय पर कुछ मीठी, कुछ कड़वी बातें इस सदन में हम उठा पाएं, धन्यवाद।

SHRI AYODHYA RAMI REDDY ALLA (Andhra Pradesh): Mr. Chairman, Sir, on behalf of the Y.S.R. Congress Party and our President, Shri Y.S. Jagan Mohan Reddy, we congratulate you and welcome you as Chairman of this august House.

Sir, you are a role model, when we look at your personal life, the discipline, the commitment, the hard work, with which you have grown, and also the professional life in which your wisdom, your experience and expertise was contributed. Then, we have seen your social contributions and also the political contributions and the rich experiences, which you have gained and served this nation, make you the real role model for this country. I want to tell you and, through you, I want to communicate to this House that as a largest democracy we have a greater responsibility to showcase to this world that India is the largest democracy alone not just in its constitution but in practice also. So, a clear dimension and direction need to come under your leadership through this House the way we are going to make ourselves present.

Secondly, during your leadership, this country is going to become the third-largest global economy. So, we have to ensure how a global leader has to present itself, how the issues have to be raised in the House and how the House has to give directions to the rest of the country. That needs to be brought in. Also, by 2047, when we achieve hundred years of our Independence, the country is going to be the second-largest economy. So, keeping those things in mind, the House also has to behave and we have to also make ourselves accountable to the rest of our country.

Therefore, with these points, we welcome you and we wish you all the very best. Thank you very much.

**श्री गुलाम अली** (नाम निर्देशित) : मैं प्रेज़िडेंट ऑफ इंडिया के द्वारा नॉमिनेटेड मेम्बर होने के नाते, चेयरमैन साहब को दिल की गहराइयों से मुबारकबाद देता हूँ। आपके साथ हमारी जो दो-तीन मुलाक़ातें हुईं, ओथ के टाइम पर और बाद में, साथ ही देश के वज़ीर-ए-आज़म ने आज सुबह जो कहा, हमें आपके विज़न से, आपके ज़िन्दगी के तजुर्बे से, as a new Member, सीखने का मौका मिलेगा। हम उम्मीद करते हैं कि इस विज़न का हमें भरपूर फ़ायदा मिलेगा। You can feel the feeling of all the Members, शुक्रिया।

SHRIMATI P.T. USHA (Nominated): Sir, in a short span as the Vice President of India and Chairman of this august House, you have earned the confidence of people and people's representatives across the political parties. This is evident from the emotions poured in the speeches of leaders of both the Treasury and Opposition Benches. My special thanks to hon. Prime Minister for his concern for the marginalized. It is a grace for the nation that our hon. President of India belongs to tribal community. It is a great honour for the tribal community, and a son of a farmer is now Vice-President of India. This is New India where republican spirit is now transformed from symbolism to substantive form.

Sir, your role and personality, your intellect and philosophy of life will create a history and add values to the second Chamber.

Sir, we are Upper House. We are expected to play a vital role as statesmen. Your leadership will be helpful to strengthen the glory of the House.

With these words, I congratulate you. Thank you.

MR. CHAIRMAN: Now, Shri Pramod Tiwari.

**श्री प्रमोद तिवारी** (राजस्थान) : माननीय सभापति जी, मैं आपका स्वागत करता हूँ, अभिनन्दन करता हूँ, आपको शुभकामनाएँ भी देता हूँ और इस बात के लिए धन्यवाद भी देता हूँ कि आपने मुझे बोलने का अवसर दिया।

मान्यवर, जिस कुर्सी पर आप बैठे हैं, वहाँ बहुत बड़ी-बड़ी विभूतियाँ बैठी हैं। उनका पुराना इतिहास आपके सामने है। आज उनका नाम आदर से लिया जाता है, परन्तु कुछ लोग ऐसे होते हैं, जिनकी पहचान कुर्सी से होती है और कुछ लोग ऐसे होते हैं, जब कुर्सी पर वे बैठ जाते हैं, तो

उस कुर्सी की गरिमा बढ़ जाती है। मैं यही कामना करूँगा कि जब आपको याद किया जाए, तो राज्य सभा की गौरवशाली परम्पराओं के लिए याद किया जाए।

सर, हमारे लीडर ऑफ दि अपोजिशन ने आपकी सारी खूबियाँ बतायीं, अन्य लोगों ने भी बतायीं। एक खूबी, जो छूट गयी है, मैं उसे जोड़ना चाहता हूँ। हम लोगों ने आपको सड़क पर विपक्षी नेता के तौर पर संघर्ष करते ज्यादा देखा है, सत्ता में कम देखा है। यह मैं अपना भविष्य ठीक करने के लिए बोल रहा हूँ, हम सबका भविष्य। ...**(व्यवधान)**... तो मैं समझ सकता हूँ कि आपको विपक्ष की चिन्ताओं, परेशानियों और कष्टों का अंदाजा किसी और से बेहतर होगा, क्योंकि एक साधारण परिवार से यहाँ तक का सफर आपने तय किया है। अभिषेक भाई अभी कह रहे थे कि लीगल फील्ड में आपका बड़ा नाम था। सर, लेकिन वहाँ एक फर्क था, यहाँ एक फर्क है। वहाँ तो आप प्रार्थना करते थे कि फैसला गरीब के हक में आये, परन्तु सर, अब तो यहाँ आपको फैसला करना है - फैसला जो कभी बड़ों के खिलाफ होता है और बड़ों से मेरा मतलब यहाँ सरकार से है - तो सर, इससे आपको ज्यादा दुआएँ मिलेंगी, ज्यादा आशीर्वाद मिलेगा, ज्यादा लोगों को आपका इतिहास याद रहेगा।

सर, इतिहास तो सब पढ़ लेते हैं। मैं सिर्फ एक आग्रह करना चाहता हूँ। आप इतिहास में नहीं पढ़े जायें, इतिहास आप बनायें, इसके लिए पूरा विपक्ष आपके साथ खड़ा रहेगा, यह हम सब आपसे वादा करते हैं। ...**(व्यवधान)**...

**श्री सभापति :** श्री जोस के. मणि।...**(व्यवधान)**...

**श्री प्रमोद तिवारी :** सर, एक और बात कह कर मैं अपनी बात जरूर खत्म करूँगा। सर, मैं उत्तर प्रदेश से हूँ और राजस्थान से चुन कर आया हूँ। अब यह कहने की जरूरत नहीं कि राजस्थान में आपने जन्म लिया है, वहाँ बहुत विषमताएँ हैं। मुकुल भाई भी राजस्थान से आये हैं। तो अगर आप हम लोगों का खयाल रखेंगे, तो आप राजस्थान का खयाल रखेंगे, अपना खयाल रखेंगे। मैं आपसे आग्रह करूँगा कि भविष्य में आप ऐसे ही मुस्कराते रहें। ...**(व्यवधान)**... सर, मेरी तरफ देख लीजिए, ज़रा मुस्करा दीजिए। ...**(व्यवधान)**... आप ऐसे ही मुस्कराते रहिए, यह हमारा प्रयास होगा। इनके चक्कर में मत पड़िएगा। इनके चक्कर में जो पड़ा, वह गया। बहुत-बहुत धन्यवाद।

MR. CHAIRMAN: Now, Shri Jose K. Mani.

SHRI JOSE K. MANI (Kerala): Sir, I extend my hearty congratulation to you for taking up the post of Chairman of this Upper House. Sir, we had a meeting yesterday, the all-party meeting, the meeting of leaders of all the parties. The great concern over there was that the number of working days and the number of working hours are reducing in the Parliament. There is an issue that every year, before, after or in between the Session, there could be election anywhere in the nation. It could be in

one State or in another State, but the schedule of the Parliament is shifted as per the election in the State. My only request is that irrespective of the election,--Parliament is very important--you should not reduce the number of days and number of hours just because of the election in some State. This is actually unjust, we are being unjust to the people of the nation. I plead on behalf of all the parties over here that perhaps the number of days should be increased and we should increase the deliberations and discussions so that the people will benefit. Thank you very much.

MR. CHAIRMAN: Now Sant Balbir Singh. Please be brief.

SHRI SANT BALBIR SINGH (Punjab): \*""Many many thanks to you Sir. I have to thank only and say nothing else. First of all, as you have assumed the responsibility of the office of hon. Chairman here in Rajya Sabha, our best wishes and prayers for you. We are with you.

Secondly, when I first came to the Parliament, this House, the hon. Vice President before you, Shri Naidu gave me the support and the opportunity to speak in Punjabi, and the problem that I had placed before him, I am thankful to him and also wish to thank all other M.Ps here that they appreciated my difficulty. And special thanks to you, Sir, that the papers that I wanted to be given in Punjabi, I have got those papers in Punjabi today.

Sir, thank you very much that you met us on that day and the way you met us, we were impressed because if one listens to you, then half their grief is gone, and you took the decision then and there itself.

I also wish to especially say that when I first came to the Parliament, then parliament could not function for eight days and I was so disappointed that the very purpose for which I have been sent here, that purpose is not getting served. But I would submit that the reason for that was that the opposition had raised one issue of price rise and the time for discussion on that issue was given after eight days. If that time for discussion had been fixed earlier that the discussion would be taken up on this day, then all this shouting and disruption would have stopped much earlier. So, that discussion did take place but eight days also got wasted.

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\*English translation of original speech delivered in Punjabi.

Thank you. Thank you very much Sir."

**श्री सभापति :** श्रीमती रंजीत रंजन।

**श्रीमती रंजीत रंजन (छत्तीसगढ़) :** माननीय सभापति महोदय, सबसे पहले मैं आपको राज्य सभा का सभापति बनने के लिए बहुत-बहुत बधाई देती हूँ। मैं इससे पहले लोक सभा में थी। मुझे तीन-चार स्पीकर्स याद हैं। मैं सोमनाथ दादा और संगमा साहब की बहुत प्रशंसा करती हूँ। यहाँ पर हमारे गार्जियन वेंकैया नायडु साहब थे। इन सबने अपनी एक छाप छोड़ी थी। सभापति जी, मैं आपसे बहुत उम्मीद रखती हूँ। चाहे पक्ष हो या विपक्ष हो, दिनोदिन हमारे सदन की डिग्निटी, अच्छा कहें या बुरा कहें, धीरे-धीरे नीचे आ रही है। बहुत सारे महत्वपूर्ण मुद्दे हैं, जिन पर यहाँ पर बहस होनी चाहिए, एक-दूसरे को सुनने का साहस होना चाहिए, पेशेंस होनी चाहिए, लेकिन मुझे लगता है कि उसकी कमी है। मैं आपसे दो-तीन बार मिली हूँ, पहले भी हम लोग मिले हैं। मैं आपको एक गार्जियन की तरह देखती हूँ और मुझे पूर्ण उम्मीद है कि जिस तरह से पहले के जो भी सभापति रहे हैं, जिन्होंने अपनी आइडेंटिटी को छिपा कर, अगर आज वे यहाँ पर सभापति हैं, तो सभापति के जो फर्ज़ हैं, उनको उन्होंने निभाने का काम किया है, उसी तरह से आप भी करेंगे। मुझे आपसे बहुत उम्मीद है और विश्वास है कि इस सदन की गरिमा को बचाने के लिए आप एक अहम रोल अदा करेंगे। इसमें आपकी एक अहम जिम्मेदारी है। हम लोग, खास कर जो विपक्ष के रूप में आपके बीच हैं, चाहे उसकी संख्या कम हो या ज्यादा हो, मुझे विश्वास है कि आप हमारे पूछने के जो अधिकार हैं, सवाल पूछने के जो अधिकार हैं, उनको छिनने नहीं देंगे। इस विश्वास के साथ मैं आपको फिर से बधाई देती हूँ। बहुत-बहुत बधाई।

MR. CHAIRMAN: Now, Shri Rwngrwa Narzary; very briefly.

SHRI RWNGWRA NARZARY (Assam): Mr. Chairman, Sir, first of all, I thank you for your favour towards me allowing a little moment to rise before you.

With due respects, I, on behalf of my Party, the United People's Party Liberal, and my Party President, Shri Pramod Boro, would like to express our deep gratitude and honour to you as the hon. Chairman of this Rajya Sabha and wish for your successful tenure in discharging as Chairman of this august House. As I represent Assam from the United People's Party Liberal, which is a small regional party and a NDA partner working in the Bodoland Territorial Region, Assam, I would like to welcome and express my deep respects and honour, on behalf of the millions of the people of Assam, particularly of the Bodoland Territorial Region. Sir, under your able leadership in this august House, I do hope, Your Honour will give ample scope to raise important issues of our State as well as our region. Praying Almighty for your



good health, and with due respects, I do take my seat in this moment. Thank you, Sir.

MR. CHAIRMAN: Thank you. Shri Vikramjit Singh Sahney, very briefly!

**श्री विक्रमजीत सिंह साहनी (पंजाब) :** सर,

*"खुदी को कर बुलंद इतना कि हर तकदीर से पहले  
खुदा बंदे से खुद पूछे बता तेरी रजा क्या है?"*

This sums up your personality. आपने पिछले कुछ महीनों में जैसा माइक्रो मैनेजमेंट किया है, उसमें आपने हमारे जैसे गैर-राजनीतिक व्यक्ति को भी गले लगाया और इस ऑगस्ट हाउस के एक-एक मेम्बर के साथ डायलॉग किया, इसका कोई उदाहरण नहीं मिलता। आप किसान-पुत्र हैं and, I hope, Sir, this House will be able to bring about significant changes in the plight of farmers. ऐसा कहा जाता है कि आदमी वह बड़ा होता है, जिसके साथ होने पर आप खुद को छोटा महसूस न करें। खासकर, *अज तुसी पंजाबी विच राज्य सभा बुलेटिन शुरू कित्ता है, इस दी भी मैं त्वानू वधाई देंदा हों।* हम उम्मीद करते हैं कि अमृतकाल में एक नए इतिहास की रचना होगी और जैसा मैंने हंड्रेड डेज़ का रिपोर्ट कार्ड दिया, उसी तरह हर चीज़ की निवृत्ति डायलॉग से, बातचीत से होगी और कोई भी मेम्बर वैल में आकर अनवेल नहीं होगा, धन्यवाद।

MR. CHAIRMAN: Thank you. Now, Shri Ghanshyam Tiwari.

**श्री घनश्याम तिवाड़ी (राजस्थान) :** माननीय सभापति महोदय, मुझे इस बात का बहुत गर्व और खुशी है कि आप जहाँ से आते हैं, वहाँ से मैं आया हूँ और मैंने आपको बचपन से लेकर अब तक एक बहुत बड़ी शख्सियत के रूप में देखा है। नर से नारायण बनने की जो कहानी होती है, उस कहानी को आपने पूरा किया है। झुंझुनू जैसे एक गाँव से निकलकर आपने जिस प्रकार से राजस्थान की सेवा की, उसमें मैंने राजस्थान की विधान सभा में आपके तेवर देखे, लोक सभा के चुनाव में आपके सारे अभियानों में मैं आपके साथ रहा और फिर अन्य मामलों में, चाहे कोर्ट की बात हो या और किसी जगह की बात हो, सब जगह पर मैंने आपका पूरा संघर्षपूर्ण और सफलतापूर्ण जीवन देखा।

MR. CHAIRMAN: I think we will have to decide whether we can let out secrets here!

**श्री घनश्याम तिवाड़ी :** सर, यह सीक्रेसी नहीं है, बल्कि यह लोगों के लिए प्रेरणा की बात है और इसलिए मैं इस चीज़ को कहना चाहता हूँ। आपका जीवन एक प्रतीक के रूप में है। आप एक ऐसे समाज से हैं, जो समाज पहले जागीरदारी से पीड़ित रहा था। उस समाज में से उठकर इस स्थान

तक पहुँचना, उस समाज को भी बहुत प्रकार से आगे बढ़ाना तथा अन्य समाजों के साथ सामंजस्य स्थापित करने के कारण राजस्थान में आपका जिस प्रकार का नाम हुआ है, उसके लिए मैं आपको बहुत-बहुत बधाई देना चाहता हूँ।

MR. CHAIRMAN: Thank you.

**श्री घनश्याम तिवाड़ी :** सभापति महोदय, मैं एक बात कहकर अपनी बात समाप्त करूँगा। यहाँ पर लोगों ने सारी भाषाओं में कुछ-कुछ कहा है, तो मैं आपके लिए संस्कृत में कुछ कहना चाहता हूँ:

*"शशिना च निशा निशया च शशी शशिना निशया च विभाति नभः।  
पयसा कमलं कमलेन पयः पयसा कमलेन विभाति सरः ॥"*

माननीय सभापति महोदय, जिस प्रकार चन्द्रमा से रात्रि की, रात्रि से चन्द्रमा की और चन्द्रमा एवं रात्रि दोनों से मिलकर आकाश की शोभा होती है, उसी प्रकार पक्ष और प्रतिपक्ष से एक-दूसरे की, प्रतिपक्ष एवं पक्ष दोनों से आसन की तथा इन तीनों से मिलकर संसदीय लोकतंत्र की जो शोभा होती है, उस संसदीय लोकतंत्र की शोभा को आप बढ़ाने का कार्य कीजिए। इन्हीं शब्दों के साथ, मैं आपको बहुत-बहुत बधाई देता हूँ, धन्यवाद।

MR. CHAIRMAN: Now, Dr. V. Sivadasan.

DR. V. SIVADASAN (Kerala): Mr. Chairman, Sir, this is the Council of States. So, in the House, we shall hear the voices of States. This is a place for discussion and debate. I believe Mr. Chairman will protect the rights of the Members and provide opportunities for a proper discussion on Bills and other subjects. We request for a proper time on discussions and debates in the House. That is my humble request with you. I congratulate you, Sir.

MR. CHAIRMAN: Thank you, Mr. Sivadasan. Because of the time factor, it is becoming difficult to accommodate some of you who wanted to say something. Very briefly, I would complete the list. I request Shrimati Rajani Patil to be very brief.

**श्रीमती रजनी अशोकराव पाटिल (महाराष्ट्र) :** आदरणीय सभापति जी, हमारे विपक्ष के नेता खरगे साहब के बोलने के बाद हमारे कुछ भी कहने का कोई मतलब नहीं होता, क्योंकि हाथी के पांव में सबके पांव आते हैं। वे हमारी पार्टी की तरफ से बोल रहे थे। सभी लोगों ने जो बोला, उसमें एक बहुत बड़ी बात छूट गई है, जो मैं यहां पर उद्धृत करना चाहती हूँ। मैं और मेरी सहकारी

वंदना चव्हाण जी जब आपसे मिलने आए थे, तब हमने जो देखा और महसूस किया, वह सबसे बड़ी बात है, जो एक महिला होकर मुझे लगी, वह मैं आपके बारे में बोलना चाहती हूँ। महोदय, सब लोगों को रानी लक्ष्मीबाई चाहिए, लेकिन वह पड़ोस के घर में चाहिए, अपने घर में नहीं चाहिए। आपके यहां हमने देखा कि जिस प्रतिष्ठा से, जिस अभिमान से आपने अपनी धर्मपत्नी डा. सुदेश धनखड़ जी को हमसे मिलवाया और जितने प्यार से आपने उनके बारे में हमें बताया, तो मैं और वंदना जी बाद में भी बहुत देर तक आपके बारे में चर्चा कर रहे थे। उन्होंने पीएचडी की है और आपने उनके बारे में बहुत अच्छा बोला। हमें लगा कि बहुत सारे लोग पत्नियों को सिर्फ घर में रखते हैं और बोलते हैं, लेकिन पत्नी की बात की स्वीकृति नहीं होती है, इसलिए मैं आपका एक पहलू यहाँ रखना चाहती थी। हमारे नेता खरगे साहब ने बोला कि जब हमारा दिन आएगा..., मैं उसका सिर्फ एक श्लोक में उदाहरण देना चाहती हूँ कि जब श्री कृष्ण ने अर्जुन को बोला था:-

*"पुरुष बली नहीं होत है, समय होत बलवान।  
भिल्लन लूटी गोपिका, वही अर्जुन वही बान॥"*

अर्जुन और बान वही था, जब अर्जुन की हार हुई थी, वैसा ही समय हरेक का आता है।

**डा. अशोक कुमार मित्तल (पंजाब) :** आदरणीय सभापति जी, मैं आपका स्वागत करता हूँ। मैं आपकी पर्सनैलिटी को दो पंक्तियों में पूरी करना चाहूँगा।

*"वे खुद ही नाप लेते हैं, बुलंदी आसमानों की,  
परिंदों को नहीं दी जाती तालीम उड़ानों की।"*

आप वे शख्स हैं, जो राजस्थान से आए हैं। मेरे माता-पिता जी दिवंगत हैं और वे भी राजस्थान से थे। वे बचपन से हमें कहानियां सुनाते थे कि राजस्थान की लाइफ कितनी टफ है, कितनी हार्ड है, उनको सबको पार करते हुए आप यहां आए हैं। एक बात यह है कि हम लोगों ने राजनीति के स्कूल में नर्सरी में दाखिला लिया है, क्योंकि हम छोटे हैं, तो हमें ज्यादा सीखने की जरूरत है। आप हमें ज्यादा मौका देंगे, ज्यादा समय देंगे, धन्यवाद।

**श्री अहमद अशाफाक करीम (बिहार) :** माननीय सभापति जी, हमारा राष्ट्रीय जनता दल से तअल्लुक है। मैं आज आपका ख़ैर मक़दम करते हुए फ़ख़ महसूस कर रहा हूँ। आपकी इज़्जत अफ़ज़ाई करते हुए और जितना सभी माननीय सदस्यों से सुना, उससे और फ़ख़ से सर ऊंचा होता है। कुछ रोज़ क़ब्ल आपने मुझे तबादला-ख़्याल करने का मौका फ़राहम किया था। आपकी गुफ़्तगू से मैं आपकी काबलियत और आपकी इल्मी सलाहियत का कायल हो गया। मैं उम्मीद करता हूँ कि रैशनल एप्रोच के साथ आपकी सरपरस्ती में यह सदन चलता रहेगा और बहुस्न ख़ूबी आगे बढ़ता रहेगा। साबिक़ चेयरमैन की अलविदाई के मौके पर मैंने इसी सदन में कहा था कि आप जैसे बा-वक्रार लोग, बा-वक्रार चेयर दूसरों के हवाले कर देते हैं। आज हम सभी के बीच आप सभापति की कुर्सी को ज़ीनत बख़्श रहे हैं।

## 1.00 P.M.

†جناب احمد اشفاق کریم (بہار): مانیے سبھاپتی جی، ہمارا راشٹریہ جنتا دل سے تعلق ہے۔ میں آج آپ کا خیر مقدم کرتے ہوئے فخر محسوس کر رہا ہوں۔ آپ کی عزت افزائی کرتے ہوئے اور جنتا سبھی مانیہ سدسیوں سے سنا، اس سے اور فخر سے سر اونچا ہوجاتا ہے۔ کچھ روز قبل آپ نے مجھے تبادلہ خیال کرنے کا موقع فراہم کیا تھا۔ آپ کی گفتگو سے میں آپ کی قابلیت اور آپ کی علمی صلاحیت کا قائل ہو گیا۔ میں امید کرتا ہوں کہ ریشنل ایپروچ کے ساتھ آپ کی سرپرستی میں یہ سدن چلتا رہیگا اور بحسن و خوبی آگے بڑھتا رہے گا۔ سابق چئیرمین کی الوداعی کے موقع پر میں نے اسی سدن میں کہا تھا کہ آپ جیسے باوقار لوگ، باوقار چئیر دوسروں کے حوالے کر دیتے ہیں۔ آج ہم سبھی کے بیچ آپ سبھاپتی کی کرسی کو زینت بخش رہے ہیں، بڑے مسرت کی بات ہے۔

مैं ईश्वर से दुआ करता हूँ कि आप सेहत और आफ्रियत के साथ इस सदन को आगे बढ़ाते रहें। बड़ी खुशी होती है, जब मुझे बैठाकर कोई मेरी तारीफ करता है और सच्चाई बयान करता है। मैं कितना खुश हूँ कि आप बैठे इस ज़ीनत भरी कुर्सी पर हैं और सारे लोग आपके तअल्लुक से बड़ी-बड़ी बातें कह रहे हैं यह खुशी का मौका है, बहुत-बहुत शुक्रिया।

†جناب احمد اشفاق کریم : میں ایشور سے دعا کرتا ہوں کہ آپ صحت اور عافیت کے ساتھ اس سدن کو آگے بڑھاتے رہیں۔ بڑی خوشی ہوتی ہے، جب مجھے بٹھا کر کوئی میری تعریف کرتا ہے اور سچائی بیان کرتا ہے۔ میں کتنا خوش ہوتا ہوں آپ بیٹھے اس زینت بھری کرسی پر اور سارے لوگ آپ کے تعلق سے بڑی بڑی باتیں اور تعریف کر رہے ہیں یہ خوشی کا موقع ہے، بہت بہت شکریہ۔

**श्री इमरान प्रतापगढ़ी (महाराष्ट्र) :** आदरणीय सभापति महोदय, आपका बहुत-बहुत स्वागत है, खैरमक़दम है। ये वे पहले शब्द हैं जो मैं इस हाउस में पहली बार बोल रहा हूँ। पिछली बार विदाई समारोह था, तब ऐसा मौका आया था कि मैं बोलूँ, लेकिन मुझे लगा कि मैं स्वागत समारोह में बोलूँगा तो ज्यादा अच्छा रहेगा। मैं आपसे एक मिनट का समय चाहता हूँ। मैं आपसे यह कहना चाहता हूँ कि मैं इस सदन में दूसरा सबसे कम उम्र का सदस्य हूँ। मेरी आपसे यह गुज़ारिश है कि ये जो दीवारें हैं, ये सिर्फ ईंट, गारे और लकड़ी से बनी हुई नहीं हैं। इनमें न जाने देश के कितने करोड़ों लोगों की भावनाएं और जज्बात शामिल हैं। ऐसे में देश चाहता है कि यहां अच्छी बातों पर बहस हो, बातचीत हो। आप राज्य सभा परिवार के मुखिया हैं, इसलिए आपकी ज़िम्मेदारी बनती है कि अगर हम सारे लोग यहां से अवाम की बात उठाएं तो आप हमें महफूज़ रखें और हमारी नुमाइंदगी करते हुए हमें बोलने का मौका दें। चूंकि आपने देश के उच्चतम न्यायालय में इन्साफ की लड़ाई लड़ी है, यह देश का उच्च सदन है तो हमें उम्मीद है कि आप हमें यहां इन्साफ की लड़ाई लड़ने देंगे। आपका बहुत-बहुत धन्यवाद।

**सभा के नेता (श्री पीयूष गोयल) :** माननीय सभापति महोदय, आज हम सबके लिए बहुत खुशी और गर्व की बात है कि आप इस उच्च सदन के सभापति के रूप में इस प्रतिष्ठित पद पर आसीन हो रहे हैं। मैं दिल की गहराइयों से आपको बधाई और शुभकामनाएं देना चाहता हूँ। माननीय प्रधान

†Transliteration in Urdu script.

मंत्री जी ने अभी-अभी हमें याद दिलाया कि आज आर्म्ड फोर्सेज फ्लैग डे भी है। मुझे याद आ रहा था कि एक अंग्रेजी फिल्म 'Star Wars' थी, जिसमें एक बड़ा प्रसिद्ध वाक्य हुआ था, 'May the Force be with you.'

आज तो बहुत अच्छी-अच्छी बातें बोली गई हैं। कुछ माननीय सदस्यों ने आपको चक्कर में न आने की भी सलाह दी। अभी-अभी एक युवा सदस्य ने आपकी ज़िम्मेदारियों के बारे में आपको याद दिलाने की कोशिश की। यह अलग बात है कि ज़िम्मेदारी तो हम सबकी बनती है कि सदन अच्छा बने, अच्छी तरह से चले। आपकी ज़िम्मेदारी तो हम सबका ख्याल रखने की है। सदन अच्छा चलाना तो हम सबके हाथ में है और मेरा विश्वास है कि आज जो अच्छी-अच्छी बातें रखी गई हैं, जिस प्रकार से उत्साह के साथ सबने आपका स्वागत किया है, आगे आने वाले दिनों में हम यह भावना हमारे काम में भी रखेंगे। कल ही आपके साथ लगभग सभी सदस्यों का मिलना-जुलना हो चुका है। एक न एक मौके पर हम सब आपसे मिल चुके हैं। मैं इतना ज़रूर कह सकता हूँ कि it is a joy to be with you, to meet you, to exchange notes with you, to talk to you. अब पता नहीं आप वह राजस्थान से लेकर आए हैं या City of Joy से लेकर आए, जहां से आप बहुत ही सफल गवर्नर का कार्यकाल करके दिल्ली आए। आपकी अध्यक्षता में इस सदन में हम सब मिल कर बहुत सारे जॉयफुल ओकेज़न्स सेलिब्रेट करेंगे, इसका मुझे पूरा विश्वास है। इस सदन के काम की महत्ता को देखते हुए हम सब कोशिश करेंगे कि सदन को सुचारू रूप से चलाने में सहयोग करें। आप एक किसान पुत्र हैं, जो आज देश के उपराष्ट्रपति बने हैं, आप हम सबके लिए प्रेरणा का स्रोत भी हैं। जिस प्रकार से आपने बहुत ही विपरीत परिस्थितियों से अपना जीवन शुरू करके आज इस उच्च पद तक की जर्नी ट्रेवर्स की है, मेरा पूरा विश्वास है कि हम सब भी उससे बहुत कुछ सीखेंगे और अपने काम में उसकी झलक आपको दिखाने की कोशिश करेंगे। हम सब बहुत गर्व महसूस करते हैं कि आपकी जो बुद्धिमत्ता है, जिस प्रकार से आपने बहुत वरिष्ठ वकील के रूप में देश की सेवा की, न्यायालय की सेवा की, शायद you must have been the youngest to become a senior advocate in the Supreme Court within eleven years of your practice. मैं समझता हूँ कि शायद उस समय जजेज़ ने भी कुछ स्पार्क देखी होगी, कुछ ऐसा अलग देखा होगा, जिसके कारण आपको यह बहुत बड़ा स्थान मिला और उच्च न्यायालय से बहुत बड़ा सर्टिफिकेट दिया गया। एक नई परंपरा, जो इस देश में स्थापित हो रही है कि बड़े सामान्य घर से, सामान्य जीवन बिताने वाले, साधारण परिवार के राजनीतिक नेता या समाज के नेता आज बड़े-बड़े पदों पर हैं। हमारी महामहिम राष्ट्रपति श्रीमती द्रौपदी मुर्मू जी एक टीचर थीं। वे एक छोटे से स्कूल में टीचर के पद से, ओडिशा के वनवासी क्षेत्र से आकर आज इस देश के सर्वप्रथम पद पर आसीन हैं। आप एक किसान पुत्र, धरती पुत्र हैं, जिन्होंने एक छोटे से गांव में, जैसा आज बताया गया कि सैनिक स्कूल से शिक्षा ली, रोज 12 किलोमीटर दूर चलकर जाना - शायद यह भी एक कारण है कि आप आज भी इतने फिट हैं। आप आज उपराष्ट्रपति के रूप में इतने ऊंचे पद पर आसीन हैं। हमारे सम्माननीय प्रधान मंत्री जी ने एक चाय वाले के घर में पैदा होकर और अपने बचपन में रेलवे स्टेशन पर चाय बेचकर शिक्षा प्राप्त की। उन्होंने अपना पांच दशक से अधिक का पूरा जीवन देश की सेवा में, समाज की सेवा में पूरी तरह से झोंक दिया। यह जो नई परंपरा है, इस समाज के अंदर यह चेतना जगी है, समाज में एक विश्वास जगा है कि इस देश में सभी के

लिए स्थान है। आज सरनेम के हिसाब से पद नहीं, लेकिन क्षमता और कार्य के हिसाब लोगों को मौका मिलता है। मैं समझता हूँ कि उसका एक प्रतीक आप भी हैं और आगे आने वाले दिनों में आपके लंबे अनुभव का, आपकी इस कार्यशैली का लाभ और मार्गदर्शन हम सभी सदस्यों को मिलता रहेगा। जैसे कहा जाता है और अभी-अभी हमारी बहिन ने कहा कि, "behind every successful man, a force, a power" और हमने वह पॉवर आपके घर में देखी। हम सभी का यह अनुभव रहा कि जिस प्रकार से आपने परिवार के अंदर भाभी जी को सम्मान दिया, जिस प्रकार से हम सभी के बीच नारी शक्ति की बात कही, तो मुझे याद आया कि माननीय प्रधान मंत्री जी ने भी 15 अगस्त को अपने विचार रखते हुए, अपने उद्बोधन में यह बात रखी थी कि देश को जब हम विकसित बनाने की बात करते हैं, तो हमें नारी शक्ति को और सशक्त बनाना होगा। मैं समझता हूँ कि बहिन रजनी जी ने ठीक कहा कि उसका भी एक अच्छा उदाहरण हमें आपके घर में देखने को मिला। ऊर्जावान व्यक्तित्व, जिस प्रकार से आपने सदस्यों से निजी जुड़ाव बनाया है, आपकी सहज मुस्कान, आपके सोचने की प्रक्रिया और क्विक विट एंड ह्यूमर आदि हम सबको आपके प्रति आकर्षित करता है। मुझे विश्वास है कि आपकी जो इन्फैक्शियस स्माइल है, यह आगे चलकर सदन को भी चलाने में सुविधा देगी और आप हम सबको सही रास्ते में रहने का मार्ग भी जरूर बताते रहेंगे। कल जब पहली बिजनेस एजवाइज़री कमेटी की बैठक चल रही थी, तब हमें आपकी स्कॉलर्ली एंड रीज़न्ड अप्रोच देखने का मौका मिला। मैं आपके कमेंट से बड़ा इम्प्रेस हुआ कि स्टैटेस्टिक्स डिटर्मिन नहीं करती है कि विषय को आगे कैसे लेकर जाना है, स्टैटेस्टिक्स पर निर्भर नहीं होगा कि कोई बिल स्टैंडिंग कमेटी में जाए या सेलेक्ट कमेटी में जाए। Statistics have their own place, but substance will matter. सब्स्टांस के ऊपर तय करना पड़ेगा कि कार्यवाही में किस प्रकार से आगे बढ़ना है। समय भी बहुत जरूरी होता है, समय वेस्ट न हो और समय का सदुपयोग हो। जब कोई कानून या कोई कार्य हम सबके समक्ष हाउस में रहता है, तो जरूर उसकी कोई न कोई इम्पोर्टेंस है और उसके समय की इम्पोर्टेंस है। कई विषय ऐसे हैं, जिन पर आम सहमति बन सकती है, आम सहमति से कार्य आगे तेज गति से बढ़ सकता है। हमें इस अमृतकाल में अगर इस देश को विकसित बनाना है, जिसके लिए मैं समझता हूँ कि देश का हरेक सदस्य एकजुट है, एकमत का है। इसलिए स्वाभाविक रूप से समय की भी अपनी अहमियत है और जो निर्णय देशहित में हैं, जनहित में हैं, उनके संबंध में त्वरित निर्णय लेने का बहुत बड़ा मैसेज देश को जाता है, समाज को जाता है।

माननीय सभापति जी, मैं आपका एक और विषय के लिए तहे-दिल से धन्यवाद करना चाहता हूँ। आपने हम सबका मान रखा और इस उच्च सदन का मान रखा, पूरी लोकतांत्रिक प्रक्रिया का मान रखा, क्योंकि एक विषय, जो कई वर्षों से सबको पीड़ा दे रहा था कि क्या पार्लियामेंट में पास किया हुआ कानून और ऐसा कानून जिसमें सर्व-सम्मति थी, लोक सभा में सर्व-सम्मति, राज्य सभा में एक ऐब्स्टेंशन को छोड़ दें, तो सभी राजनीतिक दलों और सभी बाकी सदस्यों ने सर्व-सम्मति से एक कानून को पारित कर दिया है, तो उसकी एक अहमियत होती है। जब आपने 'We the people' का उद्बोधन दिया, जिस प्रकार से आपने 'will of the people' के बारे में अपने एक रिसेंट भाषण में बात रखी, तो मैं समझता हूँ कि इस सदन के हर सदस्य के

आत्म-सम्मान की आपने उस दिन चिंता की, आपने एन्शोर किया कि हमारा भी हौसला बने कि हम आगे चलकर भी देशहित और जनहित के कानून बनाते रहें।

माननीय सभापति जी, आपकी जो दो ओवरसीज़ विज़िट्स रही हैं, वे भी वास्तव में हम सबको बहुत गौरवान्वित करती हैं। हमने आपको वहां पर विश्व के बड़े-बड़े नेताओं के साथ चर्चा करते हुए देखा। देश ने बहुत तीव्रता से कोविड महामारी की लड़ाई लड़ी, कल ही सुप्रीम कोर्ट ने इस बात का उल्लेख किया, वहां पर इस बात की तारीफ की गई कि कैसे पूरे देश ने मिलकर, केन्द्र सरकार और राज्य सरकारों ने मिलकर, सबने मिलकर कोविड महामारी से लड़ाई लड़ी, कैसे केन्द्र सरकार ने देश में भुखमरी नहीं होने दी। "प्रधान मंत्री गरीब कल्याण अन्न योजना" से देश के कोने-कोने तक 80 करोड़ से अधिक भारतवासियों को मुफ्त में अनाज पहुंचाने का जो काम किया, उसकी कल सुप्रीम कोर्ट में भी काफी विस्तार से तारीफ हुई है। आपने यह बात विश्व नेताओं के सामने रखी, विश्व के सबसे बड़े आर्थिक दृष्टिकोण से मजबूत नेताओं के सामने रखी, जिसके बारे में आपने बताया कि उन सब ने इसकी तारीफ की, भारत की तारीफ की, तो मैं समझता हूं कि इससे हर मेम्बर का, हर सदस्य का सीना चौड़ा होता है, क्योंकि उसमें हम सबका भी एक छोटा-सा योगदान है।

माननीय सभापति महोदय, मैं समझता हूं, when great people set the direction, others follow them. Under your leadership, we will work with the high ideals, high principles, with which you will set the direction. And, I am sure, the work of the Rajya Sabha, the work that we do in this Upper House, the House of Elders, the House of States, will also resonate in other Houses, the Assemblies, across the country. I am sure, the way we are all working for a developed India, we are all working to take the prosperity to the last man at the bottom of corridor, the last man at the bottom of the pyramid, गरीब से गरीब व्यक्ति के लिए अंत्योदय की भावना से आज हम सब काम कर रहे हैं ताकि देश में कोई वंचित न रहे, कोई शोषित न रहे, कोई पीड़ित न रहे, समाज के हर वर्ग का बिना भेदभाव से उत्थान हो। जिससे कि दुनिया में हमारे देश का वर्चस्व बना रहे, इस काम के लिए पूरा देश एकजुट है। आज पूरी दुनिया भारत की प्रशंसा कर रही है और विश्व की अर्थव्यवस्थाओं को गति देने के लिए, प्रगति देने के लिए भारत की ओर देख रही है। आज पूरा विश्व देख रहा है कि हमारे 140 करोड़ लोगों में जो क्षमताएं हैं, जो संभावनाएं हैं, उससे पूरा विश्व आकर्षित भी होता है और उनकी उम्मीद भी भारत के ऊपर टिकी हुई है। ऐसे में मैं समझता हूं कि इस सदन की भूमिका भी बहुत अहम रहेगी। आपके कुशल नेतृत्व में, आपकी बुद्धिमत्ता से हम पूरे देश को ऐसा संदेश देंगे कि एक अच्छा सदन अच्छे तरीके से चलेगा, अच्छे तरीके से काम करेगा और देश के करोड़ों लोगों की जो आशाएँ हैं, जो अपेक्षाएँ हैं, जो सपने हैं, उनको पूरा करने में हम सभी अपना दायित्व निभाएंगे। आपके नेतृत्व में, आपके मार्गदर्शन में, सदन के हर सदस्य के बिहाफ पर मैं आपको विश्वास दिलाना चाहता हूं कि हम अपनी जिम्मेदारी, अपने दायित्व का जरूर निर्वाहण करेंगे और इस सदन की कार्यवाही को अच्छे तरीके से चलाएंगे। आपके इस आसन पर पद ग्रहण

करने पर हम सभी की तरफ से आपको पुनः बहुत-बहुत बधाई, बहुत-बहुत शुभकामनाएं। सभापति जी, आपका बहुत-बहुत धन्यवाद।

MR. CHAIRMAN: Hon. Leader of the House, Shri Piyush Goyal; hon. Leader of the Opposition, Shri Mallikarjun Kharge, hon. former Prime Minister, Shri H.D. Devegowda, hon. Ministers, hon. leaders of respective parties and hon. Members, deeply moved and touched by the indulgent words of welcome by the hon. Prime Minister, hon. Leader of the Opposition, the Leader of the House and those who followed; grateful to the hon. Members of Parliament for affording opportunity to be in service of *Bharat* as Vice-President of India and Chairman of this august House; looking forward to contributing to growth trajectory of the largest vibrant democracy in the world and vindicate its trust and confidence.

Hon. Members, availing this historic opportunity to share some concerns with the distinguished Members of this august House, the terms 'Upper House' and 'House of Elders', though not part of the official glossary, amply reflect uniquely significant importance of this institution. Nation justifiably expects the House of Elders to take decisive, directional lead in reaffirming and enhancing the core values of the Republic and setting up the traditions of Parliamentary democracy exemplifying the highest deliberative, emulative standards. Today, as we are in *Amrit Kaal*, we cherish one of the world's finest Constitutions as our own. The Members of the Constituent Assembly were enormously talented with impeccable credentials and immense experience. The Constituent Assembly, given the scenario then, was as representative as was practicable. Hon. Members, with each election, there has been progressively authentic enhancement in the representation gradient. Presently, the Parliament reflects with authenticity the mandate and aspirations of the people as never before. Hon. Members, the Constituent Assembly addressed sensitive, complex and critical issues exemplifying sublimity, engaging in dialogues, discussions, deliberations and debate marked with cooperative and consensual attitude. Diverse issues were traversed without there being any disruption, any rancour. Obstruction and disruption of proceedings of parliamentary practice are options that are antithetical to democratic values. Contemporaneous scenario on this count is concerning and makes it imperative for us to follow the high standards set in the Constituent Assembly. We need to be cognizant of severe public discomfort and disillusionment and the lack of decorum in the temple of democracy. Hon. Members, democracy blossoms and flourishes when its three facets, the Legislature, the Judiciary and the Executive, scrupulously adhere to their respective domains. The



sublimity of doctrine of separation of powers is realized when the Legislature, Judiciary and the Executive optimally function in tandem and togetherness, meticulously ensuring scrupulous adherence to respective jurisdictional domain. Any incursion by one, howsoever subtle, in the domain of the other, has the potential to upset the governance apple cart. We are indeed faced with this grim reality of frequent incursions. This House is eminently-positioned to take affirmative steps to bring about congeniality amongst these wings of governance. I am sure, the hon. Members will reflect and engage in way-forward stance.

Hon. Members, essence of democracy lies in the prevalence of the ordainment of the people, reflected through legitimized-platform. In any democracy, parliamentary sovereignty is inviolable. We all here are under oath to preserve it. Power of the Parliament of the day to act in exercise of its constituent power to amend by way of addition, variation or repeal, any provision of this Constitution in accordance with the procedure is unqualified and supreme, not amenable to Executive attention or judicial intervention, except for the purpose of deciding any case involving a substantial question of law as to interpretation of the Constitution envisaged in Article 145(3) of the Constitution. Using this constitutional power to amend, Parliament enacted wholesome structural governance-changes to further spinally strengthen our democracy. This has been by way of incorporation of Parts 9, 9A and 9B in the Constitution providing comprehensive mechanism for Panchayati Raj, municipalities and cooperative societies.

Hon. Members, in similar vein, the Parliament, in a much-needed historic step, passed the 99<sup>th</sup> Constitution (Amendment) Bill, paving way for the National Judicial Commission. There was unprecedented support to the above. On August 13, 2014, the Lok Sabha unanimously voted in its favour with there being no abstention. This House too passed it unanimously on August 14, 2014 with one abstention. Rarely in parliamentary democracy, there has been such massive support to a constitutional legislation. This process fructified into a constitutional prescription after 16 State Assemblies, out of 29 States, ratified the Central legislation. The President of India in terms of Article 111 accorded his consent on December 31, 2014. This was culmination of a basic fundamental parliamentary process. This historic parliamentary mandate was undone by the Supreme Court on October 16, 2015 by a majority of 4:1 finding the same as not being in consonance with the judicially-evolved doctrine of basic structure of the Constitution. Hon. Members, there is no parallel to such development in democratic history where a duly legitimized constitutional

prescription has been judicially undone, a glaring instance of severe compromise on parliamentary sovereignty and disregard of the mandate of the people of which this House and the Lok Sabha are custodians. Hon. Members, we need to bear in mind that in democratic governance any basic structure is the prevalence of primacy of the mandate of the people reflected in the Parliament. Parliament is the exclusive and ultimate determinative of the architecture of the Constitution. It is disconcerting to note that on such a momentous issue, so vital to democratic fabric, there has been no focus in the Parliament now for over seven years. This House, in concert with the Lok Sabha, being custodian of the ordainment of the people, is duty-bound to address the issue, and I am sure it would do so.

Hon. Members, authorities in constitutional positions in any institution are required to exemplify their conduct by high standards of propriety, dignity and decorum. It is time for all constitutional institutions to reflect and give quietus to public display of adversarial challenging stance, trading or exchange of advisories emanating from these platforms. I urge the Members of the House to proactively catalyze evolution of a wholesome cordial ecosystem ending this aberration. It is institutional seamless character marked with mutual trust and respect that generates the ecosystem best suited for serving the nation. This House needs to catalyse this wholesome environment to promote synergic functioning of constitutional institutions emphasizing the need to respect the *lakshman rekha*.

Hon. Members, as Vice-President, I had the honour to represent the country at the India-ASEAN and East Asia Summits in Phnom Penh, Cambodia on November 12 and 13, 2022, and at the FIFA World Cup inaugural ceremony in Doha, Qatar, on 20<sup>th</sup> November, 2022. I share with you my deep sense of pride and satisfaction at the level of respect India commands amongst world leaders and their hopes and expectations that our growth trajectory generates global peace and prosperity.

Hon. Members, I look forward, with hope and expectation, to a pleasant and fruitful association so that we all, in togetherness, optimally serve the nation. Once again, I thank you most earnestly for your generous felicitations and I would do my utmost to come up to your very high expectations. As foot soldier of the Constitution, आप सबको प्रणाम करके मैं अपने कार्य का श्रीगणेश करता हूँ।

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### REFERENCE BY THE CHAIR

MR. CHAIRMAN: I am sharing with you, hon. Members, as this Session commences, all Members would be aware, that India has taken over the presidency of the G-20 with effect from December 1, 2022. This is a matter of great pride for the entire nation. It is also occurring as we welcome *Azadi ka Amrit Mahotsav*. The G-20 Summit will, of course, be an unparalleled event in our diplomatic history. What is noteworthy, however, is that almost 200 events at various levels will be spread across the length and breadth of the country. It will provide an opportunity to showcase India's rich and diverse culture. To demonstrate the vigour of our democracy and to highlight the progress of our development, we should all appreciate that broad sections of the society are being involved through *Jan Bhagidari* approach. During the challenging times in global affairs, it is appropriate that we have chosen the theme, I quote, 'One Earth, One Family, One Future'. This is much, much in keeping with our traditional belief in *Vasudhaiva Kutumbakam*. Such a conviction of our global oneness will surely guide the shaping of the agenda and achievement of outcomes. I am sure that the entire House joins me in expressing our fullest support for the success of India's G-20 presidency.

The House stands adjourned for one hour.

*The House then adjourned for lunch at thirty-one minutes past one of the clock.*

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*The House reassembled after lunch at thirty minutes past two of the clock,*

MR. CHAIRMAN *in the Chair.*

### OBITUARY REFERENCES

MR. CHAIRMAN: Hon. Members, I refer with profound sorrow to the passing away of Shri K.R. Jayadevappa, Shri Syed Sibtey Razi, Shrimati Jayanti Patnaik, Shri Ahmad Saeed Malihabadi, Shrimati Ela Ramesh Bhatt, and Shri A.A. Jinnah, former Members of this House.

**Shri K.R. Jayadevappa** passed away on the 23<sup>rd</sup> of December, 2021, at the age of 84 years. Born in March, 1937, at Malalkere village in Devanagere District of

Karnataka, Shri Jayadevappa served as the Legal Advisor to the City Municipality, Agriculture Produce Market Committee and several banks of Devanagere, Karnataka. He represented the State of Karnataka in this House from April, 1992, to April, 1998.

In the passing away of Shri K.R. Jayadevappa, the country has lost a proficient advocate and an able parliamentarian.

**Shri Syed Sibtey Razi** passed away on the 20<sup>th</sup> of August, 2022, at the age of 83 years. Born in March, 1939, in Amethi District of Uttar Pradesh, Shri Razi was actively involved in child and youth welfare and upliftment of weaker sections of the society. Shri Syed Sibtey Razi represented the State of Uttar Pradesh in this House for three terms during 1980 to 1998. He also served as the Governor of the States of Jharkhand and Assam during 2004 to 2009.

In the passing away of Shri Syed Sibtey Razi, the country has lost a dedicated social worker, an able administrator and a distinguished parliamentarian.

**Shrimati Jayanti Patnaik** passed away on the 28<sup>th</sup> of September, 2022, at the age of 90 years. Born in April, 1932, at Aska in Ganjam District of Odisha, Shrimati Patnaik was actively involved in espousing the cause of women and the promotion of sports. She has the distinction of being the first Chairperson of the National Commission for Women, an office which she held from 1992 to 1995.

Shrimati Jayanti Patnaik served as a Member of the Seventh, Eighth and Twelfth Lok Sabha and as a Member of this House representing the State of Odisha from April, 1996, to March, 1998.

In the passing away of Shrimati Jayanti Patnaik, the country has lost an eminent social worker, a sports enthusiast, a champion of the rights of women and a distinguished parliamentarian.

**Shri Ahmad Saeed Malihabadi** passed away on the 2<sup>nd</sup> of October, 2022, at the age of 92 years. Born in October, 1930, at Malihabad in Lucknow District of Uttar Pradesh, Shri Malihabadi had worked with Mahatma Gandhi during his stay at Kolkata in 1947 during pre-partition and post-partition of India for peace and communal harmony. A journalist and a writer, Shri Malihabadi served as the Chief Editor of '*Azad Hind*', an Urdu daily published from Kolkata, for over six decades. He

represented the State of West Bengal in this House from April, 2008, to April, 2014. In the passing away of Shri Ahmad Saeed Malihabadi, the country has lost a veteran journalist, a scholar and an able Parliamentarian.

**Shrimati Ela Ramesh Bhatt** passed away on the 2<sup>nd</sup> of November, 2022 at the age of 89 years. Born in September, 1933 at Ahmedabad, Gujarat, Shrimati Ela Ramesh Bhatt lived by the Gandhian spirit of trusteeship, non-violence and self-reliance. In 1972, she founded the renowned Self-Employed Women's Association (SEWA), one of the largest women's cooperatives with over two million members from across the country and in neighbouring nations.

Shrimati Ela Ramesh Bhatt was the recipient of several national and international awards including the prestigious Ramon Magsaysay Award in 1977. She served as a Nominated Member of this House from May, 1986 to September, 1988. In the passing away of Shrimati Ela Ramesh Bhatt, the country has lost a noted social activist, a doyen of women empowerment and a distinguished Parliamentarian.

**Shri A.A. Jinnah** passed away on the 14<sup>th</sup> of November, 2022 at the age of 81 years. Born in February, 1941 at Tiruvarur in Tamil Nadu, Shri Jinnah, an advocate, served as Legal Advisor to State Transport Department of the Government of Tamil Nadu. He served as a Member of this House and represented the State of Tamil Nadu from April, 2008 to April, 2014. In the passing away of Shri A.A. Jinnah, the country has lost an eminent advocate and an able Parliamentarian.

We deeply mourn the passing away of Shri K.R. Jayadevappa, Shri Syed Sibtey Razi, Shrimati Jayanti Patnaik, Shri Ahmad Saeed Malihabadi, Shrimati Ela Ramesh Bhatt and Shri A.A. Jinnah.

I request hon. Members to rise in their places and observe silence as a mark of respect to the memory of the departed.

*(Hon. Members then stood in silence for one minute.)*

MR. CHAIRMAN: Secretary-General will convey to the members of the bereaved family our sense of profound sorrow and deep sympathy.

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### OBSERVATION BY THE CHAIR

MR. CHAIRMAN: Hon. Members, before we proceed further, I need to share a thought with you. In this House, if there is any departure from established rules, that does not send a good signal either to the country at large or to other theatres of legislature. I would urge all of you to reflect and scrupulously follow the rules. If one occupying the Chair is on legs, a certain kind of decorum is required. I have seen violation of this. I would urge all of you -- whosoever may be in the Chair, including myself -- we must follow the rule. You all are aware of it. I am sure you will bear that in mind.

Papers to be Laid on the Table.

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### PAPERS LAID ON THE TABLE

#### **Statement showing the Bills passed by the Houses of Parliament during the Two Hundred and Fifty-Seventh Session of the Rajya Sabha and assented to by the President**

SECRETARY-GENERAL: Sir, I lay on the Table, a statement (in English and Hindi) showing the Bills passed by the Houses of Parliament during the Two Hundred and Fifty-seventh Session of the Rajya Sabha and assented to by the President:-

- (i) The Indian Antarctic Bill, 2022.
- (ii) The Weapons of Mass Destruction and their Delivery Systems (Prohibition of Unlawful Activities) Amendment Bill, 2022.
- (iii) The National Anti-Doping Bill, 2022.
- (iv) The Family Courts (Amendment) Bill, 2022.
- (v) The Central Universities (Amendment) Bill, 2022.

[Placed in Library. For (i) to (v) See No.L.T.8265/17/22]

- I. **Notification of the Ministry of Home Affairs**
- II. **Report (2021-2022) of NDMA, New Delhi and related papers**

गृह मंत्रालय में राज्य मंत्री (श्री नित्यानन्द राय) : महोदय, मैं निम्नलिखित पत्र सभा पटल पर

रखता हूँ:-

I. A copy (in English and Hindi) of the Ministry of Home Affairs Notification No. G.S.R. 159, publishing the Central Reserve Police Force (Combatised Stenographer Cadre), Group 'B' Post, Recruitment Rules, 2022, under sub-section (3) of Section 18 of the Central Reserve Police Force Act, 1949 in the Weekly Gazette dated the October 30 - November 5, 2022.

[Placed in Library. See No.L.T.7725/17/22]

II. A copy each (in English and Hindi) of the following papers, under sub-section (1) of Section 70 of the Disaster Management Act, 2005:-

- (a) Annual Report of the National Disaster Management Authority (NDMA), New Delhi, for the year 2021-22
- (b) Statement of Objectives and Reasons alongwith Statement of Explanatory Notes pertaining to the above-mentioned Report.
- (c) Review by Government on the working of the above Authority.

[Placed in Library. See No.L.T.7719/17/22]

#### **Notification of the Ministry of Education**

**शिक्षा मंत्रालय में राज्य मंत्री (श्रीमती अन्नपूर्णा देवी ):** महोदय, मैं राष्ट्रीय अध्यापक शिक्षा परिषद् अधिनियम, 1993 की धारा 33 के अधीन, राष्ट्रीय अध्यापक शिक्षा परिषद् (मान्यता, मानदंड तथा प्रक्रिया) (द्वितीय संशोधन) विनियम, 2022 को प्रकाशित करने वाली शिक्षा मंत्रालय (स्कूल शिक्षा और साक्षरता विभाग) की अधिसूचना फा. सं. एनसीटीई-रेगु.022/5/2021-ओ/ओडीएस (विनियम)-मुख्या., दिनांक 19 अक्तूबर, 2022 की एक प्रति (अंग्रेजी तथा हिन्दी में) सभा पटल पर रखती हूँ।

[Placed in Library. See No.L.T.7666/17/22]

#### **Report and Accounts (2020-2021) of NCCT, New Delhi and related papers**

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS; AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI V. MURALEEDHARAN): Sir, on behalf of Shri B.L. Verma, I lay on the Table, a copy each (in English and Hindi) of the following papers:-

- (a) Annual Report of the National Council for Cooperative Training (NCCT), New Delhi, for the year 2020-21.

- (b) Annual Accounts of the National Council for Cooperative Training (NCCT), New Delhi, for the year 2020-21, and the Audit Report thereon.
- (c) Review by Government on the working of the above Council.
- (d) Statement giving reasons for the delay in laying the papers mentioned at (a) and (b) above.

[Placed in Library. See No.L.T.7744/17/22]

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## MESSAGE FROM LOK SABHA

### **The New Delhi International Arbitration Centre (Amendment) Bill, 2022**

SECRETARY-GENERAL: Sir, I have to report to the House the following message received from the Lok Sabha, signed by the Secretary-General of the Lok Sabha:-

"In accordance with the provisions of rule 96 of the Rules of Procedure and Conduct of Business in Lok Sabha, I am directed to enclose the New Delhi International Arbitration Centre (Amendment) Bill, 2022, as passed by Lok Sabha at its sitting held on the 8<sup>th</sup> August, 2022."

I lay a copy of the Bill on the Table.

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## REPORT OF THE DEPARTMENT-RELATED PARLIAMENTARY STANDING COMMITTEE ON INDUSTRY

SHRIMATI SULATA DEO (Odisha): Sir, I present the 318<sup>th</sup> Report (in English and Hindi) of the Department-related Parliamentary Standing Committee on Industry on the action taken by the Government on the recommendations/observations contained in the 315<sup>th</sup> Report of the Committee on Demands for Grants (2022-23) pertaining to the Ministry of Micro, Small & Medium Enterprises.

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**STATEMENTS BY MINISTERS****Status of implementation of recommendations contained in the Three Hundred and Thirty-fourth and Three Hundred and Thirty-eighth Reports of the Department-related Parliamentary Standing Committee on Education, Women, Children, Youth and Sports**

THE MINISTER OF WOMEN AND CHILD DEVELOPMENT; AND THE MINISTER OF MINORITY AFFAIRS (SHRIMATI SMRITI ZUBIN IRANI): Sir, I lay the following statements regarding:—

- (i) Status of implementation of recommendations contained in the Three Hundred and Thirty-fourth Report of the Department-related Parliamentary Standing Committee on Education, Women, Children, Youth and Sports on "Issues related to Safety of Women" pertaining to the Ministry of Women and Child Development.
- (ii) Status of implementation of recommendations contained in the Three Hundred and Thirty-eighth Report of the Department-related Parliamentary Standing Committee on Education, Women, Children, Youth and Sports on Demands for Grants (2022-23) pertaining to the Ministry of Women and Child Development.

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**PANEL OF VICE-CHAIRMEN**

MR. CHAIRMAN: I have to inform Members that the Panel of Vice-Chairmen has been re-constituted with effect from 5<sup>th</sup> of December, 2022 with the following Members:-

1. Shri Bhubaneswar Kalita
  2. Dr. L. Hanumanthaiah
  3. Shri Tiruchi Siva
  4. Shri Sukhendu Sekhar Ray
  5. Dr. Sasmit Patra
  6. Ms. Saroj Pandey
  7. Shri Surendra Singh Nagar
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## RECOMMENDATIONS OF THE BUSINESS ADVISORY COMMITTEE

MR. CHAIRMAN: I have to inform Members that the Business Advisory Committee in its meeting held on the 6<sup>th</sup> of December, 2022, has allotted time for Government Legislative Business as follows:-

	<b>BUSINESS</b>	<b>TIME ALLOTTED</b>
1.	Consideration and passing of the Biological Diversity (Amendment) Bill, 2021, after it is passed by Lok Sabha.	<b>Four Hours</b>
2.	Consideration and passing of the following Bills after their introduction:-	
	(i) The Constitution (Scheduled Tribes) Order (Fifth Amendment) Bill, 2022	<b>Two Hours</b>
	(ii) The Constitution (Scheduled Tribes) Order (Fourth Amendment) Bill, 2022	<b>Two Hours</b>
	(iii) The Constitution (Scheduled Tribes) Order (Second Amendment) Bill, 2022	<b>Two Hours</b>
	(iv) The Constitution (Scheduled Tribes) Order (Third Amendment) Bill, 2022	<b>Two Hours</b>
	(v) The Multi-State Cooperative Societies (Amendment) Bill, 2022	<b>Four Hours</b>

### MOTION FOR ELECTION TO THE COUNCIL ESTABLISHED UNDER SECTION 31(1) OF THE INSTITUTES OF TECHNOLOGY ACT, 1961

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION (DR. SUBHAS SARKAR): Sir, I move the following Motion:—

"That in pursuance of clause (k) of sub-section (2) of Section 31 read with sub-section (1) of Section 32 of the Institutes of Technology Act, 1961 (No. 59 of 1961), this House do proceed to elect, in the manner as directed by the Chairman, one Member from amongst the Members of the House to be a member of the Council established under sub-section (1) of Section 31 of the said Act."

*The question was put and the motion was adopted.*

THE LEADER OF THE OPPOSITION (SHRI MALLIKARJUN KHARGE): Sir, we are with you.

**श्री सभापति :** आपने ठीक कहा, मौसम बदल गया है।

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**MOTION FOR ELECTION TO THE COUNCIL OF NATIONAL INSTITUTES OF TECHNOLOGY, SCIENCE EDUCATION AND RESEARCH (NITSER)**

THE MINISTER OF STATE IN THE MINISTRY OF EDUCATION (DR. SUBHAS SARKAR): Sir, I move the following Motion:—

"That in pursuance of clause (j) of sub-section (2) of Section 30, read with sub-section (1) of Section 31 of the National Institutes of Technology, Science Education and Research Act, 2007 (No. 29 of 2007), this House do proceed to elect, in the manner as directed by the Chairman, one Member from amongst the Members of the House, to be a member of the Council of National Institutes of Technology, Science Education and Research."

*The question was put and the motion was adopted.*

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**STATEMENTS BY MINISTERS - Contd.**

**Latest Developments in India's Foreign Policy**

THE MINISTER OF EXTERNAL AFFAIRS (SHRI S. JAISHANKAR): Hon. Chairman, Sir, I rise to apprise this august House of the key foreign policy engagements and initiatives taken by India since the Monsoon Session, which ended on 8<sup>th</sup> August 2022.

During this period, India's diplomacy continued apace. Hon. President, hon. Vice-President and hon. Prime Minister interacted with a number of their foreign counterparts, in India and abroad. We also participated in the events linked to the G-20, the SCO and the ASEAN, while hosting a number of foreign dignitaries in India. This included Secretary-General Antonio Guterres of the United Nations. I myself

visited a number of nations, as did our Ministers of State. And we received many of our counterpart colleagues here in India. Together, these activities reflected India's growing interests, expanding footprint and more intensive partnerships. Through these efforts at multiple levels, we were able to advance our national objectives in a world that is increasingly beset with uncertainties, disruptions and rivalries.

Hon. President met Her Majesty Queen Maxima of Netherlands who visited India from 29-31 August 2022, in her capacity as United Nations Secretary-General's Special Advocate. Prime Minister of Bangladesh, Her Excellency Sheikh Hasina, also called on hon. President during her State visit to India. Hon. President's first overseas visit was to the United Kingdom to attend the funeral of the late Queen Elizabeth-II.

Hon. Vice-President represented India at the India-ASEAN Commemorative Summit at Cambodia which elevated the India-ASEAN relationship to a Comprehensive Strategic Partnership. He also attended 17<sup>th</sup> East Asia Summit which is an important forum to promote free, open, inclusive and rules-based Indo-Pacific. Apart from bilateral engagements in Phnom Penh, he visited UNESCO world heritage temples at Ta Prohm and Angkor Wat, where conservation and restoration work has taken place with India's support. Furthermore, on the invitation of the His Highness Sheikh Tamim bin Hamad Al Thani, Amir of Qatar, hon. Vice-President attended the opening ceremony of FIFA World Cup 2022. This reflected India's long-standing relationship with Qatar, which is home to over 8.5 lakh Indian nationals.

Hon. Prime Minister participated in the Samarkand Summit of Shanghai Cooperation Organisation (SCO) Council of Heads of States where India assumed the Chairmanship of SCO. As Chair of SCO, India's priorities are to advance the theme of SECURE, articulated by the Prime Minister initially at the SCO Summit in Qingdao in 2018. SECURE stands for Security, Economic cooperation, Connectivity, Unity, Respect for sovereignty and territorial integrity, and Environment.

At Samarkand, Prime Minister voiced global sentiment when he declared that this was not an era of war. His statement was in the context of the Ukraine conflict, where our advocacy of dialogue and diplomacy has been consistent and persistent. It has a larger resonance as well. We have also extended support on specific concerns, such as supply of foodgrains and fertilizers, as indeed on security of nuclear installations. Our position has been broadly appreciated by the international community and finds reflection in the G20 Bali Declaration.

I am very happy to inform the House that Kashi has been designated as the first SCO Cultural and Tourist Capital for 2022-23. This would facilitate showcasing of our age-old knowledge inheritance and our rich social and cultural heritage.

The Prime Minister also attended the state funeral of late Prime Minister Shinzo Abe of Japan, who was a particular friend of India. In his meeting with his counterpart, Prime Minister Fumio Kishida, the Prime Minister noted the invaluable contributions made by Shinzo Abe to strengthening India-Japan relations, as well as conceptualising the vision of a free, open and inclusive Indo-Pacific region. Both PMs renewed their commitment towards enhancing India-Japan strategic and global partnership and to work towards promoting regional and international cooperation.

The Secretary-General of the United Nations, His Excellency Antonio Guterres, paid an official visit to India from 18-20 October and joined Prime Minister in Kevadia to jointly launch the Lifestyle for Environment, LiFE initiative. Heads of States and Governments from France, UK, Estonia, Georgia, Maldives, Nepal, Madagascar, Mauritius, Argentina and Guyana contributed with the messages of support for the LiFE initiative.

Mr. Chairman, Sir, allow me to now turn to the subject of G20. As the House is aware, the Prime Minister attended the Bali G20 Summit recently and we soon thereafter assumed its Presidency. G20 is the premier forum for global economic cooperation, representing around 85 per cent of the global GDP, over 75 per cent of the worldwide trade, and about two-thirds of the world population. The Prime Minister had noted that India's Presidency of the G20 during the year of *Azadi Ka Amrit Mahotsav* is a matter of pride for every Indian. The G20 meetings have already commenced in India and our endeavour is to organize about 200 of these meetings in 32 different sectors in multiple locations across India. The G20 Summit is to be held next year and it would be one of the highest-profile international gatherings to be hosted by this country. During the G20 Bali Summit held under Indonesia's Presidency, India extended fullest support to ensure its success. Our contribution to finding a common ground among members in a polarized environment was widely appreciated. The Prime Minister also held discussions with counterpart leaders on key issues of global concern. They focused mainly on reviving global growth, ensuring food and energy security, promoting technology, preserving environment, and addressing public health and digital transformation. As is customary, many of these

opportunities also provided an occasion to take stock of our bilateral relationships. Since we are assuming that responsibility, this was also a time to seek the support and cooperation of all G20 members for the success of India's Presidency.

Hon. Members are aware that the G20 is taking place in the larger context of a geopolitical crisis, food and energy insecurity, slow progress on Sustainable Development Goals, mounting debt burden and challenges to climate action and climate justice. Our endeavour is to build consensus within the G20, champion causes especially of the Global South, and shape the setting of the agenda. This will also be an occasion for us to highlight the 3Ds of India: Development, Democracy and Diversity.

In our global engagements, we have discerned strong interest in India's digital delivery, public health response, green growth and development as well as the empowerment of all sections of society. There is also an enhanced interest in our democratic traditions which go way back in our pluralistic and consultative culture. We envisage the G20 Presidency as an occasion to showcase India to the world. This will be done through cultural activities, regional festivals, technology programmes, sustainability initiatives, Millets promotion, One District One Product promotion, community engagement and civil society activities. Our Presidency will witness a Jan Bhagidari, where all of India would not just participate but celebrate this occasion. As the House is aware, the Government has briefed leaders of political parties in this regard. We see this as a truly national endeavour and seek the cooperation of everybody to make it a success.

I would also like to highlight that India will provide a stronger voice to issues of interest of the Global South. This is very much a part of our DNA. It was in evidence most recently during the Vaccine Maitri. Our emphasis will be on sharing the India story, caring for all and taking collective action. It will focus on emphasizing our achievements and priorities such as digital India, clean energy, sustainable lifestyles, women-led development, and multilateral reforms. Prime Minister's initiatives on 'LiFE' - Lifestyle For Environment Movement - and India's Millet initiative which has resulted in UN declaration of the year 2023 as International Year of Millets would also be prominent in India's approach towards addressing the Sustainable Development Goals.

Today, we are building stronger bridges with both developing countries and advanced economies. Apart from our G20 Presidency, we are members of a growing number of groups and mechanisms. Some of them are relatively established like the BRICS and Commonwealth. Others have been more recent like the Quad and SCO. And still others are emerging like I2U2 and Indo-Pacific Economic Framework. We are also increasingly engaging the world in group formats, reflecting the growing interest on their part in cooperating with India. This could be with the ASEAN, Africa or the Pacific Islands, or indeed the Nordic nations, Caricom, CELAC or Central Asia. Our growing collaboration with the European Union is of particular importance.

### 3.00 P.M.

Mr. Chairman, Sir, I would also like to share with the House that the Ministers of MEA have been equally active during this period. I have myself hosted the Foreign Ministers of Maldives, France, Singapore, Botswana, United Kingdom, Ghana, Gabon, Belarus, Syria, UAE and Germany in this period.

I would also highlight the India-Singapore Ministerial Roundtable and the collective interaction with 12 African Ministers dealing with education and skills over here at the invitation of my colleague Shri Dharmendra Pradhan that took place in New Delhi. It would give the hon. Members a sense of the breadth of our engagement and the growing global interest in India.

This was also in evidence during my outgoing visits to Thailand, Brazil, Paraguay, Argentina, UAE, Japan, Saudi Arabia, Uzbekistan, USA, Australia, New Zealand, Egypt and Russia. It was my privilege to represent India at the UN General Assembly high level segment this year. I took the occasion to engage with the G4, the L69, Quad, IBSA, BRICS, CELAC, and Caricom and hold multiple trilaterals and bilaterals.

Our Ministers of State have been equally vigorous in promoting India's interests abroad. Shri Muraleedharan went to Brazil, Senegal, USA, Oman, Djibouti, Kenya, Eritrea and Nigeria. Smt. Meenakshi Lekhi represented India at the CICA Summit at Kazakhstan and visited Georgia, Norway, Iceland and Malta. Dr. Rajkumar Ranjan Singh was our representative at the IORA Ministerial and visited Indonesia.

Sir, the House would also be aware that as Chair of the Counter Terrorism Committee (CTC) of UNSC, India hosted its Special Meeting in October. All 15 members participated and paid homage to victims of 26/11 Mumbai terrorist

attack at the Memorial Wall in Taj Mahal Palace Hotel. This was the first time that the UNSC held a meeting in India. Their 'Delhi Declaration' emphasized the need to display zero tolerance towards terrorism and to combat it in all its forms and manifestations.

Mr. Chairman, Sir, I am happy to inform the House that after a gap created by Covid, India will be hosting the 17<sup>th</sup> Pravasi Bharatiya Diwas at Indore from 8 to 10 January 2023. This year's theme acknowledges the contributions of Indian diaspora as "*Diaspora: Reliable Partners for India's Progress in Amrit Kaal*". The 32 million Indian diaspora is a great source of support for our country. India's 4C commitment of Care, Connect, Celebrate and Contribute would be on display during the celebrations. H.E. President Mohamed Irfaan Ali of Guyana will be the Chief Guest at Pravasi Bharatiya Diwas — 2023. Where Republic Day 2023 is concerned, we have invited H.E. President Abdel Fateh Al-Sisi of Egypt as the Chief Guest. He has graciously accepted the invitation. Hon. Members would also be glad to know that 12<sup>th</sup> World Hindi Conference will be jointly organized by India and Fiji from 15 to 17 February 2023 at Fiji. This will be the first occasion of hosting this event in Pacific region.

Mr. Chairman, Sir, foreign policy today is no longer just an exercise of a Ministry or even simply that of the Government. It has a direct impact on the daily lives of all Indians. This may be in ensuring that our products have market access or that our talent gets into the global work place. But it is equally an effort to ensure that technology, best practices and capital flow into India. Our endeavour in a difficult global situation is that the welfare of the Indian people is ensured, however challenging the circumstances. This may be in exceptional situations like Operation Ganga in Ukraine or the ability to access key necessities like energy and fertilizers on affordable terms. Or indeed in concluding Migration and Mobility Partnerships as we have just done with Germany. Indian foreign policy is there to serve the Indian people; we will do whatever it takes to discharge that responsibility. It could be in ensuring international support for our policies or in the acceptance globally of our interests and objectives. These may be difficult times but it is also an occasion to display our leadership and make a strong contribution to global peace, stability, growth and security. Hon. Members know this well and understandably approach the Ministry sometimes with their particular concerns and issues. It has been our earnest effort to respond as effectively and sincerely as possible to their communications. We are extremely conscious that foreign policy must respond to the requirements and



demands of our society. We demonstrate that as much through the activities of our Embassies abroad as we do at home, through improved passport and emigration services. I have every confidence that this august House does appreciate both our promotion of national interests abroad as well as our responsiveness to the daily requirements of our people. I conclude with the expectation that the House will continue to extend its fullest support to our efforts and encourage our success in the G20 Presidency in particular and foreign policy in general. Thank you.

SHRI PRAMOD TIWARI (Rajasthan): Sir, only one clarification. सर, जी-20 में भी मुलाकात हुई होगी, अन्य कई जगह भी मुलाकात हुई होगी, क्या जहां हमारे 20 जवानों की शहादत हुई, उस चीन सीमा के संदर्भ में, जहां चीन ने बलपूर्वक कब्जा किया है, आपकी कोई वार्ता हुई है? मैं बस इतना ही जानना चाहता हूं। आप बताना चाहें तो बतायें और अगर बताने लायक न हो तो न बतायें।

SHRI VAIKO (Tamil Nadu): Sir, we have given names. ...*(Interruptions)*...

DR. JOHN BRITTAS (Kerala): Sir, I have given my name. ...*(Interruptions)*...

MR. CHAIRMAN: One second. I had made an appeal to the hon. Members and you are more cognizant than I am. This is the House of Elders, the Upper House. We are required to conduct our proceedings in a manner that generates an ecosystem of emulation all over. The hon. Minister has imparted a very thorough statement. Members of the House are entitled to seek clarifications. In a methodical manner, input has been made available to me. I would be happy that others also follow the same system. Dr. Amar Patnaik.

DR. AMAR PATNAIK (Odisha): Sir, I would like to thank the hon. External Affairs Minister for a very detailed and expansive statement about India's foreign policy outreach as well as meeting domestic requirements. I have just two clarifications to ask of the hon. Minister, about paragraph No. 12. There is a general statement at a number of paragraphs regarding India's leadership role in the technology front. On the specific question of trusted cross border data-flow as well as to deal with virtual digital assets, would India be considering promotion of a global body to have a principle based global order on the lines of the WTO or would it like to do this entire thing within the ambit of WTO? The second clarification is this. All over the world wherever I travelled, the question of inequity, particularly, in the area of health, in the area of education, digital inequity arise; in Africa, for example. Would India be taking

the lead in putting these particular ethos in the G20 and represent the less-developed countries of Africa, Asia and South-East Asia to the global north?

MR. CHAIRMAN: Now the hon. Minister.

SHRI S. JAISHANKAR: Sir, with regard to the clarifications sought on digital...*(Interruptions)*...

MR. CHAIRMAN: The hon. Minister would respond finally. I have another list with me, just given to me. Now, Shri Vaiko. We have three more names, hon. Minister. Initially, there was one.

SHRI VAIKO: Mr. Chairman Sir, the Statement given by the Minister shows very clearly about our mutual interest with other countries and our positive approach towards other countries. But I would like to know, in Geneva, in the General Assembly of the United Nations, which is a very important agency,... when the voting took place regarding Sri Lanka, for what reasons did India abstain from voting? This is my first clarification on which I want a reply from you. The second thing, at our doorstep, the genocide took place. Lakhs and lakhs of Tamils were killed, women were raped, children were killed and the previous Government gave weapons. That is different. But, now, when all these things have happened, you are giving support now to Sri Lanka. But, Sri Lanka has leased out Hambantota Port to China and, recently also, Chinese warship landed in the Port, compromising our national security and coastal security. It will have a serious bearing on India's security and economic and strategic interests and maritime and coastal facilities. On this important issue, what steps have you taken to protect the interest of India?

MR. CHAIRMAN: Now, Prof. Manoj Kumar Jha.

PROF. MANOJ KUMAR JHA (Bihar): Thank you, hon. Chairman, Sir. My compliments to you on assuming the charge. My first compliment to hon. Minister, Sir, it is very comprehensive. He has almost touched every aspect of it. But there are certain concerns which I would like to know from him. Many a time, when we read about Government of India's stand or position or position paper, it seems that the foreign policy has only been shaped after 2014. Sir, this 2014-centric approach of foreign policy undermines the people and the processes which were involved since 1947. This is number one, Sir. Number two, India had a very stated position, hon.

Minister, Sir. In a conflict between the oppressor and the oppressed, India never was neutral; between a fight between an elephant and an ant, if your neutrality helps the elephant, I think there somehow, we need to ponder. Say, on recent developments in Gaza, I think we didn't hear anything from the Government of India. And, finally, between Ukraine and Russia, it is a very, very delicate chapter. We have our versions different from you but whatever I think, you could create a space, and you did. But, it could have been better. Thank you so much, Sir.

MR. CHAIRMAN: Now, Dr. John Brittas.

DR. JOHN BRITTAS: Mr. Chairman, Sir, let me also congratulate you, taking this opportunity. I am glad that the hon. Minister made a very detailed statement touching every point. At the same time, I support my colleague, Prof. Manoj Kumar Jha that he has avoided dealing with the Palestinian cause for which India has always stood first. So, I would request the hon. Minister to have his response on that. Sir, the second clarification is that there have been lot of talks regarding the extent of pressure exerted by the West on India with regard to the purchase of oil from Russia. The Minister has been very diversionary on that point. I would request him to obviously pronounce his mind on that. Sir, the third point is that there has been a price cap imposed by the European Union with regard to the oil price from Russia. How is it going to impact the purchase of oil from Russia vis-à-vis India and Russia? Sir, the fourth point is this. Is it not a fact that the Chairmanship of G-20 is on a rotational basis, and if so, on the theme that 'One Earth, One Family, One Future', will the Government respect the diverse culture of India while campaigning on this slogan? And, the last point, Sir, not the least, there are thousands of students who have come back from Ukraine, and there was a statement by the hon. Minister last time. I would like to know from the Minister whether all the students have gone back to Ukraine or how he has facilitated their studies further. Thank you, Sir.

MR. CHAIRMAN: Now, Shri Tiruchi Siva.

SHRI TIRUCHI SIVA (Tamil Nadu): Mr. Chairman, Sir, thank you for giving me the opportunity. We appreciate our Prime Minister's voice at Samarkand, declaring that this is not an era of war. But the Ukraine war is still going on. The people there are undergoing so much of pain, struggling for basic food and everything. The students who have come here, whose future is still a question, their issues are not yet resolved. In a humanitarian consideration, India has always intervened wherever there

were some problems for any human being in the world. So, in this context, what steps is our Government taking to put an end to this war and save the people of Ukraine as well as to restore the students who have returned from Ukraine? Thank you, Sir.

DR. M. THAMBIDURAI (Tamil Nadu): Mr. Chairman, Sir, thank you very much for giving me an opportunity to speak. The hon. Minister gave a detailed statement on the foreign affairs. We appreciate him. The G20 Conference which is going to take place in this year is good for our country. Hon. Member Vaikoji raised the issue of Sri Lankan Tamil issue. Sri Lanka and India had signed a pact to solve the Sri Lankan Tamil issues, protecting their rights. What is the status of that now? At that time, Jayavardhane and our former Prime Minister, Shri Rajiv Gandhi, signed an agreement. I want to know whether the Government has been seriously insisting on implementing it. When we organise the G20 Conference under our Chairmanship, we must consider that our neighbouring brothers have died for certain causes. What is the status of implementation of that pact? Has the Government of India taken a serious step in that regard? Thank you, Sir.

SHRI SUJEET KUMAR (Odisha): Sir, I will certainly commend the hon. Minister for his detailed statement on India's foreign policy and for providing competent leadership. I have a specific query for him. While all eyes are on the World Cup in Qatar, little is known about the fate of eight Indian ex-naval officers who are in detinue in that country for close to a hundred days now. As per the newspaper reports, they were picked up in the middle of the night from their homes and are kept in solitary confinement since 30<sup>th</sup> August. Consular access was provided to them only on the 3<sup>rd</sup> October.

Sir, the family members have expressed serious concerns about their health and the mental harassment of ex-heroes of our the country. It seems that MEA is not very forthcoming on what dialogue is going on with the Qatari Government to secure, seek the release and repatriation. Also, Sir, it is believed that they are being charged with espionage, apparently at the behest of one of our unfriendly neighbour. So, Sir, through you, I would like to know from the hon. Minister on the steps taken by the Government of India to seek the release and repatriation of our former heroes. Thank you, Sir.

MR. CHAIRMAN: Shri Pramod Tiwari.

**श्री प्रमोद तिवारी :** सर, राष्ट्रहित में ...(व्यवधान)...

**एक माननीय सदस्य :** सर, इनका प्रश्न हो गया है।

MR. CHAIRMAN: No, he was interrupted. I asked him to take his seat because it had not come through a method. Please go ahead, Mr. Tiwari.

**श्री प्रमोद तिवारी:** सर, राष्ट्रहित में विनम्रतापूर्वक मेरा सिर्फ एक सवाल है। आप जी-20 शिखर सम्मेलन में और दूसरी जगह भी उनसे मिले होंगे, अच्छी बातें भी हुई होंगी, लेकिन भारत-चीन सीमा पर हमारे 20 जवानों की शहादत हुई और उन्होंने हमारे कुछ भू-भाग पर भी कब्जा कर रखा है। अगर उसके सन्दर्भ में उनसे कोई वार्ता हुई हो, तो आप अवश्य बताएं। पूरा राष्ट्र उस बात को जानना चाहता है। यह बहुत आवश्यक भी है, बहुत-बहुत धन्यवाद।

SHRI BINOY VISWAM (Kerala): Sir, the statement made by the hon. Minister Jaishankarji is so important in the contemporary times. He has taken a keen interest in explaining the facts, and it also shows how important it is for this House also. I am grateful to the Minister for his large-heartedness. Yet, I have some questions. I share the views raised by my colleagues, like Prof. Manoj Kumar Jha, Shri John Brittas and others. On certain questions, India has to be very clear. On Palestine, we always had a position. We stood with the people of Palestine. We regarded them always as our friends, sons and daughters. Now we feel whether there is a tilt in our voice in that matter. Kindly clarify it.

Sir, just like that, the concerns of the students who came from Ukraine is haunting all of us. I know that the Minister is also trying his best, but still the students and their families are having anxiety about their future. Kindly address them. The third point is the SAU, the South Asian University, which is run by the SAARC countries. India is hosting it in Delhi. The estranged students and teachers are facing a problem. That has to be settled. I am very sure that the diplomatic skill of our Minister will help. I am very sure that he will intervene. I wrote to him. He replied to me also, but I am telling you that the matters are yet to be answered clearly. So, please solve the issue. I went through the agenda of G-20 and now we are the Chairman. The Chairmanship is on rotation. Last year it was Indonesia. Next year somebody else will come. So, it is a very good that India is now the Chairman, of course, by rotation. During this Chairmanship, do you believe that our great country will make its own impact on the G-20 countries and all over the world? In that regard, I ask this from the Government. In the agenda of G-20, I read that women

empowerment is an important issue. Will the Government be positive enough to enact the Women's Reservation Bill during this period? This is my question to you. My next question is regarding environment. He also mentioned it. In the agenda of G-20, environment and climate change is properly focussed and now we see that in the Nicobar Islands, -- my friend knows it, Shri Bhupender Yadav knows it -- disastrous steps are being taken there. Lakhs and lakhs of trees are being cut off and the balance of the island and the whole area is...

MR. CHAIRMAN: Please put your clarification. ...(Interruptions)...

SHRI BINOY VISWAM: Sir, I request the...

MR. CHAIRMAN: You focus on the point.

SHRI BINOY VISWAM: I am focussing, and I am focussing on you for protection also. Some friends there, out of their enthusiasm want to raise their voice and make the people silent. I can tell you, that is not the way of the House. ...(Interruptions)... I want to conclude... ...(Interruptions)... Let me conclude. ...(Interruptions)... Let me finish my sentence. ...(Interruptions)... Mr. Chairman, Sir, let me finish. ...(Interruptions)... I am addressing the Chairman. Mr. Chairman, I have one more sentence. ...(Interruptions)...

MR. CHAIRMAN: One second. There is a point of order. What is your point of order, Mr. Yadav?

THE MINISTER OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND THE MINISTER OF LABOUR EMPLOYMENT (SHRI BHUPENDER YADAV): Sir, Rule 240 says, "Irrelevance of repetition - The Chairman, after having called the attention of the Council to the conduct of a Member who persists in irrelevance....." सर, यह कम्प्लीटली फॉरेन पॉलिसी का इश्यू है। हमने रेगुलेशन से कोई चीज़ पास की, पार्लियामेंट में मैं क्वेश्चन का जवाब दूँगा। इनका जो इर्रिलेवेन्ट विषय है, पहले उसे कार्यवाही से हटाया जाए, क्योंकि आप इर्रिलेवेन्ट बात डिबेट में नहीं बोल सकते। The rule is very much clear.

DR. JOHN BRITTAS: Sir, he has no right to decide about it. ...(Interruptions)...

MR. CHAIRMAN: Hon. Members, it is the third time on the first day, I am required to appeal to you. I seek your cooperation. I have indicated with clarity the kind of

anguish, disillusionment the proceedings are imparting in public at large. More than any other theatre of legislature, this theatre has to take the lead. This theatre has to set standards that are to be emulated by any other centre in the country. I would, therefore, urge you to confine to dignity, decorum and be in a focussed manner. I have personally gone through every word spoken by the hon. Minister and you will find spinal strength of the foreign policy which he has articulated in a focused manner. I personally have had the occasion, on my two visits abroad, to see the kind of reflections that have affirmatively evoked.

I would appreciate that, while you raise your concerns, he is the right person to respond to your issues through clarifications. We must also be cognizant that we are dealing with a sensitive issue of national importance which has its impact within and outside the country.

Your concerns reflected are critical and important. They would be responded. But, if there is any diversion, dilution or some kind of destruction, it will not be in consonance with the Upper House or with the House of Elders.

I would now call upon the next speaker.

SHRI BIONY VISWAM: Sir, I have one last sentence to make. ...*(Interruptions)*...

MR. CHAIRMAN: Okay. One second. Your last sentence; go ahead and conclude.

SHRI BINOY VISWAM: Sir, if there is no mention in the G20 Agenda on the women empowerment and climate change, I withdraw my position. If there is, then I ask the Government: What do you do in Nicobar Islands on sustainable environment? Thank you.

LT. GEN. (DR.) D.P. VATS (RETD.) (Haryana): Mr. Chairman, Sir, through you, I wanted to seek a clarification from the hon. Minister of External Affairs. Sir, the Indian diaspora is the biggest diaspora in the world. But, still, it needs to expand. Lakhs of students, especially, with technical knowhow, wanted to go abroad on Work Visa or Study Visa. What is the Ministry of External Affairs doing to encourage such technocrats who wanted to achieve the knowhow, expertise and be beneficial to us in earning the foreign exchange? Thank you.

SHRI SYED NASIR HUSSAIN (Karnataka): Sir, I thank you for giving me this opportunity. As you and most of the hon. Members of the House knew that in the last couple of Sessions we have been raising the issue of Indo-China border dispute. We have been raising this issue through various instruments under various rules of the House. And, on several occasions, it was not allowed to be discussed in the House. I would have liked had the hon. Minister of External Affairs dealt upon this issue in his statement. It is an important issue. I wish he not only clarify it today but I also wish that he makes a separate statement on the state of affairs on our border. This is one.

Secondly, I had already written a letter to the hon. Minister on the South Asian University. He had replied to that letter, but it is not very satisfactory. Sir, even though the South Asian countries are involved in this University, it is situated in the National Capital Region. Students are agitating. Teachers are also involved. And, a couple of them happen to be my classmates. I think, this should have been taken up seriously and it should have been resolved instead of punishing students.

MR. CHAIRMAN: You have made your point.

SHRI SYED NASIR HUSSAIN: The third issue is this. Many hon. Members have mentioned about the issue of Palestine. We have a well-stated Foreign Policy. Our stand is very clear from the days of freedom struggle. I think, we should be moving in that direction. There should be more clarity and some clarification also needed on this. Thank you so much.

SHRI A.A. RAHIM (Kerala): Sir, I thank you for this opportunity. Sir, the MT Heroic Idum is an oil tanker currently detained in Nigeria along with its crew. The crew consists of 26 sailors of whom 16 are Indians. Sir, sailors have been detained since 8<sup>th</sup> August, 2022.

THE MINISTER OF STATE IN THE MINISTRY OF EXTERNAL AFFAIRS; AND THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (SHRI V. MURALEEDHARAN): Sir, it is not part of the policy.

SHRI A.A. RAHIM: But, Sir, it is a very important issue. ...*(Interruptions)*...

SHRI V. MURALEEDHARAN: There is a question. ...*(Interruptions)*...



SHRI A.A. RAHIM: No, no. ...(*Interruptions*)... Sir, this is the concern. ...(*Interruptions*)...

DR. JOHN BRITTAS: Sir, what is this? ...(*Interruptions*)...

MR. CHAIRMAN: Hon. Members, ...(*Interruptions*)... Hon. Members, ...(*Interruptions*)... Hon. Members, would you please take your seats? Please take your seats. ...(*Interruptions*)... I am here to take care of the situation. If you start dealing amongst yourself directly, I don't have to tell you the importance and relevance of the Chair. What can be more unwholesome? There is a simple method of putting across ...(*Interruptions*)... One second, please. ...(*Interruptions*)... There is a method where you can put your point very firmly, persuasively and moderately, in any manner you like. But, it has to be through the Chair. We will be saving precious public time and getting good response by way of inputs from the hon. Minister, if there is formulation in precise terms. You raise your point.

SHRI A.A. RAHIM: Thank you, Sir.

MR. CHAIRMAN: You see, it does not look nice for me that on the very first day I suffer these kinds of interruptions. I am here to accommodate everyone. I am going to an extreme degree. But, that accommodation has to be on rational premise and on some rationale. So, don't have *inter se* exchanges. I am the one you have to address. I am the one who has to call upon. Please conclude your point now.

SHRI A.A. RAHIM: Sir, for about four months, sixteen Indians have illegally been detained. This is my concern. This is my question. The parents and families of these sixteen people are under absolute panic. So, my question is: What steps have you taken in this regard? I had written a detailed letter to the hon. Minister. I hope, the Government will take up this issue in a serious manner. Thank you, Sir.

DR. V. SIVADASAN (Kerala): Sir, here, in this document, the hon. Minister has made, in very detailed manner, mention of *Pravasi Bharat Divas* and other programmes. So, I would like to request the hon. Minister to clarify whether the Government is aware about the number of Indians in different countries. And, how many of them have lost their jobs in the recent crisis? If the hon. Minister could throw some light on this, it would be very helpful for us.

MR. CHAIRMAN: Hon. Members, there are no further names. So, you should be happy to note that I have given you full operational play on this issue of critical importance where the hon. Minister has imparted his statement. Now, the hon. Minister.

SHRI S. JAISHANKAR: Sir, I would very quickly like to respond to the request for clarifications from multiple Members, even if they sometimes accosted in a non-clarificatory way.

Starting with Shri Amar Patnaikji, the question of cross-border digital flows is not a direct Foreign Policy issue. It is under the domain of my colleague, the MIT Minister. It is a matter on which Government's views have been put in the public domain for comments. So, I think, it is obviously something that will evolve as public comments come in. And, the matter will be pursued.

Regarding his second clarification whether we will speak up for Africa regarding inequality; whether we will take up Africa's cause and interest in the G-20, absolutely, the answer is unambiguous 'Yes'.

Now, I come to Shri Vaikoji's two questions. One was about our abstention in the UN Human Rights Commission. This has been a long-standing position by India. Not only this Government, but it's predecessor Governments also thought that it was the most constructive way of addressing and advancing the interests of the Tamil community in Sri Lanka. That continues to be our approach. Regarding the support we have given to Sri Lanka, I would request the hon. Member to appreciate; we have given support to the entirety of Sri Lanka, which includes the Tamil community, the Sinhalese community and also other communities. So, we have not taken a communal approach in giving support to a neighbour in this kind of a serious economic situation. We would be shirking our responsibilities if we did not step forward at that moment. And, that is exactly what we have done.

If I could move on, Sir, to Prof. Manoj Kumar Jha's observations, the one he asked was that the view of Foreign Policy is 2014-centric. I don't think that is accurate. I think if you look at everything that I have said, it is not that, in some way, I am suggesting that there has been a continuing strain on our Foreign Policy and I will come to the Palestine issue, particularly in that context. But, since you are asking me, I would say "yes, 2014 was a watershed movement; yes, things have changed

better after 2014; yes, our Foreign Policy has become more dynamic, more effective and more prominent after 2014.” So, I am so glad you picked up the 2014 issue and I hope you will be supportive of it.

On the Gaza issue and the Palestine issue, because some other Members also raised it, we are very clear on Palestine. We support, Sir, a two-State solution. We want a two-State solution, with the two States living peacefully side by side. Some of the Members suggested somewhere that our support or empathy for the Palestinians had changed. In fact, our financial support for the Palestinian Refugee Welfare Agency has gone up in the tenure of this Government. I hope that hon. Members would appreciate that.

The issue was also raised about the neutrality. This is not my word, Sir, this was the hon. Member’s clarification/request. On the Ukraine situation, Prof. Jha suggested that he could do my job better. He is free to hold that opinion. What I do want to say is, we have been publicly clear at the Prime Minister’s level that this is not an era of war. We have consistently urged dialogue and diplomacy. When it comes to the impact of the war on Indian people or in the rest of the world, we have also done the right things about that. We have taken measures to soften the impact whether it is of fuel, whether it is of food inflation or whether it is of fertilizer cost. So, if it is your contention that our position has been in putting the interests of the Indian public first, I plead guilty to it. Yes, I put the interests of the Indian public first. It is my duty to ensure that for fuel, fertilizer, food the Indian public does not pay the cost of some other country’s actions, or some other regions’ actions. I think that is the way, in my view, at least, Foreign Policy should be conducted.

If I could turn, then, Sir, to Dr. John Brittas’s comment; one, the Palestine issue, I have already addressed. The pressure from the West, I think, I have addressed publicly; I have said, again, what I have just mentioned. I would like to clarify that we do not ask our companies to buy Russian oil; we ask our companies to buy oil, what is the best option that they can get. Now, it depends on what the market throws up. If, tomorrow, the market gives us more competitive options, again, please do understand, it is not just we buy oil from one country; we buy oil from multiple sources. But it is sensible policy to go where we get the best deal in the interest of the Indian people; and, that is exactly what we are trying to do.

Regarding the oil cap, the impact of this is not very clear to us. Our concern is really what it would do to the stability and the affordability of the energy markets. That is our concern. On his clarification regarding diversity in the G-20, absolutely yes. The fact is that we are going to celebrate the G-20 across the States of India in multiple cities in a manner in which we have never done any international event before. I think that is a greatest statement of proof of diversity, of our commitment to diversity, that I can make; and it is spread without discrimination across every State, every region, of this country.

Finally, again multiple Members asked about the Ukraine students. Some of the students have gone back; some have looked for other solutions. In some cases, the Ukrainian authorities have offered some solution. So, it is a very mixed picture. Unfortunately, there is a no clean and simple answer here. But the Government is doing what it can in this situation. That is also a concern which Tiruchi Sivaji raised about the Ukrainian students.

If I could turn then, Sir, to the clarification sought by Thambiduraiji about the India-Sri Lanka agreement of 1987, it is an Agreement which has been the basis for changes in Sri Lanka, including Provincial Councils which have come about as a result. In our view, it is still an agreement that continues to remain the foundation of how both our relationship with Sri Lanka is conducted and how Sri Lanka itself looks at its own future. So, I would like to assure him that we continue to do it. It is very much on our radar. We are very, very supportive of it.

Then, Sir, if I could turn to the clarifications sought by Sujeet Kumarji, this is a very sensitive case. I am referring to the detention of some of our ex-servicemen in Qatar. I can only say, because their interests are foremost in our minds, I can only assure him, we have been seized of the matter. Our Ambassadors, senior officials, have been in continuous touch with the Qatari Government on this. Our effort is obviously to ensure that they are not treated unfairly and that the sooner we can bring them back home. So, I assure you that they are very, very strongly in our priorities in respect of Qatar, and it is something that we will be pursuing. ...*(Interruptions)*...

Regarding Shri Pramod Tiwariji's clarification request on China and I think, Nasir Hussainji also brought up the same issue, diplomatically, we have been very clear. We have been very clear with the Chinese that we will not tolerate, we will not countenance attempts to unilaterally change the Line of Actual Control, and that so

long as they continue to seek to do that, and if they have built up forces which in our minds constitute a serious concern in the border areas, then our relationship is not normal; and the abnormality of that has been in evidence in the last few years. Meanwhile, the military commanders continue to engage each other, and, I think, given the sensitivity of that matter, it is something which is left to the military commanders to deal with, and, I think, the House should be understanding of the national sensitivity of such a delicate matter.

Regarding Binoy Viswamji's issue, I think, the Palestinian issue, I have addressed, the Ukrainian issue, I have addressed. But I think two Members, Sir, had concerns about the South Asian University. He did and Nasir Hussainji did. I would like to assure the Members, we would like obviously to not see this kind of situation. But the South Asian University is not under the direct jurisdiction of the Government of India or the Ministry of External Affairs. It is something which is run by a collection of countries, and part of the problem is that some of the countries have not made the payments which they were required to do for the university. So, the university is going through a period of very severe financial stress. Now, beyond that, there are issues of management and academic freedom for the university because it is an international university. It is not the policy of the Government of India to interfere in the workings of an international university. But whatever influence and counsel we can give them to sort out any problems in an amicable and non-stressful way, certainly, we would do that. On the issue of agenda of G-20, yes, women-led development would certainly be high among our priorities as will be a set of sustainability issues, including, as my own statement said, lifestyle for environment. And I think it is, again, not my direct subject. My colleague, Shri Bhupender Yadav, would bear out that at COP-27 what we are doing in environment is I think today increasingly recognized. I had the privilege, along with him, to be with the Prime Minister at COP-26 as well. So, I think we should really look today at how the world sees our contributions and progress when it comes to climate action and climate justice. So, I would not take the very pessimistic view which the hon. Member has taken.

Sir, regarding Gen. Vats's point about study visas, we are very concerned that a number of countries, for reasons which have to do with their finance and their processes, have slowed down issue of visas. We have taken it up with many of these countries. I myself have done it at the ministerial level with the US, with the UK. Yesterday, I did it with Germany. In many cases, our intervention has led to an improvement. I still think there is some distance to go, but as I said, we run a people-

centric foreign policy in the Modi Government, and certainly, today, facilitating faster issue of visas would be very, very high among our priorities. Finally, on the MT Heroic Idun ship, the one in Nigeria, even though it is not a policy issue, as my colleague recognized, I would like the Member to know, we have been in touch with the crew since August. The people were initially detained in Equatorial Guinea, they were then brought to Nigeria. They are facing charges in court. There are a number of charges including oil smuggling against them. We have given them counselor support. Our High Commissioner has gone to see them. It is, again, our endeavour to ensure that they are not unjustly treated, that they have full access to all recourse of law and that they have the ability to communicate with their families. The last point was about the loss of jobs -- how many Indians are there abroad? Our estimate is that there are 3.2 crore persons of Indian origin and Indian nationals living abroad, but regarding job loss figures during Covid, that data is not maintained by the Government of India. So, I cannot honestly answer that question.

Sir, I hope I have provided full clarification to all the questions raised.

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## GOVERNMENT BILL

### **The Wild Life (Protection) Amendment Bill, 2022**

MR. CHAIRMAN: The Wild Life (Protection) Amendment Bill, 2022; Shri Bhupender Yadav to move a motion for consideration of the Wild Life (Protection) Amendment Bill, 2022. The time allotted is four hours.

THE MINISTER OF ENVIRONMENT, FOREST AND CLIMATE CHANGE; AND THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI BUPENDER YADAV): Sir, I move:

"That the Bill further to amend the Wild Life (Protection) Act, 1972, as passed by Lok Sabha, be taken into consideration."

MR. CHAIRMAN: Hon. Minister, if you like to say something about the Bill, you may speak.

**श्री भूपेन्द्र यादव :** माननीय सभापति महोदय, भारतीय वन्य जीव (संरक्षण) विधेयक, जो 1972 में पारित किया गया था, मैं उसमें संशोधन के लिए विधेयक सदन के समक्ष प्रस्तावित करता हूँ। दुनिया में विभिन्न देशों के बीच में एक संधि है, Convention of International Trade in Endangered Species. जिस प्रकार से वन्य जीव और वन्य सम्पदा दुनिया में विलुप्त होती जा रही है और कुछ संपदाएं इस कगार पर आ गई हैं कि उनका संरक्षण करना आवश्यक है, इसको लेकर दुनिया के सभी देशों के अंतर्गत एक संधि 1976 में हुई थी। हम सब जानते हैं कि वन्य जीवों का जो अवैध व्यापार होता है, उसको रोकने के लिए और उसके साथ-साथ उसमें रेग्युलेशन लाने के लिए हर देश के अंतर्गत नियमों को बनाने का और कानून को पारित करने का प्रावधान किया गया था। भारत सरकार भी इस अंतरराष्ट्रीय संधि की सदस्य है। हालांकि हमारे देश में इस प्रकार का जो अवैध व्यापार होता है, उसको कस्टम्स एक्ट के तहत, Foreign Trade Development and Regulation Act के तहत और EXIM Policy and Wildlife Protection Act के तहत नियंत्रित किया जाता है, परंतु इस संधि के अंतर्गत दुनिया के सभी देशों के लिए यह कहा गया था कि वन्य जीवों का अलग से एक स्ट्रक्चर, एक ढाँचा बनाया जाना चाहिए। मैं यह भी कहना चाहूंगा कि तत्कालीन यूपीए सरकार ने अंतरराष्ट्रीय स्तर पर यह एश्योरेंस भी दिया था, लेकिन उन्होंने उसको पूरा नहीं किया और चूँकि हमने इस अंतरराष्ट्रीय संधि को 2005 में एश्योरेंस दिया था, अतः उसे पूरा करना आवश्यक है, अतएव इस बिल को लोक सभा में रखा गया है, जिसको सर्वसम्मति से पारित किया गया है और मैं यह चाहता हूँ कि यह बिल इस राज्य सभा में भी सर्वसम्मति से पारित किया जाए।

माननीय सभापति महोदय, इस बिल की प्रस्तावना को रखते समय मैं यह भी कहना चाहूंगा कि अभी हाल ही में 14-25 नवंबर, 2022 में पनामा में, दुनिया में CITES की जो CoP है, वह 19<sup>th</sup> Conference of the Parties हुई थी। हमारे देश में विशेष रूप से, फॉरेस्ट में जो हमारे ऑफिसर्स और साइंटिस्ट्स हैं, उनके प्रयासों के कारण भारत ने जो प्रस्ताव किया और हमारे जो two species of turtles हैं, namely, red-crowned roofed turtle and soft-shelled turtle, उनको Appendix-II to Appendix-I में किया गया।

माननीय सभापति महोदय, आप जानते हैं कि राजस्थान और हरियाणा के क्षेत्रों में शीशम का वृक्ष विशेष रूप से बहुतायत में पाया जाता है। जो स्थानीय कारीगर हैं, वे उससे विभिन्न चीजों का निर्माण करते हैं और राजस्थान के हमारे बहुत अच्छे कारीगर इसका निर्यात करते हैं। हम यह चाहते थे कि शीशम पूरे तरीके से निर्यात से मुक्त हो - Dalbergia Sisso इसका एक बोटैनिक नेम है। हमने इस प्रस्ताव को भी रखा था, हालांकि प्रस्ताव पास नहीं हुआ, फिर भी हमें CITES से एक क्लैरिफिकेशन मिला कि 10 के.जी. तक के आइटम के निर्यात को हम लोग प्रोवाइड कर सकेंगे और एक तरीके से इस CITES से हमारे जो छोटे कारीगर हैं, उन्हें एक बड़ी अच्छी राहत भी मिली है। इस बार यह भी अच्छा रहा कि स्टैंडिंग कमेटी में एशिया रीजन की तरफ से भारत ने अपना स्थान पाया, लेकिन एक और विषय टाइगर कंज़र्वेशन के संबंध में है। आजकल दुनिया के कुछ देशों में टाइगर की फार्मिंग भी हो रही है और इसके कारण उसका illegal trade बढ़ रहा है, भारत के उस प्रस्ताव को भी वहाँ पर रखा गया।

माननीय सभापति महोदय, मैं आपके सामने यह भी कहना चाहता हूँ कि हमारी सरकार वन्य क्षेत्र के संरक्षण के लिए, वन्य जीवों के संरक्षण के लिए पूरी तरह से प्रतिबद्ध है। हमने पिछले दिनों, अभी हमारे देश में विशेष रूप से टाइगर कंज़र्वेशन के लिए काम किया है और मुझे यह बताते हुए खुशी है कि दुनिया के 70 per cent tigers हमारे देश के अंतर्गत हैं। अभी हमारे एस्टिमेशन का कार्य चल ही रहा है। उसके साथ ही साथ 1950 में हमारे यहाँ से जो चीते लुप्त हुए थे, उनको भारत वापस लाकर माननीय प्रधान मंत्री जी के नेतृत्व में, हमारे देश में जो ईकोलॉजिकल राँग हुआ था, उस ईकोलॉजिकल हारमनी को स्थापित करने का कार्य किया है। हमारे देश के जो टाइगर रिज़र्व हैं, उन्हें TX2 का इंटरनेशनल अवार्ड भी मिला है। हमारे 16 टाइगर रिज़र्व को इंटरनेशनल एकेडिटेशन भी मिला है और मैं कई बार यह कहता हूँ कि जब टाइगर कंज़र्वेशन की बात कहते हैं, तो कई बार यह विषय उठाया जाता है कि हम इतना ज़ोर क्यों दे रहे हैं, तो मैं इस पर आपको बताना चाहूँगा कि हमारी नेशनल टाइगर कंज़र्वेशन अथॉरिटी ने अभी एक मैप रिलीज किया है कि मुख्य रूप से हिंदुस्तान के दक्षिण क्षेत्र में निकलने वाली जो नदियाँ हैं, टाइगर रिज़र्व के जो कंज़र्वेशन एरियाज़ हैं, वहीं से उनके उद्गम का स्रोत है और इसलिए जंगलों को बचाना, वहाँ की ईकोलॉजी को बचाना, वहाँ के ईकोलॉजिकल सिस्टम को बचाना बहुत आवश्यक है।

सभापति जी, इसके साथ ही साथ मैं आपको यह बताना चाहूँगा कि हमारे बंगाल के क्षेत्र में विशेष रूप से जो सुंदरबन टाइगर रिज़र्व एरिया है, हमने उसकी भारत और बंगलादेश के सहयोग के साथ बाइलेट्रल पार्टनरशिप की है और हम उसको आगे बढ़ाने का काम कर रहे हैं। अब चीता इंट्रोडक्शन के साथ ही साथ हमारे देश में प्रोजेक्ट लॉयन के ऊपर भी काम किया जा रहा है। इसको माननीय प्रधान मंत्री जी के द्वारा 15 अगस्त, 2020 को लाल किले से घोषित भी किया गया था। पूरी दुनिया का जो 100 परसेंट एशियाटिक लॉयन है, वह भारत के अन्तर्गत है। हमारे देश में रिवर क्षेत्र में एक बहुत बड़ा जो हमारा संरक्षण का क्षेत्र है, वहाँ पर प्रोजेक्ट डॉल्फिन है। प्रोजेक्ट डॉल्फिन के कंज़र्वेशन को लेकर भी हम काम कर रहे हैं।

हमारे कई माननीय सदस्यों के पत्र भी मुझे ह्यूमन-एनिमल कंफ्लिक्ट के ऊपर लगातार आते हैं। हमारी सरकार के द्वारा फरवरी, 2021 में इसको लेकर एक सर्कुलर जारी किया गया था। उसके साथ ही साथ जो बाकी के विषय हैं, जब हमारे सदस्य इस विषय को रखेंगे, तब मैं आपके सामने विस्तार के साथ उन विषयों को रखूँगा।

यह जो संशोधन है, इस संशोधन को लाने के हमारे दो उद्देश्य हैं। पहला उद्देश्य जो हमारी इंटरनेशनल ट्रीटी है, उस इंटरनेशनल ट्रीटी का भारत जो सदस्य बना और अभी हाल ही में जो हमारे भारत का प्रतिनिधिमंडल जाकर आया है, उसकी आवश्यकता और भारत के नेतृत्व की क्षमता को देखते हुए उसको हमारे लीगल प्रोविज़न में लाना आवश्यक था। उसके साथ ही साथ हमारे वन्य क्षेत्र में लम्बे समय से रहने वाले जो ट्रेडिशनल कम्युनिटीज़ के लोग हैं, जो ट्राइबल लोग हैं, जब हम उनका विस्थापन करते हैं तो उनके मवेशियों के लिए और बाकी लोगों के लिए जो परम्परागत अधिकार हैं, उनमें कुछ हद तक कुछ विषयों पर संरक्षण, जब तक उनका पूरे



तरीके से पुनर्स्थापन न हो, देना आवश्यक था, इस प्रकार की एक संवेदनशील सरकार के द्वारा कि हम वन के विकास के साथ-साथ वहां पर रहने वाले जो स्थानीय समुदाय हैं, उनके संरक्षण और उनके विषयों को भी लेकर चलें। हमारे देश में प्रकृति के साथ रहने की एक परम्परागत सोच है, प्रकृति के साथ जीवन जीने की हमारे यहां एक जीवन-पद्धति है। माननीय प्रधान मंत्री जी ने दुनिया के सामने जो क्लाइमेट चेंज का संकट आया है, उसके लिए पूरी दुनिया को 'मिशन लाइफ' का विज्ञान दिया है, वह विज्ञान भी प्रकृति के साथ है और हम जिसको माइंडफुल कंजम्पशन कह सकते हैं, माइंडलेस यूटिलाइजेशन की तरह वह है और इसलिए यह जो वाइल्डलाइफ एक्ट है, इसमें यह जो संशोधन है, इसकी आज के समय की अंतरराष्ट्रीय संधि के अन्तर्गत भी आवश्यकता है और कुछ हम अपने स्थानीय प्रशासन को सुदृढ़ करने के लिए, अपने एडमिनिस्ट्रेशन को सुदृढ़ करने के लिए और स्थानीय समुदाय को रियायत देने के लिए इन संशोधनों को लेकर आये हैं। मैं सदन से आग्रह करूंगा कि सर्वसम्मति से इसे पारित करें।

इतना ही कहकर मैं अपनी बात समाप्त करता हूँ।

*The question was proposed.*

MR. CHAIRMAN: Now, Shri Vivek K. Tankha.

SHRI VIVEK K. TANKHA (Madhya Pradesh): Sir, first of all, this is my first debate before the hon. Chairman, and I hope that the hon. Chairman is still there for the debate!

MR. CHAIRMAN: I thought the safest way to take a respite is when a distinguished Member of the same fraternity, a senior advocate, who, normally on the first day, will have no option but to be indulgent.

(MR. DEPUTY CHAIRMAN *in the Chair*)

SHRI VIVEK K. TANKHA: Sir, before I start, let me give a little brief background of this law. I am sure most of the hon. Members would know this. This wildlife protection concept was, for the first time, enacted by way of a law in 1912 when we brought Wild Birds and Animals Protection Act, 1912, and that continued for many, many years. This power to enact on wildlife was basically reserved for the States. यह स्टेट की, स्टेट लेजिस्लेचर की पावर थी। But, with the 42<sup>nd</sup> Constitution Amendment in 1977, this power was transferred to the Concurrent List from the State List. Earlier, it used to be Entry-20 of the State List. Now, it is Entry-17, 17(A) and 17(B) of the Concurrent List. So, today, on this subject, both, the State as well as the Centre, can legislate,

4.00 P.M.

but if there is an overlapping field, then the State legislation can only come into effect with the assent of the hon. President. That's the law. In 1972, before the amendment of this Act, the Wildlife Protection Act was enacted. At that time, when the power was with the State, eleven States passed resolution saying that they wanted a Central enactment, and, being an all-India subject, it had to be addressed nationally. That is why, in 1972, the Parliament, under the Constitutional power, made a law in terms of a State Subject, which was called the Wildlife Protection Act, 1972. इस प्रोटेक्शन एक्ट में बीच में बहुत सारे अमेंडमेंट्स हुए। Now, this is one stage at which broad based amendments have come. These amendments deal with Rio Treaty also. These amendments deal with many Conventions but, I think, the basic facet of entire amendment, as the hon. Minister also said, is to fill up the loopholes and gaps in the various sections across various chapters. लेकिन कुछ बातें ऐसी हैं, जो मेरी ओपिनियन में आपसे छूट गई, क्योंकि आप कितना भी कन्सेन्ट करके लॉ बना लीजिए, if it does not go to a Standing Committee or a Select Committee, there will always be areas which get left out. So, basically, I am going to speak on areas which are left out.

Let me start with Section 43. Section 43 is the section जिसमें इस वक्त सबसे ज्यादा विवाद है। This is the Section in which you permit the transfer and transportation of elephants. ये हमारे गणेश जी हैं और अगर आपको गणेश जी का ट्रांसफर और ट्रांसपोर्टेशन करना है, तो उसके लिए आपको बहुत केयरफुल होना पड़ेगा। The problem arose because the proviso -- जो प्रोवाइजो लाए हैं, जो प्रोवाइजो सेक्शन 43 पर प्रपोज्ड है -- says, "Elephant transfer and transportation can be done for religious -- वह तो ठीक है -- or for any other purpose. For 'Any other purpose', सेक्शन 63 में ये कहते हैं कि हम रूल्स के थ्रू डील करेंगे। That has left a big gap. 'Any other purpose' करके आपने इसको इतना वेग कर दिया है, and, depending on who is in power, who thinks how, these things may even touch human sensibility. आपको मालूम है कि पहले हाथी एक डोमेस्टिक एनिमल जैसे ट्रीट किया जाता रहा है under the Act. Only in the last thirty or forty years, the elephant became not an endangered but a protected species. आज प्रॉब्लम यह है कि if we allow elephant to be used for 'any other purpose', तो उसमें इतने सारे बड़े इश्यूज हो जाएँगे, क्योंकि आपको अंदाज़ नहीं है कि इंडिया में 2,675 कैप्टिव एलिफैंट्स हैं और उनमें 1,251 के पास ही ओनरशिप सर्टिफिकेट है under Section 42. These are PETA figures, which I have quoted. आपके पास एलिफैंट का एक ह्यूज कॉन्ग्रिगेशन है, जिसका ओनरशिप सर्टिफिकेट भी अभी तक डिसाइडेड नहीं है। अगर आपने इस प्रोवाइजो को इतना वीक और इतना इनडिटरमिनेट छोड़ा, तो this is going to cause problem in the times ahead. आज तो आप लॉ पास कर देंगे, लेकिन आगे चल कर इस देश में यह एक इश्यू बनेगा। इसी तरह मैं आपको बताना चाहता हूँ कि जो प्रोवाइजो है, actually, it is a proviso to Section 43(1). अगर आप सेक्शन देखेंगे, तो this proviso fits into Section 43(1) and not Section 43(2). वह कोई बहुत बड़ी चीज नहीं है, but possibly, it should have been a proviso to Section 43(1) and

not Section 43(2). The next point which I am going to make is about Clause 49M. यह बड़ा इंटररेस्टिंग है। In this, you have to give a self-declaration, यानी आपको खुद ही डिक्लेयर करना पड़ता है। शेड्यूल-IV के एनिमल्स अगर आपके पोजेशन में हैं, then you have to make a declaration to the competent authority. मेरे घर में कोई डियर है, टाइगर कब है, any other endangered species हैं अथवा जितने स्पीशीज़ वहां स्पेसिफाइड हैं, उसकी बहुत बड़ी लिस्ट है, स्पेशली बर्ड्स की बहुत बड़ी लिस्ट है। तो आपको एक सेल्फ डेक्लेरेशन देना पड़ता है। How that declaration is to be made, उसमें 49एम के बाद बहुत सारे सब-सेक्शंस हैं।

इसमें एक दूसरी प्रॉब्लम भी है कि आपने व्यक्ति के लिए तो बोल दिया कि he should give a declaration, but the problem is that कि आपने थर्ड पार्टी को कमेंट करने का हक नहीं दिया, इन ए सेंसा सपोज़ हमने डेक्लेरेशन नहीं दिया, तो ऐक्ट में कॉन्ट्रावेंशन होगा और कॉन्ट्रावेंशन में, under section 51ए, पनिशमेंट होती है। वह किक-स्टार्ट तभी होगा, जब कोई फॉरेस्ट अथॉरिटी उसको डिस्कवर करेगी।

सर, जिस बिल्डिंग में मेरा ऑफिस है, सिल्वर आर्च, आज से दस साल पहले वहां एक ऑस्ट्रिच मिला था। सालों से वह ऑस्ट्रिच वहां रहता था, सडनली एक दिन डिस्कवर किया गया कि वह ऑस्ट्रिच वहां किसी ने पाल कर रखा हुआ है। That is a specie that has to be declared. अगर एक यह प्रोविज़न भी आप इसमें करेंगे, तो it might help in the declaration process. थर्ड पार्टी, जिसको नॉलेज है, वह इसको कर सके। नेबरहुड में ज़रूर नॉलेज होती है कि आपके नेबर के पास कौन से एनिमल्स हैं, तो नेबर ज़रूर कॉम्पिटेंट अथॉरिटी को जाकर बता सकता है कि इनके पास यह एनिमल है। He must be asked to declare. कुछ प्रोविज़ंस को अगर आपको स्ट्रिक्टली एन्फोर्स करना है, तो आपको पॉसिबली पब्लिक पार्टिसिपेशन को भी इसमें एनकरेज करना होगा।

इसी तरह एक इश्यू है, issue of every national park and sanctuary. Now, this is something जिसको आपने कम्प्लीटली मिस कर दिया है। This is what you call one kilometer eco-sensitive zone rule. यह जो one kilometer eco-sensitive zone rule है, यह सुप्रीम कोर्ट की जजमेंट से आया है। अब क्या हुआ कि सुप्रीम कोर्ट ने अभी 30 नवम्बर को एक ऑर्डर दिया है, in the context of Tungareshwar Wildlife Sanctuary, जो मुम्बई के पास है, that this one kilometer eco-sensitive rule will not apply as it is. इसका मतलब यह है कि it is flexible. इससे पहले, on 28<sup>th</sup> September also, जब सुप्रीम कोर्ट के पास यह मैटर गया था, in the context of Sanjay Gandhi National Park and Thane Creek Flemingo Sanctuary, तो सुप्रीम कोर्ट had relaxed this rule. Now, as Parliament, you have this opportunity. You have an opportunity to amend, लेकिन इस इश्यू को आपने डील नहीं किया। अब प्रॉब्लम यह है कि this will now go by judicial verdict case by case. नेशनल पार्क्स के पास जहां ऐसे इश्यूज आएं, वे सुप्रीम कोर्ट के पास जाएंगे। कोर्ट में गोदावर्मन की एक परमानेंट बेंच चलती है,

हमारे ऑनरेबल मिनिस्टर भी इससे परिचित हैं। वहां आप एक एप्लिकेशन लगाएंगे और फिर वे रिलैक्स करेंगे कि एक किलोमीटर के अंदर ईको-सेंसिटिव ज़ोन में रिलैक्स किया जा सकता है या नहीं अथवा किन चीज़ों को रिलैक्स किया जा सकता है, किनको नहीं किया जा सकता। क्या वहां होटल आ सकते हैं? अगर होटल आएंगे, तो किस प्रकार के होटल आएंगे? क्या वहां पर वेलनेस सेंटर्स आएंगे या नहीं? इस तरह ईको-सेंसिटिव ज़ोन में आप जो भी करेंगे, उसको ईको-सेंसिटिव वे में ही करना पड़ेगा। उसके बारे में भी सोच होनी चाहिए थी। एक बहुत बड़ा एरिया, जो आपके पास अपॉर्च्युनिटी थी, opportunity to address, मेरे ओपिनियन में इस वक्त वह छूट गया है, because this area is now being dealt with by the Supreme Court rather than the Parliament or the Executive. Why I am saying that this is an opportunity lost is because eco-sensitive area is a part of our heritage. हमारी जो नेशनल हेरिटेज है, उसका वह पार्ट है। हम हेरिटेज को लेकर तीन प्रिंसिपल्स पर वर्क करते हैं। Number one is precautionary principle. प्रिकॉशनरी प्रिंसिपल यह होता है कि हम चीज़ों को खराब न होने दें, बिगड़ने न दें। दूसरा होता है- पॉल्यूटर पेज़। जो व्यक्ति ईकोलॉजी को खराब करता है, उसको आप दंडित करते हैं। You take fine from him. You take penalties from him and make it so severe that he will not do it again. And third is 'intergenerational equity'. मतलब, हम यह सब जो कर रहे हैं, and rightly so, as the hon. Minister said, we are doing this all for the future. हम यह अपनी आगे वाली जेनरेशंस के लिए कर रहे हैं। He rightly said it about tiger farming. Tiger farming is a concept in the South-East Asia. Thousands of people go there and enjoy. वहाँ पर tigers are tamer than dogs. Indian dogs are more ferocious than a Thailand tiger. As I said, wildlife का कॉन्सेप्ट भी चेंज हो रहा है, ईकोलॉजी का कॉन्सेप्ट भी चेंज हो रहा है। Wildlife is also now a revenue-earning machine. In many African countries, wildlife is the mainstay of their economy. उनकी पूरी अर्निंग is out of their wildlife. तो हमें उसको भी ध्यान में रखना है, हमें अपनी ईकोलॉजी को भी बचाना है, हमें बहुत सारी चीज़ों पर ध्यान रख कर ही इस चीज़ को आगे बढ़ाना है। तो जितना एग्रेसिवली हम इन चीज़ों को लेंगे, but this aggression has to be a very consultative aggression. It can't be an aggression जिसमें आप किसी चीज़ को रोक दें। I still remember, in Godavarman case, I had been appearing for years as counsel for Madhya Pradesh. हम लोगों की सबसे ज्यादा एप्लिकेशंस वहाँ पेंडिंग होती थीं। मेरे जबलपुर शहर के ऑल अराउंड ईको सेंसिटिव पार्क्स हैं। There is Kanha on one side. Another side, you have Bandhavgarh. You have Pench on other side. हमारे यहाँ आप जहाँ जाएँ, सब तरफ सेंक्चुरीज़ हैं, टाइगर रिज़र्व्स हैं। ये भी एक बहुत बड़ी अर्निंग का जरिया बन सकते हैं। As you rightly said, law-cum-amendments are necessary. But when we make these laws, we also should not lose opportunities which the law gives us to make an intergenerational future. क्योंकि जो लॉ हम आज बना रहे हैं, this is not only for us. It is also for the future. Our children are going to enjoy the environment which this law creates. तो मेरा यही कहना है कि while nobody will be objecting to this Bill *per se*, still there are so many gaps in this Bill whether it be Section 43 or Clause 49M and this

Supreme Court Judgment which has not been taken into consideration. I would like the Minister to take these facts into consideration before finalising the Bill, so that at least when you finalise a thing you have a comprehensive picture before you. Thank you.

DR. KANIMOZHI NVN SOMU (Tamil Nadu): Sir, wildlife wealth is the world's natural wealth. Protection and conservation of wildlife is the need of the hour and it is one of the most important duties of the Government and the people to protect our wildlife wealth.

Sir, the Wild Life (Protection) Amendment Bill amends the Wild Life (Protection) Act, 1972 and seeks to increase the species protected under the law, and implement the Convention on International Trade in Endangered Species of Wild Fauna and Flora.

Sir, the human population has grown exponentially over the past 200 years to more than seven billion people today, and it continues to grow rapidly. This means natural resources are being consumed faster than ever by the billions of people on the planet. This growth and development also endangers the habitats and existence of various types of wildlife around the world.

Humans are behind the current rate of species extinction, which is at least 100-1,000 times higher than the nature intended. According to WWF's Living Planet Report 2018, the world has witnessed an astonishing 60 per cent decline in the size of population of mammals, birds, fish, reptiles, and amphibians in just over 40 years. In a healthy biome and biodiversity world, humans are the culprits. Their greed for development and advancement has been detrimental to the world wildlife. Therefore, any law which is aimed to protect and conserve wildlife population is absolutely necessary.

Sir, there is conflict of interest between Forest Rights Act and Wild Life Protection Act. Protection of wildlife is important. At the same time, protection of forest rights of Scheduled Tribes and other traditional forest dwellers living in nearby protected wildlife zones is also important. A near-total ban on grazing, coupled with a system that will undo the FRA, has made the life of locals difficult and is stripping them of their rights. Sir, cattle-grazing has been recognized under the Tamil Nadu Forest Act, 1882. The court then revised its order on March 17<sup>th</sup>. Now, cattle-grazing

became legally permissible in forests outside tiger reserves, sanctuaries and national parks. In effect, the verdict removed 8,101.79 square kilometres or 35.42 per cent of forests and 6.23 per cent of the State's total area from Tamil Nadu's grazing area -- even from those who were legitimate right holders. The court thus rewrote the provisions of two major laws that the Parliament had enacted in 2006. The 2006 amendment to the Wildlife (Protection) Act, 1972 and the Wildlife (Protection) Act of 1972 rendered tiger reserves as a statutory category and prescribed provisions for their notifications. The Government has since notified 52 tiger reserves. Both of which were designed to protect, preserve, conserve and manage forests, wildlife and biodiversity.

According to the Wildlife (Protection) Act, Tamil Nadu had to prepare a tiger conservation plan to protect the agricultural, livelihood, developmental and other interests of the people living in tiger reserves. The core area, the critical tiger habitat, is to be established without affecting the rights of the Scheduled Tribes or such other forest dwellers while the buffer area should promote coexistence between wildlife and human activity with due recognition of livelihood, developmental, social and cultural rights of the local people. Separately, the Scheduled Tribes and other Traditional Forest Dwellers (Recognition of Forest Rights) Act 2006 recognised grazing and traditional seasonal resource access of nomadic communities, that is, it accorded community rights to the village to be regulated by its Gram Sabha, and not an individual grazing permit to be granted on payment of the prescribed fees by the Forest Department. This has to be followed without any hindrances to the tribal population and the traditional forest dwellers.

Sir, in a vast country like India, different regions will have different wildlife population. The wildlife species living in Western Ghats are not expected to be seen in Aravali Ranges of North. The wildlife in North East India is much different from those in Eastern Ghats. Therefore, the State Governments are better equipped to act upon the wildlife protection and conservation. I urge the Union Government to have consultation with State Governments in forming the Management Authority and to provide adequate representation from the States in the composition of the Authority.

Sir, the pristine environment of forests is deteriorating due to unregulated tourism. Untreated sewage and plastic waste have endangered the environment. Only if the people realize the importance of a clean environment and cooperate with local administration, the natural resources can be protected.

In Tamil Nadu, the Eastern Ghats and the Western Ghats are natural boon to protect fauna and flora typical to this weather and environment. We have tremendous coastal and marine habitat. Therefore, in protecting the wildlife, Tamil Nadu plays an important role. The Eastern Ghats comprise the Javadh Hills, Yelagiri, Balamalai, Bargur, Servarayan, Bodhamalai, Chitheri, Kalrayans, Kolli Hills, Pachamalai, Piranmalai, Semmalai, Sirumalai, Karanthamalai, Azhagar Malai, etc. The hills run west and south-western to merge with the Western Ghats near Doddabetta in the Nilgiris. They have a rich biota and a fragile ecosystem, which needs to be protected at any cost.

Sir, due to the sustained efforts of our DMK Governments in Tamil Nadu, several wildlife sanctuaries and wildlife parks, zoos and bird sanctuaries have been established in Tamil Nadu over the last 50 years. The projects 'Save Tigers' and 'Save Elephants' have been successfully implemented in Tamil Nadu. Tamil Nadu is one of the best served States in the country in as far as wildlife protection is concerned. I take this opportunity to urge the Union Government to provide Rs.2,000 crore to the Government of Tamil Nadu for enhancing its wildlife protection and conservation activities. With this, I conclude. Thank you, Sir.

SHRI BRIJLAL (Uttar Pradesh): Mr. Deputy Chairman, Sir, I thank you for giving me this opportunity to speak on the Wildlife (Protection) Amendment Bill, 2022, which proposes to amend the Wildlife (Protection) Act, 1972 so as to incorporate the necessary changes to appropriately implement CITES -- Convention on International Trade in Endangered Species of Wild Fauna and Flora in India. That is called CITES. In addition to this, certain other amendment has also been proposed so as to make the Act more comprehensive.

Mr. Deputy Chairman, Sir, India is a signatory to the Convention on International Trade in Endangered Species of Wild Fauna and Flora which requires the parties to take appropriate measures to enforce its provisions and prohibit trade in violation thereof. CITES regulate trade in about 38,700 species of wild animals and plants. Currently, 183 countries are signatory to CITES.

Non-compliance by a country to adopt appropriate legislation to implement CITES may result in a recommendation from CITES to suspend trade in CITES-listed species with such country. Such a recommendation was made in respect of India --

as the Minister has told -- in 2004 but was withdrawn in March, 2005 following an assurance by India.

India has been implementing CITES through the Customs Act, 1962, the Foreign Trade (Development Regulation) Act, 1992, the EXIM Policy and the Wildlife (Protection) Act, 1972. However, the CITES Secretariat has noted certain gaps in India's implementation of the CITES. India has been identified by the CITES Standing Committee as one of the parties requiring attention as a matter of priority regarding the national legislation. A recommendation to suspend trade with India for CITES-listed species would affect India's exports and imports of such species including agarwood, sheesham, red sander wood, medicinal plants and aromatic plants, etc.

अभी मंत्री जी ने कहा कि हमारे यहाँ एक प्लांट डलबर्गिया लैटिफोलिया है, जिसको हम रोज़वुड कहते हैं, उसका ज्यादा प्रोडक्शन कर्णाटक और हरियाणा में होता है। इसके प्रोडक्ट्स बड़े कॉस्टली हैं और यह CITES की लिस्ट में है। अगर हमने लेजिस्लेशन न किया, तो हमारा वह प्रोडक्ट, जिससे हम फॉरेन एक्सचेंज कमा रहे हैं, वह सस्पेंड हो सकता है।

इसी तरह, the other species which is in the CITES list is called agarwood, जिसको oud wood भी कहते हैं। अभी मैं होम अफेयर्स कमिटी को असम लेकर गया था और वहाँ मैंने इस पर बातचीत की, क्योंकि वहाँ अगरवुड होता है। उसमें एक इन्फेक्शन होता है, मोल्ड डेवलप होता है और उसके बाद heartwood turns black. उसके बाद रेजीन होती है, जिससे ऑयल निकलता है and that is very, very costly. That is used in perfumes and incense. Its global trade is six to eight billion US dollars. अगर हमने इस प्रोडक्ट को नहीं किया, तो हम उस श्रेणी में आएँगे और इससे हमारा एक्सपोर्ट प्रभावित होगा।

महोदय, मैं असम के मुख्य मंत्री को इस हाउस के माध्यम से बधाई देना चाहता हूँ। On 26 June, he has launched the Agroforestry Development Board. उसका परपज यह है कि वहाँ फार्मर्स ऐसे स्पीशीज़ ग्रो करें, जिनका यूज़ इंडस्ट्री में हो। उनमें अगरवुड भी है, शीशम भी है और बैम्बूज भी हैं। किसानों को ऐसे प्रोडक्ट्स हारवेस्ट करने के लिए, उनको ट्रांसपोर्ट करने के लिए किसी परमिशन की जरूरत नहीं है। असम के किसानों को, नॉर्थ-ईस्ट के लोगों को फ्यूचर में इनसे काफी फायदा मिलेगा। यह लेजिस्लेशन इसलिए भी जरूरी है कि CITES में जो कुछ गैप्स हैं, उन गैप्स को हम पूरा कर सकें। महोदय, इसी तरह से हमारे यहां एक प्रोडक्ट है, जिससे हम काफी पैसा कमाते हैं, वह है 'रक्त चंदन'। यह आंध्र प्रदेश में होता है, पार्ट ऑफ तमिलनाडु में होता है और कर्णाटक में होता है। मुख्यतः इसका यूज़ म्यूज़िकल इंस्ट्रूमेंट्स, मेडिसिनल पर्पज़ेज़ आदि में होता है। जब मैं उत्तर प्रदेश में सेवा में था, तब अपने होम डिस्ट्रिक्ट, सिद्धार्थ नगर, जो नेपाल बॉर्डर पर है, वहां हमने करीब दो-तीन ट्रक माल पकड़ा था, उसका वहां कोई यूज़ नहीं है। केवल उसका परपज वहां से नेपाल और नेपाल के थू चाइना भेजने का था। यह रेड सैंडर, जिसको हम



रक्त चंदन कहते हैं, हम इसका भी एक्सपोर्ट करते हैं और अनलेस यह लेजिस्लेशन पास नहीं होगा, तो इसके एक्सपोर्ट पर भी हमारी प्रॉब्लम आएगी।

महोदय, in a nutshell, the Bill seeks to include provisions of CITES regulations in the Wild Life (Protection) Act 1972, in order to control illegal trade in Wild Life, their parts and products. Number two is, it also envisages to constitute standing committee of SBWL (State Board of Wild Life). It rationalises the Schedules in the Act from current 6 Schedules to 4, Schedule II for protected animal species, Schedule III for specified plants and Schedule IV for CITES-listed species.

In the Amendment, the monetary penalties for contravention of the provisions of the Act are proposed to be increased so as to ensure that they function as a deterrent in present time.

महोदय, इस एक्ट में इनवेसिव फॉना एण्ड फ्लोरा के बारे में बात की गई है। हम एक प्लांट से बड़ी अच्छी तरह से परिचित हैं, जिसको हम Water Hyacinth (जलकुम्भी) कहते हैं। यह करीब वर्ष 1774 में आया। लेडी हेस्टिंग्स इसे कोलकाता में लायी थीं, उनको इसके बेंगनी फूल बहुत खूबसूरत लगते थे, पत्ते चमकीले लगते थे। आज केवल भारत ही नहीं, बल्कि पूरे साउथ-ईस्ट एशिया के लिए जलकुम्भी एक प्रॉब्लम हो गई है। मैं कश्मीर गया था, वहां डल झील में भी ये मौजूद हैं। आज पूरा साउथ-ईस्ट एशिया इस इनवेसिव प्लांट से उत्पन्न होने वाली समस्याओं से जूझ रहा है। आज नॉर्थ इंडिया, बंगाल, बिहार आदि जहां भी हमारी वॉटर बॉडीज़ थीं, गाँव में जो तालाब थे, वे जलकुम्भी से पट गए हैं। हमारे किसान जो उनमें खेती करते थे, तमाम प्रोडक्ट्स पैदा करते थे, मछली पालन करते थे और सिंघाड़ा पैदा करते थे, वह खत्म हो गया है। हमारे बंगाल के कुछ मित्र हैं, जिनको मांगुर और सिंघी मछली बहुत पसंद थी, आज वे गायब हो गई हैं, वे बहुत कम रह गई हैं।

महोदय, इसमें यह भी प्रोविज़न है कि हम कोई इनवेसिव प्लांट को न ला पाएं। उसको अगर कोई लाता है, तो उसे सज़ा होगी। महोदय, इस प्लांट को बंगाल में 'टेरर ऑफ बंगाल' कहते हैं। इसी तरह से एक इनवेसिव प्लांट 'Lantana Camara' के बारे में भी हैं, जो दक्षिण अमेरिका से आया था। आज हमारे फॉरेस्ट में, it has created havoc. जब गर्मी आती है, तब यह सूख जाता है, जिससे फायर लगने की समस्या बढ़ जाती है। कर्नाटक में फायर लगने से हजारों एकड़ फॉरेस्ट जल गया, जिसमें बांदीपुर सेन्क्चुरी का भी 40 हैक्टेयर लैंड था। मेरा कहने का मतलब यह है कि ये जो स्पीशीज़ हैं, जो फॉरेन स्पीशीज़ आयी हैं, जो हमारे देश की नहीं थीं, वे हमारे लिए प्रॉब्लम क्रिएट कर रही हैं। उनका भी प्रोविज़न है और उनके बारे में सीरियस पनिश्मेंट के प्रोविज़न दिए गए हैं, जिसके लिए माननीय मंत्री जी को मैं बहुत-बहुत धन्यवाद देना चाहूंगा।

महोदय, इसी तरह से 'पारथेनियम' है, जिसको काँग्रेस ग्रास या गाजर घास कहते हैं, यह पीएल-480 के तहत आया था। वर्ष 1954 में जब हमारे पास खाने को कुछ नहीं था, हम लोगों के पास अनाज नहीं था, तब पब्लिक लॉ 480 के तहत अमेरिका से इम्पोर्ट होता था। उसी की तरह से प्लांट आया और आज यह हालत है कि यह किसानों के लिए सबसे बड़ी प्रॉब्लम है। मैंने लखनऊ में अपने घर के सामने गार्डन लगाया है और मैं रोज सफाई करता हूँ, परंतु वह फिर उग जाता है। यह भी इन्वेसिव प्लांट है। इसके लिए प्रोविजन है, चाहे वह फॉना हो या फ्लोरा।

इस विषय के बाद मैं अपनी बात समाप्त करूंगा and it is about invasive fauna. आप बाजारों में जब जाएंगे, तो देखेंगे कि थाई मांगूर बहुत मिलता है। थाई मांगूर के बारे में यह कहा जाता है कि it eats everything in the river except crocodile. पहले लोगों ने इसको तालाबों में पाला। वह वाइल्ड में गया और वाइल्ड में छह महीने में इसका साइज तीन-चार किलो हो जाता है। जबकि हमारा देसी मांगूर ढाई-तीन सौ ग्राम का ही होता है और आज इसकी वजह से जो हमारे तमाम जलीय जीव थे, हमारी ट्रेडिशनल मछलियां थीं, Indian major carps like Rohu, Catla, Mrigala, Naini, ये सब गायब होती जा रही हैं, जो इसी का परिणाम है। अब मैं दूसरी मछली पर आऊंगा, जिसका नाम Tilapia है। यह एक African fish थी और यह अफ्रीका से नहीं आई है। यह हमारे यहां थाईलैंड और श्रीलंका से आई है। यह करीब 1960 के आस-पास आई थी। आज Tilapia की यह हालत है कि हमारी देसी मछलियां, जो नदियों में हैं, ब्रीड करने के बाद, यह उन्हें पूरी तरह से रिप्लेस कर रही है। मैं मंत्री जी को इस पर धन्यवाद देना चाहूंगा कि इसके लिए भी इसमें प्रोविज़न्स किए गए हैं।

उपसभापति महोदय, मैं अंत में कुछ चीजों पर बात करके अपनी बात समाप्त करना चाहूंगा and it is about vermin species. Vermin species से आप सभी परिचित हैं जैसे नील गाय। It is not from a bovine family, it is an antelope. इसी तरह wild boar है। इसमें वर्मिन डिक्लेयर करने का प्रोविज़न है, लेकिन अभी जो परमिशन लेने के लिए तमाम फॉर्मलिटीज़ हैं, उनकी वजह से उसका पालन नहीं हो पा रहा है, तो मैं माननीय मंत्री जी से कहना चाहूंगा कि इस एक्ट में जो vermin species हैं, उनके बारे में स्टेट गवर्नमेंट को क्लियर कट डायरेक्शन्स दी जानी चाहिए, जिससे किसानों को जो खेती का नुकसान हो रहा है, उस पर भी कंट्रोल किया जा सके। Sir, I thank you, आपने मुझे टाइम दिया।

**श्री उपसभापति :** श्रीमती सुलता देव। This is her maiden speech.

**श्रीमती सुलता देव (ओडिशा) :** उपसभापति महोदय, मैं आपकी तहेदिल से शुक्रगुजार हूँ कि आपने मुझे इस बिल पर बोलने के लिए समय दिया। मैं तहेदिल से अपने चीफ मिनिस्टर, श्री नवीन पटनायक जी की भी शुक्रगुजार हूँ, जिन्होंने मुझ पर आस्था रखकर मुझे इस सदन में भेजा, इस ऑगस्ट हाउस में भेजा, जहां मैं कुछ बोल सकती हूँ। सर, हम लोग 'वसुधैव कुटुम्बकम्' में विश्वास रखते हैं। यह एक ऐसी टर्म है, जिसमें आदमी ही नहीं, बल्कि मेरे ख्याल से इसमें पशु, पेड़-पौधे, नदी-नाले सभी हैं। इस वजह से हम सबको वसुधैव कुटुम्बकम् की केयर करनी चाहिए। हमें सबको बांधकर रखना चाहिए, सबको जोड़कर रखना चाहिए। ऐसा नहीं है कि Wildlife

(Protection) Amendment Bill, 2022, जिस पर हम लोग डिस्कशन कर रहे हैं, इस पर इससे पहले डिस्कशन नहीं हुआ या इससे पहले नियम नहीं बना। नियम भी बने हैं और कानून भी है। चाहे जितने भी कड़े से कड़े नियम बनाए जाएं, मगर मुश्किल तब होती है, जब हम लोग नियमों का पालन नहीं करते हैं, implementation नहीं करते। हम लोग नियम बनाते हैं, लोक सभा में भी डिस्कशन करते हैं, इस अपर हाउस, राज्य सभा में भी करते हैं। विधेयक आता है, फिर पास होता है, फिर नियम बनता है। मगर जो नीचे पालन करने वाले लोग हैं, वे उसका पालन नहीं करते हैं। मैं यह नहीं बोल रही हूँ कि पालन करने के लिए, उसकी देख-रेख करने के लिए, प्रोटेक्शन के लिए पुलिस है। यह हम सबका दायित्व और कर्तव्य है कि हम सबको साथ लेकर चलें। भगवान ने जब ह्यूमन बनाया, जब आदमी बनाया, वह इतना सोच-समझकर बनाया कि यह सबसे बुद्धिमान जीव है और यह सबको साथ में लेकर चलेगा। अगर मैं आपको उदाहरण दूँ और बहुत पहले से भी देखा जाए, तो यह नियम है, क्योंकि हमारे सारे भगवान अपने वाहन की तरफ से किसी न किसी पक्षी या पशु से जुड़े होते हैं। हमारे जो पूर्वज थे, उनको कहीं न कहीं लगता था कि सारे पशु-पक्षी कहीं विलुप्त न हो जाएं, इस वजह से वे लोग भगवान के साथ उनको जोड़कर रखते थे, क्योंकि जब हम लोग उनकी पूजा करेंगे, तो लोग उनको नहीं मारेंगे। ऐसा भी नहीं है कि केवल पशु-पक्षी ही हैं, बल्कि कितने पेड़-पौधे भी हैं, जिनकी हम पूजा करते हैं, जैसे नीम, बेल, तुलसी आदि बहुत सारे पेड़-पौधे हैं। इस तरह से हम लोगों को सिखाया जाता है कि हम लोग कैसे अपने जंगल, पेड़-पौधों, पशु-पक्षियों, रैप्टाइल्स, मैमल्स आदि को केयर से रखें। हम लोग ओडिशा से बिलॉन्ग करते हैं। मैं आपको बताना चाहूँगी कि ओडिशा में 19 सैंक्चुरीज़ हैं, 2 नेशनल पार्क्स हैं, 2 टाइगर रिज़र्व्स हैं, 3 एलिफेन्ट रिज़र्व्स हैं, एक बायोस्फियर भी है। ओडिशा एक ऐसी स्टेट है, जहाँ पर आपको टाइगर भी मिलेगा, एलिफेन्ट भी मिलेगा, ओलिव रिडले भी मिलेगा और आपको चिल्का लेक में Irrawaddy Dolphin भी मिलेगी। चिल्का लेक एशिया की सबसे सबसे बड़ी सॉल्ट लेक है। अगर अभी भी ओडिशा में जाएंगे, तो वहाँ लाखों के हिसाब से माइग्रेटेड बर्ड्स आते हैं। हम लोग उनका बहुत ख्याल रखते हैं। वे वहाँ चार महीने के लिए आते हैं। हमारी सरकार ने, नवीन पटनायक जी ने, वहाँ पर गार्ड्स रखे हैं और लोकल लोगों को भी रखा हुआ है ताकि उनको कोई मारे नहीं, कोई खाए नहीं। अभी एक सदस्य बता रहे थे कि मेडिसिन के लिए भी कुछ लोग पक्षियों को मार देते हैं और कुछ पौधों को भी खत्म कर देते हैं। उनकी देख-रेख के लिए हमारे पास बहुत सारे हैंड्स भी हैं। हमारे पास Irrawaddy Dolphin के अलावा क्रोकोडाइल भी है। स्वीट वाटर क्रोकोडाइल है, जिसे मगर और घड़ियाल बोलते हैं और सॉल्ट वाटर क्रोकोडाइल, जिसको हम Baula बोलते हैं। वह हमारे यहाँ 'Gori' Mascot भी था। अगर देखा जाए, तो पूरे विश्व में melanistic tiger हमारे यहाँ सिमिलीपाल में मिलते हैं। इस साल पांच लाख ओलिव रिडले की नेस्टिंग हुई है, उनकी प्रजनन प्रक्रिया रुशिकुल्या में भी हुई और गहीरमथा में भी पांच लाख ने अपने अंडे दिये। उसके लिए भी हम लोगों ने वहाँ लोकल कम्युनिटीज़ बनाई हैं कि उनको किस तरह से प्रोटेक्शन में रखें और वे ठीक से समुद्र में जाएं। उस समय में गवर्नमेंट की तरफ से फिशिंग करने के लिए भी मना किया गया है। एशिया की सबसे बड़ी लेक चिल्का लेक है। वहाँ पर अगर देखा जाए, तो वहाँ पर आपको सभी प्रजातियाँ मिलेंगी। जलकुंभी जो डल लेक में दिखाई जाती है, वह जलकुंभी हमारी चिल्का लेक को भी प्रदूषित कर रही है। कुछ न कुछ करके इसके लिए वहाँ पर व्यवस्था बनानी चाहिए कि उस जलकुंभी को समाप्त किया जा सके। वहाँ पर जो

मछली है या जो कुछ है रेप्टाइल्स हैं, वे आराम से रह सकें। मैं एक जरूरी बात कहूंगी कि 2002 से 2022 में हमारा जो फॉरेस्ट कवर एरिया था, अगर उसको देखा जाए, तो हम लोगों का 10,000 स्क्वेयर किलोमीटर फॉरेस्ट कवर एरिया बढ़ा है, उस समय यह 48,000 स्क्वेयर किलोमीटर था और अभी 58,000 स्क्वेयर किलोमीटर बना है। यह मैं नहीं कह रही हूँ, यह ओडिशा सरकार नहीं कह रही है, यह फॉरेस्ट सर्वे ऑफ इंडिया की रिपोर्ट है। इस हिसाब से हमारा फॉरेस्ट भी बढ़ रहा है। आप इसी से सोचिए कि हमारी गवर्नमेंट कितना काम कर रही है, कितना प्लांटेशन हो रहा है, जिसकी वजह से फॉरेस्ट लैंड भी बढ़ रहा है। देखा जाए, तो यह अच्छा काम हो रहा है।

उपसभापति जी, हम अभी ह्यूमन-एलिफेंट कांफ्लिक्ट पर आएं। जंगल भी है, हमारा एलिफेंट रिज़र्वार भी है, सभी कुछ है, अगर देखा जाए तो ह्यूमन-एलिफेंट कांफ्लिक्ट होता है। यह भी होता है कि इस कांफ्लिक्ट में कभी-कभी एलिफेंट की डेथ होती है और कभी-कभी ह्यूमन की भी डेथ होती है। इसके लिए गवर्नमेंट ऑफ ओडिशा ने एक ऐप बनाया है, जिसको अनुकम्पा मोबाइल ऐप बोलते हैं। इस अनुकम्पा मोबाइल ऐप से विक्टिम को बहुत जल्दी एक्सग्रेसिया मनी दिया जाता है। इसके साथ ही साथ मैं यह भी कहना चाहूंगी कि शायद ओडिशा ही पहली स्टेट है, जहाँ पर अनुकम्पा मोबाइल ऐप बनाया गया है। यदि देखा जाए तो जो जंगल का विषय है, वह कॉन्करेंट लिस्ट में आता है। इसमें स्टेट के साथ-साथ केंद्र सरकार का भी सहभाग रहना चाहिए, क्योंकि अगर ठीक टाइम पर पैसा जाएगा, ज्यादा अमाउंट जाएगा, तो जो जंगल का प्रोजेक्ट होता है, उसमें जो हाथी रहते हैं, टाइगर्स रहते हैं, उनकी प्रोटेक्शन के लिए जो गार्ड्स रहते हैं, अगर उनके लिए ज्यादा से ज्यादा पैसा जाएगा, तो कम से कम हम उन्हें अच्छी लाइफ और अच्छी प्रोटेक्शन भी दे सकते हैं। मगर कभी-कभी यह होता है, हमने खुद देखा है कि गवर्नमेंट के - जैसे हमारे पास पूरे भारतवर्ष में 30,000 के करीब हाथी हैं, जैसे नेशनल टाइगर कंज़र्वेशन अथॉरिटी है, तो उस टाइगर कंज़र्वेशन अथॉरिटी के हिसाब से एलिफेंट कंज़र्वेशन अथॉरिटी बनानी चाहिए। यह एलिफेंट कंज़र्वेशन अथॉरिटी बनाने के लिए, एलिफेंट टास्कफोर्स ने 2010 में एक प्रपोजल दिया था, लेकिन पता नहीं क्यों उस प्रपोजल के हिसाब से अभी तक कुछ हुआ नहीं है, कुछ सोचा नहीं है। यह बहुत दुख की बात है, क्योंकि अगर हम लोग टाइगर के लिए कुछ करते हैं, तो हमें एलिफेंट के लिए भी करना चाहिए। हम देखते हैं कि टाइगर कंज़र्वेशन अथॉरिटी के माध्यम से जो पैसा खर्च होता है - सर, इस साल टाइगर कंज़र्वेशन अथॉरिटी के लिए 300 करोड़ रुपये का बजट आया है, लेकिन जो पिछले साल का बजट था, वह 350 करोड़ रुपये का बजट था। यह बजट इस साल थोड़ा कम हुआ है। जिस टाइम 350 करोड़ का बजट था, उस समय से वे लोग 1,400 टाइगर्स को बढ़ाकर 3,000 टाइगर्स कर चुके हैं, मगर यदि पैसा कम होगा, तो कभी न कभी टाइगर के ऊपर भी उसका इम्पैक्ट आएगा। अगर देखा जाए, तो हाथी भी इतने हैं, मगर इस बार हाथियों की सुरक्षा के लिए, हाथियों के लिए खर्च करने के लिए सिर्फ 35 करोड़ रुपये दिए गए हैं, जबकि लास्ट टाइम इसके लिए 70 करोड़ रुपये दिए गए थे। हम लोग इस 35 करोड़ रुपये के लिए बोल रहे हैं। हमने सितंबर में भी बात की थी, लेकिन सितंबर तक भी, जो हमारा बजट था, वह नहीं पहुंचा था। एक तो कम बजट होता है और दूसरी तरह से देखा जाए, तो यदि बजट टाइम पर नहीं पहुंचेगा, तो सभी के लिए काम करने में प्रॉब्लम होती है। यहाँ पर 2018-19 में 350 करोड़

रुपये का बजट था और तभी जो टाइगर कंजर्वेशन है, वह बढ़कर बहुत ज्यादा हुआ था। अगर इस हिसाब से देखा जाए, तो हम हाथी और टाइगर को सुरक्षित कर सकते हैं।

उपसभापति महोदय, आप सभी की नज़र में आया होगा कि ज्यादातर हाथियों की रेलवे लाइन से कटकर डेथ हो जाती है। हम लोगों को इस तरफ बहुत ज्यादा ध्यान देना चाहिए कि उनके यातायात का जो रास्ता है, उस पर किस तरह से अंडरपास बनाना चाहिए। हमारा देहरादून का जो वाइल्डलाइफ इंस्टीट्यूट ऑफ इंडिया है, उसने इसके विषय में प्रपोजल भी दिया था। यदि देखा जाए, तो पेंच टाइगर रिज़र्व, जो मध्य प्रदेश और महाराष्ट्र में आता है, उसमें नेशनल हाइवेज़ अथॉरिटी आफ इंडिया के द्वारा किस तरह से अंडरपास दिए गए हैं। एनएचएआई और दोनों स्टेट्स ने मिलकर दिए हैं। अगर देखा जाए तो वहाँ पर टाइगर को भी सेफ रखा जा सकता है। इसी तरह से अगर ओडिशा में भी एनएचएआई के जरिये अंडरपास बनें, तो अच्छा होगा। जहाँ-जहाँ हाथी के आने-जाने का रास्ता है, वहाँ-वहाँ एनएचएआई के हिसाब से, एनएचएआई के साथ मिलकर गवर्नमेंट ऑफ ओडिशा उसको सपोर्ट करे। अगर वहाँ पर अंडरपास बनाया जाता है, तो जो हाथी हैं, कम से कम हम उन्हें सेफ कर सकते हैं। एक बात और है कि जो हाथी हैं, जो हाथी और ह्यूमन कांफ्लिक्ट ओडिशा में ज्यादा होता है, इसकी वजह से झारखंड में जो दलमा अंचल है, दलमा एरिया है, उस दलमा अंचल से पश्चिमी बंगाल होते हुए बांकुरा और मेदिनीपुर से बहुत से हाथी ओडिशा में चले आते हैं। अगर देखा जाये तो मयूरभंज जिला है, जो हमारे महामहिम राष्ट्रपति जी का जिला है, अगर वहाँ मयूरभंज में देखा जाये तो रसगोविंदपुर और बेतनोटी रेंज में देखा गया है और बालेश्वर की जनेश्वरा मिरगिल रेंज में ज्यादा से ज्यादा हाथी वहाँ पर आते हैं और सारी खेती-बाड़ी नष्ट कर देते हैं तो इंसान बेचारा क्या करे! अगर देखा जाये तो जो फसल लगाता है, जब वह बोता है तो कितनी मुश्किल से और कितना परिश्रम करता है, उसका सारा परिश्रम तब खत्म हो जाता है, जब हाथी आकर उसकी जो सुनहरी फसल है, उस सारी फसल को नष्ट कर देते हैं। मेरा यह सुझाव है कि अगर बिल में इतना सारा काम है तो हाथी को पहले देखना चाहिए कि वे क्यों अपना जो स्थान है, उसे छोड़कर दूसरे स्थान पर जाते हैं। शायद उनको वहाँ पर ठीक से खाने के लिए नहीं मिल रहा, उनके खाने के लिए वहाँ पर दलमा में प्रावधान करना चाहिए। वहाँ पर अगर पानी कम है या खाना कम है तो किस तरह वे वहाँ से निकल कर वैस्ट बंगाल के जरिये फिर हमारे ओडिशा में आते हैं और फिर सारी चीज़ें खराब होती हैं, उसको देखना चाहिए और उसको ज्यादा से ज्यादा गुरुत्व देना चाहिए कि वहाँ पर कैसे उनको रखा जाये। पता नहीं, लेकिन मैं तो सोचती हूँ कि एक सर्वाइविंग होनी चाहिए। पहले हाथी खाना खाने के लिए कितनी दूर चलते थे, लेकिन अभी हाथी कितनी दूर चलते हैं, इसे भी देखना चाहिए। इसका मतलब उनके आस-पास खाने के लिए कम होता है और ऊपर अगर हाथी चलते रहते हैं तो जिन-जिन स्टेट्स से होकर वे जाते हैं, उन स्टेट्स के बीच में एक कोऑर्डिनेशन कमेटी बनानी चाहिए। जो फॉरेस्ट डिपार्टमेंट है, जब हाथी चलकर आते हैं तो वे खाना खाकर भी जा सकते हैं, लेकिन हम लोग उनके साथ छेड़खानी करते रहते हैं। जो हाथी जहाँ मिल जाये, उसके साथ छेड़खानी करते रहते हैं। अगर कोऑर्डिनेशन कमेटी बनाई जायेगी तो कम से कम छेड़खानी नहीं होगी, अगर हाथी आएंगे भी तो वे अपने रास्ते से जा भी सकते हैं। ये बहुत सारी चीज़ें हैं, मगर हम लोगों के स्टेट में हम लोग अभी भी बोलते हैं कि बीजू पटनायक जी के नाम से और माननीय मुख्य मंत्री

श्री नवीन पटनायक जी जैसे जो लोग अच्छे काम करते हैं, उनके नाम से हम लोग उनको अवार्ड देते हैं। सारे भारतवर्ष में कम से कम ऐसे अवार्ड्स देने चाहिए। जो लोग आगे बढ़कर वाइल्ड लाइफ को, फ्लोरा और फॉना को प्रोटेक्शन देंगे, उन लोगों को अवार्ड देना चाहिए। अगर देखा जाये तो हमारा फ्लोरा और फॉना का भी प्रोटेक्शन होना चाहिए। इसके साथ-साथ सब के लिए वह बहुत महत्वपूर्ण है।

हम अभी गाजर घास के बारे में बोल रहे थे, हमारे यहां भी गाजर घास दिखाई देती है, सारी जमीन में जो खेती होती है, उस सारी जमीन की खेती को गाजर घास नष्ट कर देती है। यह हमारा शैड्यूल्ड एरिया दिया गया है। ...**(समय की घंटी)**... एक मिनट। इसमें उसके लिए बहुत सारे अच्छे विचार भी हैं, जैसे आर्म्स का रिन्युअल होने के लिए जो एरिया पहले पांच किलोमीटर था, अभी उसे 10 किलोमीटर कर दिया गया है, यह बहुत अच्छा है। मगर जो खेती होती है, जो किसानों का नुकसान होता है, उसकी भरपाई के लिए मैं तो इसमें चाहूंगी, गुजारिश करूंगी कि थोड़े अच्छे से अगर आप कम्पनसेशन दे दें तो उससे कम से कम किसान भी बच जाएगा और जानवर भी कहीं न कहीं बच जायेगा। जावनर भी नहीं मरेगा और हमारी बॉयोडाइवर्सिटी भी बचेगी। उसे हम सबको मिलकर बचाना है, यह हम सबका दायित्व है और यह सबकी रिस्पॉसिबिलिटी है - सरकार की भी है और हमारी भी है। हमारी ओडिशा सरकार इसे कर रही है। मैं चाहूंगी कि केन्द्र सरकार का हाथ अगर थोड़ा आगे आये तो हम लोग और ज्यादा अच्छा काम कर सकते हैं।

नमस्कार। बंदे उत्कल जननी जय जगन्नाथ!

SHRI AYODHYA RAMI REDDY ALLA (Andhra Pradesh): I thank you Mr. Deputy Chairman, Sir, for giving me this opportunity to speak on the Wild Life (Protection) Amendment Bill, 2022.

First, I come to the positives of this Bill. The Act prescribes imprisonment terms and fines for violating the provisions of the Act. The Bill increases these fines from up to Rs. 25,000 to up to Rs. 1,00,000 for a general violation and from Rs. 10,000 to Rs. 25,000 for specially protected animals. Such a provision is a good step towards reducing incidences of poaching, cruelty towards animals or any other related violations.

Now, I come to implementation of CITES. The Bill aims to implement the Convention on International Trade in Endangered Species, an international agreement that regulates the international trade of wild animals and plants in order to prevent any threat to extinction of the species. The Bill will provide for the designation of a (i) Management Authority which grants export or import permits for trade of specimens; and, (ii) Scientific Authority which gives advice on aspects related to impact on the

survival of the specimens being traded. Thus, it is bringing us under a global agreement and is, therefore, a welcome provision.

Now, I come to problems that need to be addressed in this Bill. First is the issue of vermin. Under the Wild Life (Protection) Amendment Bill, 2021, any species, falling under Schedule-II, may be declared as vermin. The Bill also does not define the word 'vermin', thereby empowering the Central Government to directly declare any species as vermin. The particular species will not be covered under the Wild Life (Protection) Act and can be hunted or culled without restriction once declared as vermin.

This specific change is projected to impact 41 species of mammals, 864 birds, 17 reptiles and amphibians and 58 insects as they may be declared vermin and will be subject to hunting and killing. Thus, a more scientific approach should be taken in declaring an animal as vermin.

Human-wildlife conflict is another issue that needs to be addressed. This issue of vermin is part of a bigger problem of human-wildlife conflict. Several States have reported crop loss, incidents of crop-raiding and other incidents of crop damage due to animals. However, if the Central Government starts declaring a lot of these animals as vermin, they would be up for indiscriminate killing. The act of killing could result in severe ecological imbalance and impact the food chain in the region. Thus, a more scientific approach has to be taken in declaration of any species as vermin and also the human-wildlife conflicts have to be addressed in a better way.

Human-wildlife conflicts are also increasing due to habitat destruction, encroachment and the developmental works, industrialization and agricultural expansion which lead to reduced forest cover and reduced land for wild animals. Therefore, these issues have also to be addressed.

Sir, Andhra Pradesh has taken several steps in this regard by involving the local community from different areas to help in reducing the human-animal conflict and ensuring protection of their wild habitat.

Now, Sir, I come to elephant trade which is effectively addressed in the State. While Section 43 of the principal Act clearly provides for a ban on any sale or transfer of captive animals in their ownership, the proposed amendment Bill introduces an

exemption Clause to Section 43 in the case of transfer or transport of ownership of live elephants. This exception has the potential of encouraging commercial trade of elephants which may lead to elephants being subjected to captivity and brutality. Therefore, the earlier ban should be upheld even in the case of elephants and additional mechanism may be introduced for acquiring elephants for religious institutions.

Now, I come to missing species. Sir, the species listed in all three Schedules of the Bill are incomplete as has been pointed out by several wildlife organizations as well as the Report submitted by the Parliamentary Standing Committee on the Bill. So, there is need for a greater inclusion of scientists, botanists, biologists and others in the process of listing all the existing species of wildlife.

Now, I come to elimination of State Board for Wildlife. Sir, as per the existing Act, there exists a State Board for Wildlife headed by the Chief Minister as its Chairman and the Minister in-charge of forest and wildlife as its Vice-Chairman. The proposed Bill renders the State Board defunct and instead provides for the establishment of a Standing Committee of the State Board for Wildlife which is to be headed by the Vice-Chairman i.e., Forest Minister and 'not more than ten members to be nominated by the Forest Minister. Therefore, it decreases the State's involvement and ability to take decisions in matters of wildlife.

Sir, Andhra Pradesh wildlife conservation efforts are worth mentioning. I would like to take this opportunity to highlight some of the successful endeavours undertaken by the Government of Andhra Pradesh towards wildlife conservation. The tiger numbers are on the rise. The tiger numbers in the State have seen a sixty per cent rise from 47 in the year 2018 to 75 in 2022, with 64 in Nagarjunasagar Srisailem Tiger Reserve, 9 in Seshachalam corridor and 2 in Papikondalu through a process of taking census with a more scientific method employing drones and cameras. We are also proud to have the country's largest tiger reserve NSTR in Andhra Pradesh, spread over 3,727.82 sq. km.

For the first time, a blackbuck survey has been conducted by the Andhra Pradesh State Wildlife Department. The department started the first-ever survey of blackbucks along a stretch of islands in the Godavari between Dowleswaram and Yanam with the goal of drawing up a conservation plan to protect the endangered species.



Nodal officers are being deployed, especially in places like Vijayawada, Vizag to prevent cases pertaining to cruelty against animals. The district police have appointed a Circle Inspector as the nodal officer to protect the animals. People may contact the officer to register complaints pertaining to cruelty against animals or cases of smuggling.

There is also an ongoing plan for upgradation of infrastructure in Indira Gandhi Zoological Park in Visakhapatnam. The State has also been focussing on rescuing the king cobras in North Coastal Andhra Pradesh with its King Cobra Conservation Programme, rescuing a good number of king cobras in the past three years to minimise the man-animal conflict across the State. The Forest Department has been working on several areas to address wildlife conservation and would appreciate the assistance of the Central Government in scaling up these efforts.

While inclusion of CITES is a welcome step, it is more focused on regulation of trade of wildlife rather than its conservation.

Protection of wildlife has to be seen along with protection of their wild habitat and, therefore, we need to see the Bill in accordance with the Forest Conservation Act and the Environment Protection Act.

With these suggestions, we, on behalf of YSR (Congress) Party support the Bill.

**प्रो. मनोज कुमार झा (बिहार) :** शुक्रिया उपसभापति महोदय, यह 'The Wild Life (Protection) Amendment Bill, 2022' कई बाधाओं को पार करके आज इस मुकाम तक पहुंचा है। इसके लिए मैं माननीय मंत्री जी का बहुत-बहुत धन्यवाद करता हूँ। हालांकि इसमें बहुत वक्त लगा, लेकिन हम सुनते रहते थे कि इस पर यह काम हो रहा है, वह काम हो रहा है या यहां टेस्टिमोनियल आ रहा है।

महोदय, बधाई के साथ-साथ मेरे कुछ ऑब्जर्वेशंस भी हैं। मैं समझता हूँ कि मैं उनके बारे में अवश्य जिक्र करूंगा। आपको पसंद आए तो ग्रहण कीजिएगा, न पसंद आए, तो भी ग्रहण करने की कोशिश कीजिएगा। ...**(व्यवधान)**... जी हां, संग्रहण कीजिएगा।

माननीय उपसभापति महोदय, इस बिल का क्यों आना हुआ, इसकी क्या वजह है, यह हम सब जानते हैं। मंत्री महोदय ने अपने आरम्भिक सम्बोधन में इस पर अपनी बातें रखीं। मेरी चिंता,

या यूँ कहूँ कि दुविधा बीते 2019 के बाद से, जब से दोबारा इनकी सरकार बनी है, तब से है। अभी मैं अपने एक साथी से बात कर रहा था, जो अक्सर हमारे भाजपा के साथियों के साथ मित्रवत रहते हैं। उन्होंने एक बात कही, उन्होंने कहा कि बिल का मज़मून कुछ भी हो, लेकिन सारे बिल्स में एक चीज़ कॉमन है कि कहीं न कहीं इनमें फ़ेडरल स्ट्रक्चर को चोट पहुंचाने की कोशिश होती है। मुझे लगता है कि कुछ वर्षों बाद, अगर आप ही की सत्ता बनी रही, तो शायद राज्य नाम की अवधारणा ही कहीं खत्म न हो जाए। तब 'India is a Union of States' के बदले रहेगा 'India is a Union of Union'. यह एक पहली चिंता है, जिसको आप जानते हैं कि आप ही मैनेजमेंट अथॉरिटी बनाएंगे, आप ही साइंटिफिक अथॉरिटी बनाएंगे, आप ही को एम्पॉवर किया जाना चाहिए।

5.00 P.M.

माननीय मंत्री महोदय ने एक बात कही और उन्होंने यह सही बात कही कि यह यूपीए के दौरान का ही कमिटमेंट था। ज़ाहिर है, हमारे कुछ इंटरनेशनल कमिटमेंट्स भी थे, जैसे बीते दिनों अंटार्कटिका वाला बिल भी इसी सदन से पास हुआ था। कहा गया कि यह एक कमिटमेंट है, तो मैं आपके माध्यम से सदन के समक्ष कुछ और कमिटमेंट्स भी रखता हूँ, जिन पर फ़ौरी तौर पर पहल होनी चाहिए, because we have largely been silent on those. A couple of them are, just note: International Covenant on Economic Social and Cultural Rights, which talk about no distinction; the Committee on Elimination of Racial Discrimination; the International Covenant on Civil and Political Rights; There are a lot many. अभी, आज सुबह ही माननीय प्रधान मंत्री जी ने भी कहा, फिर माननीय विदेश मंत्री साहब ने भी कहा, माननीय सभापति महोदय, जिन्होंने आसन ग्रहण किया, उन्होंने जी-20 की बात की। एक पृथ्वी, one Earth - कहते हैं कि one family, one future. सर, उसके अन्दर सबसे महत्वपूर्ण चीज़ यह है कि दुनिया में दीवार गिराने से पहले अपनी दीवारें भी गिरायी जाएँ। वह हमारा एक उद्देश्य होना चाहिए। वाइल्ड लाइफ़ प्रोटेक्शन में भी जब आप जी-20 में और बाकी देशों के साथ बात करेंगे, तो बहुत सारी चीज़ों में आपके लिए एक्सचेंज की बात होगी।

माननीय मंत्री महोदय, अब एक मसला ऐसा है, जिसको आपने कमोबेश पूरी शिद्दत से एड्रेस नहीं किया है। अभी सितम्बर के महीने में इस देश में कुनो में 8 चीते आये। इसकी बड़ी चर्चा हुई। चीते ने कब खाया, चीता कब उठा, चीता ठीक से नहीं सोया, चीता आज रात बढ़िया से सोया, अब चीते ने जवाब देना शुरू कर दिया है, तो पूरा देश चीतामय हो गया था। ...**(व्यवधान)**... अब चीतामय देश में हम भूल गये कि सहरिया ट्राइबल्स के साथ क्या हुआ! बागचा गाँव के सहरिया ट्राइबल्स को डिसप्लेस किया गया। मैं एनिमल विरोधी नहीं हूँ, हो भी नहीं सकता, मुझे बहुत ट्रेनिंग मिली है। लेकिन सर, ईश्वर न करे कि कभी ऐसी दुविधा हो कि हमें चुनना पड़े कि जिन्दा इंसान, उनके सरोकारों से विमुख जाकर, कितना दूर तक हम जा सकते हैं। इससे पहले एशियाटिक लॉयन आया था। तब भी ये डिसप्लेसमेंट्स हुए थे। यह ऑन रिकॉर्ड है। अब तो हमारे आदिवासी समुदाय के जो लोग हैं, वे कहते हैं कि न धरती अपनी, न जंगल अपना। मैं तो उस डिबेट में जाना ही नहीं चाहता कि वनवासी या आदिवासी। कुछ भी कह लीजिए, कोई भी वासी, लेकिन उनकी बसावट की चिन्ता अगर नहीं है - मैं चीता विरोधी नहीं हूँ, यह मैं फिर से

दोहरा रहा हूँ, मैं भी चीते का बहुत समर्थक हूँ, लेकिन चीता भी ज्यादा प्रसन्न होता, अगर उसको किसी का घर उजाड़ना नहीं पड़ता।

सर, मैं आपकी अभी तक की जो व्यवस्थाएँ देख रहा हूँ, इसमें - सर, मैं चार मिनट बोल भी गया! सॉरी, सर। Criminalisation of tribes. मैं माननीय मंत्री महोदय से एक आग्रह करूँगा। जब कभी ऑफेंस की बात आयी, आपने पेनल्टी बढ़ायी है, जेल टर्म बढ़ायी है। आप एक बार एफआईआर पढ़िए। किस तरह के एफआईआर लिखे जाते हैं और उसमें कौन फँसता है? एफआईआर की बात, क्योंकि उसने इस कानून को वॉयलेट किया है, मैं उस संदर्भ में कह रहा हूँ। ...**(समय की घंटी)**... माननीय मंत्री महोदय से सवाल पूछने का अधिकार है। मैं उनको यही कह रहा था कि narratives of offences are constituted on the actions of the accused person. Please read the FIR.

**श्री भूपेन्द्र यादव :** कौन सा एफआईआर? ...**(व्यवधान)**...

**प्रो. मनोज कुमार झा :** जो वाइल्ड लाइफ लॉ के वॉयलेशन की बात होती है ...**(व्यवधान)**...

**श्री उपसभापति :** उनका कहना है कि आप उनसे पूछें तो आपको सुविधा होगी। ...**(व्यवधान)**...

**प्रो. मनोज कुमार झा :** आपकी इन्वेस्टिगेटिंग एजेंसीज़ के अनचेकड पावर्स हैं। आप उस पर थोड़ा काम कीजिए। Wildlife Protection Act is specifically targeting and prosecuting forest dwellers. कई लोगों ने, जो मानवाधिकार के लिए काम कर रहे हैं, उन्होंने भी लगातार यह एक बात कही है। मैं एक आग्रह करूँगा कि दुनिया का, खास कर यूएस का अभी देखा है कि Establishment of National Wildlife Corridor System ...**(समय की घंटी)**... सर, मैं बस एक मिनट लूँगा।

**श्री उपसभापति :** एक मिनट हो चुका है।

**प्रो. मनोज कुमार झा :** उस तरह का, जो यूएस की तरह का है, एक वाइल्ड लाइफ कॉरिडोर सिस्टम हम विकसित करें।

सर, मैं आखिर में यह कहूँगा, जो मैं कहना नहीं चाहता था। कई साथियों ने कहा, सेक्शन 43 (1), आप हाथी पर बड़े मेहरबान हैं। इसका मतलब मेरी समझ में नहीं आया। 'हाथी मेरे साथी' फिल्म बहुत पहले रिलीज़ हुई थी, लेकिन हाथी के महिमामंडन में आपने religious and other purposes किया है, तो बाकी के स्पीशिज़ ने क्या बिगाड़ा है? अगर कभी हाथी अपनी जुबान से बोल पाये, तो वह भी यह रिलीफ नहीं चाहता होगा, क्योंकि हाथियों के संदर्भ में भी कहा जाता है कि post-traumatic disorder, जब उसका डिसप्ले होता है, एक्ज़िबिशनिज़्म की

पोलिटिक्स होती है, तो उसका क्या होता है? ...(समय की घंटी)... बहरहाल सर, मैं माननीय मंत्री महोदय को धन्यवाद देते हुए अपनी बात यहीं खत्म करूँगा।

सर, जैसा मैंने शुरू में कहा था कि इसे ग्रहण करना हो, तो करिए, लेकिन चीते और हाथी की कीमत पर अपने आदिवासी समुदाय और न बिछड़ जाँ। शुक्रिया, सर। जय हिन्द!

MR. DEPUTY CHAIRMAN: Now, Dr. John Brittas.

DR. JOHN BRITTAS (Kerala): Thank you, Sir. Sir, so much has been talked about the various provisions and the hon. Minister has concluded his initial remarks by saying that he was reciprocating to the international treaty to which we are part of. Sir, my concern is that there is a deliberate design in every action of this Government to usurp into the powers of the States. Sivaji is here. Sir, I am astonished that my colleagues from Andhra Pradesh, Odisha, were all welcoming this Bill without understanding the so-called scheme of this Government to get into the powers of the States.

Bhupender Saheb, you are a nice man though I don't agree with your politics. You shouldn't be part of the scheme of distorting the federal principles of this country. There are three 'Us.' What are these? One is 'Unitary'. They don't want a federal Constitution. Then after, 'Unitary', 'Unilateral'; and they want another thing, that is, 'Uniformity'. Sivaji is here. He represents Tamil Nadu. Sasmitji, I was slightly, I would say, disillusioned. Your party colleague didn't even see to the game. I will come to that point. Thambiduraiji, you are also a federal man. You should understand that. Sir, in the principal Act, Section 29 permits 'State Governments being satisfied in consultation with the State Board to authorize the Chief Wildlife Warden to issue a permit to destroy, exploit,' and so on. Sir, Clause 11 of the new Amendment Bill tries to take away this right of the consultation with State Board of Wildlife by proposing to substitute the same with National Board, not only infringing the principles of cooperative federalism but also having far-reaching consequences as the National Board can effectively block any proposal from the State. Sir, do you think that this country should be run only by the Central Government? You want only the Union Government. You dismiss all the State Governments. Even otherwise, you have a dangerous scheme of destabilizing Opposition-led State Governments. If you can't do that, you disrupt the Government; you defame the Government. Even the Bill camouflages your intention of taking away every right of the State Government. I strongly oppose this Bill because of this.

Sir, one more thing. I will come to another clause. Sasmitji, you should be supporting my Bill. You are supporting the Government without knowing the nuances of this Bill. Now, Clause 27 of the new Amendment Bill proposes for adding a new proviso to Section 43 of the principal Act. 'Transfer or transport of captive elephant for religious ...' Okay; I will not read it. And, this should be prescribed by the Central Government. सर, हम कहाँ हैं? सर, आप बिहार से हैं, क्या बिहार गवर्नमेंट का कोई इरादा नहीं है? Sir, should we surrender all the powers to them? Don't we have a federal Constitution? They harp on 'cooperative federalism' every time, from Prime Minister. But even for a Bill like this, they get into the small nitty-gritty where the State Government has some flexibility.

Sir, I would say, there are so many clauses which infringe on the rights of the State Government. ..(*Time-bell rings*)... Sir, give me some time. It is very important. This deals with the federalism. ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: Please. ...(*Interruptions*)...

DR. JOHN BRITTAS: Sir, Mr. Chairman has been very liberal today. You should also toe his line. ...(*Interruptions*)...

MR. DEPUTY CHAIRMAN: According to Mr. Chairman I am going. ...(*Interruptions*)... Please conclude.

DR. JOHN BRITTAS: Sir, you are 'declaring the vermin'. Sir, whenever we meet the Minister, he says, 'No, no, we cannot allow the wild boars to be killed in Kerala because the tiger has to be given its feed. क्या आप टाइगर के लिए हैं? You are not for the human beings! You know the havoc being played in Kerala. Sir, I would say, in a single year, 88 people have been killed. The incidents of crop damage is more than 2,000 despite the fact that we have increased the forest cover. Sir, don't blame us. We have been deliberately consciously trying to nurture the forest cover. But what are we being paid at? You don't allow us. The farmers are feeling their cultivable land. Thakur Saheb, you are a farmer. Today, you have been harping about the *Dhartiputra*, *Kashaputra*, and what not. Do you not want the farmers to survive here? I would request the hon. Minister to strike a balance and try to make sure that the rights of the States are protected. He should also make sure that the livelihood of the people is protected and all the clauses which are detrimental to the principles of

federalism should be withdrawn. Thank you very much.

MR. DEPUTY CHAIRMAN: Thank you, Dr. John Brittas. Shri Aneel Prasad Hegde; maiden speech.

SHRI ANEEL PRASAD HEGDE (Bihar): Mr. Deputy Chairman, Sir, I rise to speak on the Wild Life Protection (Amendment) Bill, 2022.

First of all, I would like to congratulate the Government for inserting provisions to control the invasive alien species. Sir, these invasive alien species have caused irreparable loss elsewhere in the world and even in our country. These invasive alien species are not natural to our biome. Genetically modified organisms are also invasive alien species, Sir. These need deadly pesticides and herbicides. These herbicides and pesticides harm the bees. As you know, bees are pollinators. Because of the pollination we get more yield. सर, इसमें हाथी के बारे में भी जिक्र है। मैसूर के पास जो बांदीपुर फॉरेस्ट एरिया है, वहाँ लोग एचटी कॉटन की फसल उगाते हैं। वहाँ पर ड्रोन के माध्यम से हर्बिसाइड का छिड़काव होता है, जबकि वहाँ के कॉटन फील्ड्स में हाथी अधिक संख्या में आते हैं। इस बारे में आज तक स्टडी नहीं हुई है कि हर्बिसाइड के छिड़काव से हाथियों को क्या हानि पहुँची है। इन सब चीजों को ध्यान में रखते हुए हमारी पार्टी के नेता और बिहार के मुख्य मंत्री जी ने वर्ष 2009 में उस समय के तत्कालीन एन्वायरनमेंट मिनिस्टर को एक चिट्ठी तब लिखी थी, जब GEAC ने बीटी-ब्रिंजल को क्लियरेंस दिया था। I want to congratulate Shri Jairam Ramesh, who was the Environment Minister then. इन्होंने देश भर में सात जगह पर इसके बारे में पब्लिक हियरिंग रखी थी और लोगों तथा अपोजिशन को सुना था। उसके बाद, उन्होंने मोरेटोरियम लगा दिया। Sir, we are sorry to say that we got to know that on October 25<sup>th</sup>, GEAC, the Genetic Engineering Appraisal Committee, under your Ministry, has given clearance to genetically modified mustard. Sir, India is a centre of diversity for mustard and this crop would need a lot of herbicides because of which the pollinators will die and become extinct.

**श्री उपसभापति :** माननीय हेगडे जी, माननीय मंत्री जी कुछ कहना चाहते हैं।

**श्री भूपेन्द्र यादव :** माननीय हेगडे जी, मेरा आपके लिए काफी सम्मान है, लेकिन मेरा यह कहना है कि चर्चा वाइल्ड लाइफ एक्ट पर है, जीएम क्रॉप्स पर नहीं है। उसके लिए अलग से प्रश्न आएगा, मैं जवाब दूँगा। आप वाइल्ड लाइफ एक्ट पर बोलिए।...(व्यवधान)...

**श्री अनिल प्रसाद हेगडे :** पॉलिनेटर्स खत्म हो रहे हैं, बीज खत्म हो रहे हैं। आप अमेरिकन टेक्नोलॉजी लेकर आ रहे हैं, जबकि आप ऑर्गेनिक फार्मिंग के बारे में बात करते हैं! ...**(व्यवधान)**...

**श्री भूपेन्द्र यादव :** चर्चा वाइल्ड लाइफ एक्ट पर है।

**श्री उपसभापति :** माननीय हेगडे जी, the subject is 'Wild Life Protection (Amendment) Bill'.

**श्री अनिल प्रसाद हेगडे :** ठीक है, मैं आधे मिनट में अपनी बात समाप्त करता हूँ।

My appeal to you, Sir, is GMOs should also be listed as invasive alien species. I request you to take care that these invasive alien species are not introduced in the country as a precautionary principle. I would appeal to you through the Deputy Chairman that you should not rush through this Bill and be in a hurry.

SHRI JOSE K. MANI (Kerala): Sir, this Wildlife Protection (Amendment) Bill has a lot of concern, in general, and to the State of Kerala, in particular. As you know, Kerala is a small strip of land. On the national level extant, Kerala has only 1.1 per cent land area. Population-wise, it houses 3.13 per cent when we compare it to national level population. We have forest area about 27 per cent or 28 per cent which is more than the national average. The forest cover is 54 per cent when we compare it to the national level. The Government of India is claiming 33 per cent; we have 54 per cent. So, it is evident that the State Government of Kerala, the farmers and the people of Kerala protect the forest and also the environment. Now, this Bill has totally neglected the animals and human-animal conflicts. Kerala is one of the densely-populated States of India. It has very high forest cover. Since 2011, 34,875 incidents of wildlife conflicts have been reported in Kerala. During the last decade, more than 1,300 human beings lost their lives and more than 7,000 were injured. This is what has happened in Kerala alone. The Wildlife Protection Act states that this Act aims 'To protect the animals from humans', presuming that animals will be inside the forest. It was introduced in 1972, about 50 years back. More than seven decades have elapsed. The situation has changed now. Animals have started coming to the habitat area and attacking human beings. If we kill an animal for self-protection, we will be behind the bars and the animal is protected. If you take wild boar, it has huge population. After 2018 flood, 40 per cent of wild boars are not in the forest area; they have come to the habitat area. Wild boars are food to tigers, and they are coming out

of forest area to catch the wild boars, and they are also attacking the human beings. It is a fact of life.

Sir, there are some suggestions for the Government. First, declare animals like wild boar as vermin as their population has multiplied a thousand times and now lives in human habitations. The Government should amend the Wildlife (Protection) Act, 1972 to allow the State Governments to declare wild animals as vermin as and when the situation arises. Secondly, based on the existing wildlife law, people are not able to protect themselves against the attack from wild animals that encroach into their living spaces or agricultural lands. Amend the law to give protection to people who attack animals in self-defence and exempt them from charges. On the line of Motor Accidents Claims Tribunal, set up a Wildlife Accident Claims Tribunal for granting adequate and timely compensation for the loss of life and agricultural crops due to wildlife attacks. Lastly, in order to prevent further loss of human life and to control the damage caused by wild animals in areas outside the forest, 500 metre interior from there should be forest boundary, that is, Human Sensitive Zone so as to restrict wild animals at the Human Sensitive Zone border. ...*(Interruptions)*... Kerala has a huge forest cover of 54 per cent.

MR. DEPUTY CHAIRMAN: Thank you. Please conclude. ...*(Interruptions)*...

SHRI JOSE K. MANI: We are protecting the environment and the forest. ...*(Interruptions)*... The sensitive area should be inside so that the animals do not come out. ...*(Interruptions)*... \*

MR. DEPUTY CHAIRMAN: It is not going on record. Now, Shri Kanakamedala Ravindra Kumar. ...*(Interruptions)*...

SHRI KANAKAMEDALA RAVINDRA KUMAR (Andhra Pradesh): Thank you, Mr. Deputy Chairman, Sir, for giving me this opportunity. We have to discuss this Bill keeping in mind not only in the Indian scenario but also the global scenario. I would like to state that the ecological security and the environmental security means the protection and safety of the wild animals, birds and plants, as they are also part and parcel of the ecosystem. That is why, it is our prime responsibility and each and every citizen in the entire society should see to it that the wildlife, especially wild animals,

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\*Not recorded.



birds and plants are protected. Security and safety of these things have to be given the prime consideration.

In Clause 2, sub-clause (vi), prior to this Amendment, there was a definition which included cattle. Subsequently, in the 1991 Amendment, it was omitted. At the same time, there is a Part-I Schedule also which states that tamed animals have to be protected. My suggestion is that it should be incorporated in the Schedule because Asiatic elephant is there in the Bill. It includes Asiatic elephant, but excludes the tamed elephants. So, the tamed elephants should also be protected.

Now, I come to Clause 3 of the Bill which talks about 'invasive alien species'. I will give an example from my home State of Andhra Pradesh about the introduction of an exotic plant species in 1980s in Seshachalam Hills. It has disturbed the ecological balance in Chittoor, Kadapa and Nellore districts of Andhra Pradesh. Now, we have to replace it with native species. Otherwise, the entire biosphere of Seshachalam, which is home to several endemic plants like Red Sandal, Cycas, etc., would be destroyed. So, Clause 3, which deals with it, is a good move.

Secondly, in Appendix-2 of Schedule-IV, Item No.444, it has mentioned about *Pterocarpus Santalinus*. It is the scientific name for Red Sandal Tree which is available only in Seshachalam forest in Chittoor of Andhra Pradesh. It is smuggled out of the country by local smugglers. You might have seen if you saw the movie *Pushpa* recently which depicted these types of scenes. It is smuggled out of our country and any action for smuggling of Red Sandal comes under the Customs Act and not under the Wildlife Protection Act. It is because this tree is not covered under the Scheduled Species. So, I suggest for consideration of the hon. Minister to include Red Sandal under the relevant Schedule which will help to take action under this legislation, thereby we can reduce smuggling and save Red Sandal from extinction. In Andhra Pradesh, crores of rupees are earned by the smugglers, and the local Government is not taking any action to curb these practices.

Then, Clause 62 of the Bill empowers the Government of India to declare any animal as vermin. We call vermin as 'nuisance animals', as they destroy our crops, kill livestock and spread diseases. But, it does not mean that we kill them left and right! Nothing has been mentioned in this Clause on the process to be followed to identify as to which animals are vermin. No transparent and accountable process, based on ecological and social evidence, has been prescribed. (*Time-bell rings.*)

The movement of wild animals is declared as vermin. It loses legal protection and such animals become domestic animals and can be killed, tamed or traded. So, I feel it will have ecological consequences. (*Time-bell rings.*)

MR. DEPUTY CHAIRMAN: Ravindra Kumarji, please conclude.

SHRI KANAKAMEDALA RAVINDRA KUMAR: Even the National Board for Wildlife has to be categorically given such directions. Then, the Bill proposes to increase penalties. That is also a welcome step. These are the points that I wish to bring to the notice of the hon. Minister and urge him to act accordingly taking into consideration these appropriate suggestions. Thank you, Sir.

**श्री रामजी** (उत्तर प्रदेश) : उपसभापति जी, आपने मुझे इस बिल पर बोलने का अवसर प्रदान किया, इसके लिए आपका धन्यवाद। वाइल्ड लाइफ (प्रोटेक्शन) अमेंडमेंट बिल, 2022 के संबंध में माननीय मंत्री जी ने कहा कि सरकार के द्वारा CITES के बीच में इंटरनेशनल एग्रीमेंट होगा। इसमें कुछ शंकाएं मन में आती हैं कि हम इंटरनेशनल लेवल पर क्या अपने वाइल्ड एनिमल्स या प्लांट्स की ट्रेडिंग करने की शुरुआत करने जा रहे हैं? इसको रोकने के लिए क्या इसके अंदर कोई व्यवस्था है? CITES में यह बात देखी गई है कि कहीं न कहीं पूरे देश में लीगल या इल्लीगल रूप से वाइल्ड एनिमल्स या प्लांट्स की ट्रेडिंग की शुरुआत हुई है। इसमें कई सारी शंकाएं भी हैं।

उपसभापति जी, मैं आपके माध्यम से माननीय मंत्री जी से कहना चाहूंगा कि कई सारी चीजें देखने को मिली हैं कि वाइल्ड लाइफ (प्रोटेक्शन) बिल के तहत जो आदिवासी जंगलों में रहते हैं या वनवासी जंगलों में रहते हैं, उनको विस्थापित करने की व्यवस्था है। उनको सिर्फ दस लाख रुपये का मुआवजा मिलता है, लेकिन दस लाख रुपये में न तो वे जंगल से बाहर जाकर अपना घर बना सकते हैं और न ही अपने जीवन के भरण-पोषण की कोई व्यवस्था कर सकते हैं। इसको देखते हुए मैं आपके माध्यम से सरकार से कहना चाहूंगा कि इस व्यवस्था को बढ़ाकर 10 लाख की बजाय 25-50 लाख रुपये किया जाए। साथ ही अगर यह जंगल, जमीन किसी उद्योगपति के लिए खाली कराई जाती है, तो उसके लिए कठिन से कठिन नियम कानून बनाए जाएं, ताकि जंगल और इस जमीन में रहने वाले लोगों को सिर्फ प्रॉफिट के लिए नहीं हटाया जाए। छत्तीसगढ़ में हसदेव अरण्य की एक ऐसी घटना देखने को मिली है। हसदेव अरण्य को बचाने के लिए छत्तीसगढ़ के आदिवासी भाई लोग एक हुए, लेकिन वे हसदेव अरण्य को नहीं बचा पाए। वहां साढ़े चार लाख पेड़ काटने का आदेश हुआ। दस हजार आदिवासियों को विस्थापित करने का आदेश हुआ। उनको जबरन, फोर्सफुली विस्थापित किया गया, जबकि वे नहीं चाह रहे थे। उसके बाद वहां पर बड़ी-बड़ी कंपनियां आएंगी। वे वहां वन संपदा के साथ भूमि संपदा, खनिज संपदा के दोहन का काम करती हैं। इन चीजों के संबंध में मैं आपके माध्यम से माननीय मंत्री जी से कहना चाहूंगा कि इसके लिए कोई न कोई ठोस कदम उठाए जाएं और कोई ठोस व्यवस्था की जाए, ताकि जो वन आदिवासी या वनवासी हैं या आदिवासी समाज के लोग हैं, उनको बचाया जा सके।

साथ ही मैं आपके माध्यम से माननीय मंत्री जी का ध्यान अपने लखीमपुर खीरी की तरफ लाना चाहता हूँ। वहाँ का अधिकतम क्षेत्र वन आच्छादित है और तराई क्षेत्र होने की वजह से कई सारे जीव-जन्तु वहाँ के जंगलों में देखने को मिलते हैं। वहाँ टाइगर, भालू, चीतल, हिरन आदि तमाम तरह के वन्य जीव देखने को मिलते हैं। इन वन्य जीवों और वहाँ रहने वाले लोगों के बीच कई बार आपस में द्वंद्व होता है, उसमें कई लोगों की जान गई है। पिछले दो-तीन महीने के अंदर 6 लोगों की मौत टाइगर द्वारा हुई है। वहाँ पर सरकार की तरफ से केवल पांच लाख रुपये के मुआवजे की व्यवस्था है, जबकि महाराष्ट्र के अंदर अगर वन्य जीव के द्वारा किसी भी व्यक्ति की मौत होती है, तो बीस लाख रुपया मिलता है। सरकार यह प्रावधान लेकर आए कि इसमें एकरूपता होनी चाहिए। एक मनुष्य का जीवन महाराष्ट्र में बीस लाख रुपये है और उसी मनुष्य का जीवन उत्तर प्रदेश में पांच लाख रुपये का है। मैं आपके माध्यम से माननीय मंत्री जी से कहना चाहूँगा कि इसमें भी एकरूपता होनी चाहिए। ...**(समय की घंटी)**...

महोदय, मैं एक लास्ट प्वाइंट कहना चाहूँगा। चूंकि मैं लखीमपुर से हूँ, तो वहाँ के संबंध में एक और बात कहना चाहूँगा। तराई क्षेत्र होने की वजह से वहाँ पर बहुत सारे वेटलैंड बरसात के समय बन जाते हैं। उनमें तमाम तरह की जैव विविधता उत्पन्न होती है और बाहर से तमाम तरह के साइबेरियन पक्षी आते हैं, जो ठंडक में वहाँ पर रहते हैं। यहाँ तक सारस और हंस जैसे पक्षी भी वहाँ पर अपना बसेरा बनाते हैं, लेकिन कुछ दिनों से यह देखने को मिल रहा है कि बड़े-बड़े भू-माफिया अधिकारियों से मिलीभगत करके उन वेटलैंड को पार करके वहाँ पर प्लॉटिंग करते हैं और मकान बनाते हैं। इसको भी रोकने की व्यवस्था मैं आपके माध्यम से सरकार से चाहता हूँ, धन्यवाद।

SHRI G.K. VASAN (Kerala): Mr. Deputy Chairman, Sir, first of all, I thank you for giving me the opportunity to speak. Sir, it is our collective responsibility to protect the environment which is essential for the survival of flora and fauna. I would like to seek a clarification from the hon. Minister on one aspect.

Traditionally, the declaration of wild animal as vermin has been done without any scientific assessment or study, and, in the case of this Bill, it would now mean that species such as Striped Hyena, Indian Fox, Bengal Fox, etc., could be declared as vermin very easily. This would have far-reaching consequences for the environmental ecosystem and may result in an imbalance. It could also affect other endangered species, which could be harmed due to traps set out for hunting and sale of vermin. Therefore, Sir, there is a need for clarity on what types of animals can be declared as vermin. Overall sentiment and direction of the Bill is something that no well-wisher of the country on its flora and fauna can deny. With these words, I welcome the Bill. Thank you.

MR. DEPUTY CHAIRMAN: Now, Shri Abdul Wahab; not present. Shri Birendra Prasad Baishya; not present. Shri Binoy Viswam.

SHRI BINOY VISWAM (Kerala): Sir, I question the purpose of the Bill and the intention of the Government behind the Bill. When I question the intention, I would like to remind the Government and the hon. Minister the famous quote from our traditional scripts, which means to say 'the whole universe and the world is one place', the *Needam*. That was the concept of our forefathers and I share that view. I am a communist and I share that view that the universe and the world is '*Eka Needam*' in which all of us are supposed to live together. When we say 'all of us', it does not mean 'you' or 'me', the human kind, the rich people; no! This earth has a place for the wildlife also, for the plants also. All living beings should have a place there. That is the concept. If you allow me to quote Karl Marx, I will quote from him. He said 'man lives on nature, that is, nature is his body with which he must remain in continuous interchange if he is not to die. To say physical and spiritual life is linked to nature means that nature is linked to itself, for man is a part of nature.' This is the method of nature. I am asking you whether this idea is being shared by your Bill. Intent, modern scientific outlook, all have been ignored. Sir, I will again quote from Marx. "Even an entire society, a nation, or all simultaneously existing societies taken together are not the owners of the earth. They are simply its possessors, its beneficiaries and have to bequeath it in an improved state to succeeding generations." That is our duty. So, we have to bequeath it to the coming generations, but we are not fulfilling the duty. This Government is committed to Paris Agreement. We chair the G-20. In that way, we are committed to bio-diversity, to the environment, and in that way, to the wildlife also. I am telling the Minister very politely, many of the provisions of this Bill contradict the Biological Diversity Act. If we have time, we can explain it in bits. Sir, this is a trade oriented amendment. This is mainly for traders and traders are for profits. Wildlife and all its subsidiary parts are for international trade. You are talking of CITES. The CITES is regarding trade only. The full form is clear - International Trade in Endangered Species of Wild Fauna and Flora. You asked here ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Binoy Viswam ji, please conclude.

SHRI BINOY VISWAM: Sir, this Act affects the lives of the wild bees also. ...*(Interruptions)*... Bees are important for the country, for the economy also. ...*(Interruptions)*...

MR. DEPUTY CHAIRMAN: Binoy Viswam ji, please conclude.

SHRI BINOY VISWAM: All these basic approaches are forgotten in this Bill. Sir, I request you to reconsider this Bill. Please refer this Bill to a Standing Committee.

MR. DEPUTY CHAIRMAN: I am calling the next speaker now. Please conclude. You have taken more time.

SHRI BINOY VISWAM: Please refer this Bill to a Standing Committee. Support me, Sir. I request him to refer this Bill to a Standing Committee for proper debate and discussion to make it foolproof. I believe he will agree with me on this. Thank you, Sir.

**श्री राकेश सिन्हा** (नाम निर्देशित) : उपसभापति महोदय, मैं वाइल्ड लाइफ प्रोटेक्शन अमेंडमेंट बिल के समर्थन में बोलने के लिए खड़ा हुआ हूँ।

मैं मंत्री जी को बधाई देना चाहता हूँ कि एक वैल ड्राफ्टेड, वैल थॉट बिल को उन्होंने सदन के सामने प्रस्तुत किया है। जिस बात की कन्वेंशन ऑन इंटरनेशनल ट्रेड इन एंडेंजर्ड स्पीशीज़ की चर्चा आज से 20 वर्ष पहले होनी चाहिए थी, यह समझौता 1973 में वाशिंगटन में हुआ था। भारत ने 1976 में इसका रेक्टिफिकेशन किया। 1979 में इसका एक अमेंडमेंट हुआ था। 1976 से लेकर लगभग 40-50 वर्षों तक हमने इस पर ध्यान नहीं दिया। भारत को इसके लिए कई बार फटकार मिली। 183 देश इस कन्वेंशन में शामिल हैं, उनमें से 182 देशों से भारत के ट्रेड पर प्रतिबंध लगाने की भी धमकी दी गई थी। प्रधान मंत्री श्री नरेन्द्र मोदी जी के नेतृत्व में उन बातों पर ध्यान दिया जा रहा है, जो अब तक उपेक्षित थीं, लेकिन जो मानव अस्तित्व के लिए, पृथ्वी के अस्तित्व के लिए और हमारे पर्यावरण के लिए आवश्यक हैं, जो राजनीति का हिस्सा नहीं हैं। नई दिल्ली में चाहे जिसकी भी सरकार हो, पर्यावरण मंत्री और प्रधान मंत्री चाहे कोई भी हों, कुछ ऐसे मुद्दे होते हैं, जो मानव के अस्तित्व से, मानव के हित से और पृथ्वी के संरक्षण से जुड़े होते हैं, वे राजनीति का विषय नहीं हैं। दुर्भाग्य की बात है कि मैं जिस बात की आज चर्चा नहीं करना चाहता था, मैं इस बिल पर आने से पहले उन दो बातों की चर्चा करूंगा। विपक्ष से एक बात आई कि यह बिल संघीय व्यवस्था के प्रतिकूल है। कैसे प्रतिकूल है, उसकी कोई तार्किक बात नहीं कही गई। संघीय व्यवस्था कोई नारे की चीज़ नहीं है। संघीय व्यवस्था की पवित्रता को यह देश जानता है कि राज्य और केन्द्र के बीच हमारा सम्बन्ध एक पवित्र सम्बन्ध है, वह रिश्ता कोई ऑपॉर्च्युनिज़्म का नहीं है, अवसर का नहीं है, वह रिश्ता सिर्फ संवैधानिक बातों से ही स्थापित नहीं है। वह हमारी भावनात्मक बातों से स्थापित है।

भारत में 60 वर्षों से इन्वैसिव प्लांट्स और एनिमल्स के कारण 127 बिलियन रुपये का नुकसान पहुंचाया गया है। 127 बिलियन रुपये का तात्पर्य आप समझते हैं! खरबों रुपया आपने खो दिया। जिन ट्राइबल्स की बात कही जा रही है, जिस सहरिया ट्राइब की चर्चा करते हुए कहा गया

कि चीतों के लाने से वे ट्राइबल्स खतरे में आ गये हैं, उनको विस्थापित कर दिया गया है, गलत सूचनाओं के आधार पर सदन में ऐसी बात नहीं करनी चाहिए। सहरिया ट्राइब वहां पर है। मैं माननीय प्रधान मंत्री जी का इस बात के लिए अभिनंदन करना चाहता हूं। चीता भारत में अन्तिम बार 1947 में देखा गया। 1952 में ऑफिशियली कहा गया कि चीतों की समाप्ति भारत से हो गई। 8 चीतों को लाया ही नहीं गया, बल्कि हमारा जो पृथ्वी का परिवार है, हम जो अर्थ को मां मानते हैं और अर्थ में रहने वाला चाहे पशु-पक्षी हो, चाहे वनस्पति हो, चाहे मनुष्य हो, उस भारतीय संस्कृति और परम्परा में हम एक-दूसरे से जुड़े होते हैं। उन चीतों को लाने का काम प्रधान मंत्री जी ने जब किया तो सहरिया ट्राइब के 20 से 22 परिवारों को व्यवस्था के तहत वहीं पर उन्हें विस्थापित किया गया। सहरिया ट्राइब की स्थिति क्या हुई! जो सहरिया ट्राइब के लोग दो जून खाने के लिए तरसते थे, पर्यटन के कारण सहरिया ट्राइब के लोगों की आमदनी, उनकी पर कैपिटा इनकम बढ़ी है, जिस बात के लिए माननीय प्रधान मंत्री जी का अभिनंदन किया जाना चाहिए, भारत सरकार का अभिनंदन करना चाहिए।

**(सभापति महोदय पीठासीन हुए।)**

आज सहरिया ट्राइब में उन 8 चीतों के आने के बाद से उनका पूरा पर्यावरण बदल गया है, उनके जीवन का पर्यावरण बदल गया है। इसलिए पूरे देश और दुनिया को जानना चाहिए कि सिर्फ 8 चीते नहीं आए हैं, बल्कि भारत के वन्य जीवन के संरक्षण की दिशा में यह एक महत्वपूर्ण कदम है। इस महत्वपूर्ण कदम को लेकर उस ट्राइब के कंधे पर रख कर हम पर बंदूक नहीं चलानी चाहिए। आप वहाँ जाकर सहरिया ट्राइब से मिल कर आइए, जो नहीं गए हैं, जाकर देखें। पर्यटकों की संख्या बढ़ने का प्रभाव क्या होता है, यह शायद हम नहीं जानते हैं। यदि यही पर्यटन बिहार में बोध गया के नाम पर, वैशाली के नाम पर बढ़ गया होता, तो जीडीपी 7 प्रतिशत बढ़ता। आप पर्यटन नहीं बढ़ा रहे हैं, हम पर्यटन बढ़ा रहे हैं। जहाँ मौका मिल रहा है, हम लोगों के जीवन-स्तर को बढ़ाने का काम कर रहे हैं और वनवासियों के जीवन को सुरक्षित और संरक्षित कर रहे हैं।

सभापति महोदय, भारत में पूरी दुनिया का 8 प्रतिशत वाइल्ड लाइफ है। जो विविधता हमारे जीवन में है, वह विविधता हमारे वन्य जीवन में भी है। उस विविधता के संरक्षण में हमसे कहाँ चूक हुई? जब प्रधान मंत्री जी 'अमृत काल' कहते हैं, तो यह 'अमृत काल' सिर्फ हमारे लिए ही नहीं है, बल्कि उन पशु-पक्षियों के लिए भी है, जिनका शरण-स्थल भारत है। हम जिस संस्कृति से आते हैं, उस संस्कृति में हम सिर्फ स्वयं को नहीं देखते हैं, स्व को नहीं देखते हैं, बल्कि हम स्व की परिधि को इतना बड़ा करते हैं कि उसमें हमारे इर्द-गिर्द आने वाले पशु-पक्षी और वनस्पति भी आते हैं। क्या आपको मालूम है कि ऐसे 50 प्रतिशत पक्षी विलुप्त हो चुके हैं। वे क्यों विलुप्त हुए हैं? इसमें एक कारण तो प्रदूषण और पर्यावरण का होता है, दूसरा कारण ट्रैफिकिंग का है। दुनिया में जिस प्रकार की ट्रैफिकिंग होती है, उसमें पहली ट्रैफिकिंग नारकोटिक्स में है, दूसरी ह्यूमन ट्रैफिकिंग है, तीसरी फोरफीटेड चीजों की है और जो चौथी ट्रैफिकिंग है, वह वाइल्ड लाइफ की चीजों की है। सभापति महोदय, इसकी मार्केट कितनी बड़ी है! 2021 में इस ट्रैफिकिंग से 19.2 बिलियन डॉलर की मार्केट हुई है। इसे भारत के आँकड़ों में देखा जाए, तो पूरी दुनिया में

खरबों रुपए की ट्रैफिकिंग हो रही है, जिसमें भारत की भागीदारी 20 प्रतिशत है। यदि यह 50 खरब है, तो उसकी 20 प्रतिशत ट्रैफिकिंग भारत से होती है। जब हम उस ट्रैफिकिंग को रोक रहे हैं, जब हम उस ट्रैफिकिंग को रोकने के लिए कानून बना रहे हैं, तो उसमें कौन सी संघीय व्यवस्था को क्षति पहुँच रही है! क्षति उन माफियाओं को पहुँच रही है, जो अपने स्वार्थ के लिए पर्यावरण को समाप्त कर रहे हैं, जो अपने लाभ के लिए संघीय व्यवस्था को मोहरा बना कर हम पर आक्रमण कर रहे हैं। उन माफियाओं को, जो वन्य जीवन को समाप्त कर रहे हैं, उनके लिए यह खतरे की घंटी नहीं है, उनको सीधे-सीधे यह चेतावनी है।

सभापति महोदय, 1,20,000 प्लांट्स और एनिमल्स इन्वेसिव हैं। इन्वेसिव प्लांट्स और एनिमल्स उनको कहते हैं, जो किसी खास देश के नहीं होकर बाहर से आते हैं। बाहर से आने वाले ये प्लांट्स और एनिमल्स स्थानीय अर्थव्यवस्था को, पर्यावरण को खतरा पहुँचाते हैं। यानी इकोनॉमी को, इकोलॉजी को और एनवायरनमेंट को जो खतरा पहुँचाते हैं, ऐसे इन्वेसिव प्लांट्स हैं। इनकी संख्या 1,20,000 है, जो पूरी दुनिया के 6 देशों में हैं। उन 6 देशों में भारत भी है। वे देश हैं - यूनाइटेड स्टेट्स, यूनाइटेड किंगडम, ऑस्ट्रेलिया, ब्राज़ील, साउथ अफ्रीका और भारत। 1,20,000 प्लांट्स और एनिमल्स, जो भारत में भी हैं, में उनमें से एक का नाम लेना चाहता हूँ। 'लैंटाना कैमरा' नाम का एक इन्वेसिव प्लांट है, जो 1800 ईस्वी में भारत आया था। आज हिमालयन रीजन, जिसको टाइगर रीजन कहा जाता है, उसके 1,54,000 स्क्वेयर किलोमीटर में यह प्लांट फैला हुआ है। इन्वेसिव प्लांट्स का हमारे क्लाइमेट पर, हमारी इकोनॉमी पर क्या प्रभाव पड़ता है? इनसे हमारी सॉयल की प्रोडक्टिविटी घटती है, हमारी एग्रिकल्चरल प्रोडक्टिविटी घटती है और हमारा क्लाइमेट परिवर्तित होता है। यदि इन इन्वेसिव प्लांट्स को समाप्त करने की बात हो रही है, जिनमें 350 से अधिक आइडेंटिफाई किए जा चुके हैं, तो 3% ऐसे इन्वेसिव प्लांट्स भी हैं, जिनकी अभी तक हम जानकारी भी नहीं प्राप्त कर पा रहे हैं, चूंकि दशकों से, सदियों से ये प्लांट्स भारत में आते रहे हैं।

MR. CHAIRMAN: Hon. Member, you may continue tomorrow.

SHRI RAKESH SINHA: Thank you.

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## SPECIAL MENTIONS

### Need to establish Circle Office of Archaeological Survey of India (ASI) in Tripura

MR. CHAIRMAN: Now, I will take up Special Mentions. Shri Biplab Kumar Deb.

**श्री बिप्लब कुमार देब (त्रिपुरा):** सर, मैं सबसे पहले माननीय सभापति महोदय को प्रणाम करता हूँ और साथ ही साथ यह भी कहना चाहता हूँ कि राज्य सभा में मैं नया आया हूँ और आज मेरा पहला दिन है। हाउस में जो माननीय सदस्य बैठे हुए हैं, आप सभी का मैं अभिवादन करता हूँ, प्रणाम करता हूँ।

MR. CHAIRMAN: Hon. Member, like you, it is also my first day and we both must set very high standards. So we will avail the opportunity on some other occasion. Right now, confining only to the text...

SHRI BIPLAB KUMAR DEB: Okay, Sir.

MR. CHAIRMAN: Thank you.

**श्री बिप्लब कुमार देब :** सर, मैं त्रिपुरा के सम्बंध में अपनी बात उठाना चाहता हूँ।

MR. CHAIRMAN: You will have to read out the text.

**श्री बिप्लब कुमार देब:** महोदय, राष्ट्रीय धरोहर के रूप में त्रिपुरा में विश्वप्रसिद्ध माँ त्रिपुर सुंदरी मंदिर के अलावा उनाकोटि, पिलक, भुवनेश्वरी मंदिर और बॉक्सनगर सरीखे अद्वितीय सांस्कृतिक विरासत के पुरातात्विक स्थल हैं, जो राज्य के पर्यटन को चार चांद लगा सकते हैं। इनकी देख-रेख का जिम्मा भारतीय पुरातत्व सर्वेक्षण (ए.एस.आई.) के पास है। संस्था अपना काम बखूबी कर रही है, मगर राज्य में इसका सर्कल कार्यालय न होने की वजह से कई बार कम्युनिकेशन गैप की स्थिति उत्पन्न होती है। अगरतला में ए.एस.आई. का सर्कल ऑफिस होने से इन स्थलों के विकास और प्रचार-प्रसार में राज्य के साथ सहयोग बढ़ाने में मदद मिलेगी। इसके अलावा राज्य में स्थित पुरातात्विक महत्व के अन्य स्थानों के अन्वेषण और सांस्कृतिक रूप से महत्वपूर्ण अन्य पौराणिक स्थलों को खोजने और विकसित करने में भी सहायता मिलेगी।

महोदय, आज प्रधान मंत्री, श्री नरेन्द्र मोदी जी के नेतृत्व में समूचे नॉर्थ-ईस्ट का विकास हो रहा है। उनके मार्गदर्शन में त्रिपुरा सरकार भी प्राथमिकता पर राज्य के सांस्कृतिक और पुरातात्विक स्थलों के संरक्षण व उन्हें संवारने का कार्य कर रही है। पुरातात्विक महत्व के स्थलों के संरक्षण एवं सांस्कृतिक विकास से त्रिपुरा में पर्यटन क्षेत्र का विकास होगा। श्री मोदी जी के



नेतृत्व में डबल इंजन की सरकार त्रिपुरा के पर्यटन को विश्व मानचित्र पर स्थापित करने के लिए प्रयासरत है, इसलिए राज्य में ए.एस.आई सर्कल कार्यालय की स्थापना से प्रदेश के पुरातात्विक महत्व के स्थलों के संपूर्ण विकास और उनके संरक्षण में महत्वपूर्ण योगदान मिलेगा, जो नॉर्थ-ईस्ट क्षेत्र को भारत की 'अष्टलक्ष्मी' के रूप में स्थापित करने में मददगार साबित होगा।

महोदय, अतः सरकार से मेरा अनुरोध है कि त्रिपुरा में भारतीय पुरातत्व सर्वेक्षण के सर्कल कार्यालय की स्थापना की जाए।

DR. AMAR PATNAIK (Odisha): Sir, I associate myself with the Special Mention made by the hon. Member.

DR. SASMIT PATRA (Odisha): Sir, I too associate myself with the Special Mention made by the hon. Member.

DR. FAUZIA KHAN (Maharashtra): Sir, I too associate myself with the Special Mention made by the hon. Member.

DR. JOHN BRITTAS (Kerala): Sir, I too associate myself with the Special Mention made by the hon. Member.

MR. CHAIRMAN: Shri Sujeet Kumar, not present. Shri Sandosh Kumar P.

### **Need for enacting a law to prohibit black magic and superstitions**

**श्री संदोष कुमार पी.** (केरल) : महोदय, भारतीय संविधान का अनुच्छेद 51ए वैज्ञानिक स्वभाव के विकास को हर नागरिक का एक मौलिक कर्तव्य बनाता है, इसके बाद भी देश के सभी हिस्सों से काले जादू और जादू-टोने की खबरें बड़ी संख्या में आती हैं। ऐसी कुप्रथाओं के कारण अनेक नागरिकों की मृत्यु तक होती है। ये कुप्रथाएं संविधान के अनुच्छेद 21 द्वारा प्रदत्त जीवन के अधिकार का स्पष्ट उल्लंघन करती हैं। साल 2021 की राष्ट्रीय अपराध रिकॉर्ड ब्यूरो की रिपोर्ट के अनुसार, मानव बलि के कारण 6 जानें गईं, जबकि जादू-टोना 68 हत्याओं का कारण बना। साल 2020 में जादू-टोने के कारण 88 मौतें हुईं और 11 हत्याएँ मानव बलि के रूप में हुईं। वर्तमान भारतीय दंड संहिता काले जादू और अन्य अंधविश्वासी प्रथाओं के कारण किये गये अपराधों को रोकने के लिए सक्षम नहीं है। हत्या की सजा देने वाली आईपीसी की धारा 302 भी मानव बलि का संज्ञान हत्या होने के बाद ही लेती है। भारत के कुछ राज्यों जैसे महाराष्ट्र, कर्णाटक, छत्तीसगढ़ आदि ने इन कुप्रथाओं से निपटने के लिए पहले ही कानून बना लिया है, परन्तु अभी भी ऐसा कोई केन्द्रीय कानून नहीं है, जो विशेष रूप से जादू-टोना, अंधविश्वास या तंत्र-मंत्र से संबंधित गतिविधियों के कारण किये गये अपराधों से निपटता हो। राष्ट्रीय स्तर के कानून के अभाव में काले

जादू की परिभाषा भी निर्धारित नहीं है। इन सभी कारणों पर विचार कर केन्द्र सरकार को राष्ट्रीय स्तर पर एक व्यापक अंधविश्वास विरोधी कानून बनाने की पहल करनी चाहिए, जो सभी राज्यों और केन्द्रशासित प्रदेशों पर लागू हो।

DR. AMAR PATNAIK (Odisha): I associate myself with the Special Mention made by the hon. Member.

DR. V. SIVADASAN (Kerala): I too associate myself with the Special Mention made by the hon. Member.

DR. SASMIT PATRA (Odisha): I too associate myself with the Special Mention made by the hon. Member.

DR. FAUZIA KHAN (Maharashtra): I too associate myself with the Special Mention made by the hon. Member.

DR. JOHN BRITTAS (Kerala): I too associate myself with the Special Mention made by the hon. Member.

### **Need to frame legislations to honour India's international obligations**

PROF. MANOJ KUMAR JHA (Bihar): Mr. Chairman, Sir, every year, the Parliament passes domestic legislation that is consistent with India's obligations under various international covenants. However, India is also a signatory to various other human and socio-economic rights conventions that remain unfulfilled.

The International Covenant on Economic, Social and Cultural Rights (ICESCR) requires India to enact legislation to ensure civil and political rights for all citizens, without distinction of any kind. The Convention also talks about discrimination in the private spheres, such as by landlords refusing homes to a certain section of individuals.

However, no such legislation has been designed in India. The Committee on Elimination of Racial Discrimination in 2007 urged India to take more effective measures to tackle segregation and denial of equal access to healthcare and education to *Dalits* and *Adivasis* which persist despite the Atrocities Act.

Similarly, India is also a signatory to International Covenant on Civil and Political Rights which prohibits advocacy of national, racial or religious hatred that constitute incitement to discrimination, hostility or violence. Despite that, there is no separate legislation or strong laws on mob lynching.

Further, under the Genocide Convention, India is obliged to prevent crimes against humanity through international cooperation. However, Rohingyas were expelled from the Indian territory and sent to a place where their lives and freedom would be threatened. In light of this, I urge the Government to honour India's international obligations and bring in necessary legislations and amendments.

DR. AMAR PATNAIK (Odisha): I associate myself with the Special Mention made by the hon. Member.

DR. V. SIVADASAN (Kerala): I too associate myself with the Special Mention made by the hon. Member.

DR. SASMIT PATRA (Odisha): I too associate myself with the Special Mention made by the hon. Member.

DR. FAUZIA KHAN (Maharashtra): I too associate myself with the Special Mention made by the hon. Member.

DR. JOHN BRITTAS (Kerala): I too associate myself with the Special Mention made by the hon. Member.

**Need to conduct an independent audit by the CAG into the working of welfare schemes of the Union Government**

SHRI BINOY VISWAM (Kerala): Sir, rampant fraud and leaks in several welfare schemes funded by the Union Government have meant that the intended beneficiaries bear the brunt and are adversely affected. According to the statement made by the Minister of Agriculture and Farmers' Welfare, over Rs. 150 crores of fraud have occurred under the PM-Kisan Scheme due to ineligible beneficiaries drawing benefits. Several FIRs have already been filed in this regard across the country.

Similarly, the *Pradhan Mantri Bima Fasal Yojana*, a Scheme to provide insurance protection to farmers who face crop loss, has given abysmally low-sum insurance claims to farmers. Farmers have had to face harrowing distress due to such low payouts. Their distress is further compounded by the perpetual delays that farmers face in receiving their rightful insurance claims. Another project of the Union Government that was portrayed as one of its flagship schemes was the Pradhan Mantri Awas Yojana which aims to aid economically weaker sections of the society in building homes by providing subsidized home loans. This scheme has also fallen prey to fraud with the CBI having uncovered thousands of crores of scams where loans have been granted under fictitious and fake names.

Considering the magnitude of the scams in question, the Government can no longer afford to remain silent. There is an urgent need for the Government to immediately conduct an independent audit by the CAG into the workings of these schemes, prosecute the culprits, and restructure the schemes to check such fraud.

DR. AMAR PATNAIK (Odisha): Sir, I associate myself with the issue raised by the hon. Member.

SHRI SANDOSH KUMAR P (Kerala): Sir, I also associate myself with the issue raised by the hon. Member.

DR. SASMIT PATRA (Odisha): Sir, I also associate myself with the issue raised by the hon. Member.

DR. V. SIVADASAN (Kerala): Sir, I also associate myself with the issue raised by the hon. Member.

DR. JOHN BRITTAS (Kerala): Sir, I also associate myself with the issue raised by the hon. Member.

DR. FAUZIA KHAN (Maharashtra): Sir, I also associate myself with the issue raised by the hon. Member.

MR. CHAIRMAN: Shri G.V.L. Narasimha Rao; not present. Shri Elamaram Kareem; not present. Shri Sushil Kumar Modi; not present. Shri M. Shanmugam; not present. Dr. John Brittas; not present. Shri P. Wilson.

**Need for revising the income ceiling limit for Other Backward Classes (OBC)**

SHRI P. WILSON (Tamil Nadu): Sir, the Expert Committee headed by R.N. Prasad on 10.03.1993 identified creamy layer for exclusion of socially advanced persons and the Committee submitted a report categorizing the list of creamy layer persons for exclusion from OBC reservations which was accepted by the DoPT on 8<sup>th</sup> September, 1993, and adopted for implementation of the scheme of reservation for OBC in Central Services, and regarding the exclusion of creamy layer. The income limit threshold was initially fixed at Rs.1 lakh in 1993 and same was increased and last revised from Rs.6 lakh to Rs.8 lakh in September, 2017 by DoPT. The said income ceiling has not been revisited for more than five years and does not take into account inflation and changes in monetary value and time, leading to OBC persons from achieving equality, thereby, hampering the goal to social justice. The three year period for revision of ceiling of Rs.8 lacs for OBCs has already ended on 1.9.2020 and, therefore, it is the dire need of the hour to revise the income ceiling to Rs.15 lakhs as per NCBC-2015 recommendations with explicit mention that "income from salaries, agriculture and traditional artisanal professions are excluded from income tax." This will enable the OBC students to apply for admission in higher educational institutions as well as for Government employment from the academic year 2023 onwards. Alongside, the factors determining creamy layer should also be amended to include more than just the economic factor alone.

I, therefore, urge upon the Government to take necessary steps for revising the income ceiling limit for OBCs.

DR. AMAR PATNAIK (Odisha): Sir, I associate myself with the issue raised by the hon. Member.

SHRI SANDOSH KUMAR P (Kerala): Sir, I also associate myself with the issue raised by the hon. Member.

PROF. MANOJ KUMAR JHA (Bihar): Sir, I also associate myself with the issue raised by the hon. Member.

SHRI BINOY VISWAM (Kerala): Sir, I also associate myself with the issue raised by the hon. Member.

DR. FAUZIA KHAN (Maharashtra): Sir, I also associate myself with the issue raised by the hon. Member.

DR. SASMIT PATRA (Odisha): Sir, I also associate myself with the issue raised by the hon. Member.

DR. JOHN BRITTAS (Kerala): Sir, I also associate myself with the issue raised by the hon. Member.

MR. CHAIRMAN: Hon. Members, if the House permits, the sitting be continued till the completion of Special Mentions. Now, Shri Abdul Wahab.

6.00 P.M.

**Need for Minimum Pension Scheme and full coverage under the ECHS medical plan  
for Indian ex-serviceman (ORS category) who fought in the 1971  
Bangladesh Liberation War**

SHRI ABDUL WAHAB (Kerala): Sir, in 1971, India and its army played a significant role in the liberation of Bangladesh. However, after the war, with the implementation of Third Pay Commission, many of the soldiers who bravely fought the Pakistani army were forced to retire citing various reasons. On February 22, 2019, THOUGH our hon. Prime Minister agreed to their request for medical expenditure under the ECHS for all, the demand for consideration of minimum pension for Ex-servicemen under the category of other rank service were not taken into account. I urge the Government particularly the office of Prime Minister to consider the demand of all who fought against Pakistan in Bangladesh Liberation War with a service of seven years to be considered for minimum pension scheme and full coverage under the ECHS medical plan.

DR. AMAR PATNAIK (Odisha): Sir, I associate myself with the issue raised by the hon. Member.

SHRI SANDOSH KUMAR P (Kerala): Sir, I also associate myself with the issue raised by the hon. Member.

DR. SASMIT PATRA (Odisha): Sir, I also associate myself with the issue raised by the hon. Member.

DR. JOHN BRITTAS (Kerala): Sir, I also associate myself with the issue raised by the hon. Member.

DR. FAUZIA KHAN (Maharashtra): Sir, I also associate myself with the issue raised by the hon. Member.

DR. L. HANUMANTHAIAH (Karnataka): Sir, I also associate myself with the issue raised by the hon. Member.

LT. GEN. (DR.) D.P. VATS (RETD.) (Haryana): Sir, I also associate myself with the issue raised by the hon. Member.

**Need to approve and allocate funds for the infrastructure development project for  
betterment of Scheduled Tribes population of Kolli Hills in Namakkal  
District of Tamil Nadu**

SHRI K.R.N. RAJESHKUMAR (Tamil Nadu): Hon. and respected Chairman, Sir, first of all thank you for allowing permitted Special Mention after 6.00 pm. I would also like to convey my wishes to you. This day in your life is historical day, first day in Session of Rajya Sabha.

Sir, Kolli Hills in Namakkal district, Tamil Nadu is full of tribal population, approx. 35,000 people living in 14 hamlets/villages at an attitude of 4,500 Ft., spread across approximately 280 km. These people do not have access to proper internet connectivity and network coverage which in-turn affects their daily life. People from these villages are climbing up and down daily for their medical, commercial and other needs. Assessing employment job portals, receiving email communications, internet banking facility, online education are nightmares for them. Under Article 275 (1) of tribal development grants, to develop their livelihoods and to bridge the gap between Scheduled Tribes (ST) population and others, to accelerate development of STs by ensuring Education and health needs, Chief Secretary of Tamil Nadu sent a proposal to develop infrastructure to attain below goals: (1) Giving high speed Internet connectivity through long distance wireless points. (2) Mentoring the tribal students through online interaction from different parts of the world by experts to bring them at par with urban students. (3) Connecting Primary Health Center (PHC) to give telemedicine facility with the help of community Assistants. (4) Addressing malnutrition and other basic health issues of tribal students and community.

Total estimate for 122 places - 56,912,229 Rupees (Rs.5.69 crores).

I humbly request the hon. Minister via this Special Mention (U/R 180A) to approve and allocate funds for this project for the betterment of ST people of Kolli Hills, Namakkal District, Tamil Nadu; under Article 275(1) of tribal development grants.

DR. AMAR PATNAIK (Odisha): Sir, I associate myself with the issue raised by the hon. Member.

DR. SASMIT PATRA (Odisha): Sir, I also associate myself with the issue raised by the hon. Member.

DR. V. SIVADASAN (Kerala): Sir, I also associate myself with the issue raised by the hon. Member.

DR. JOHN BRITTAS (Kerala): Sir, I also associate myself with the issue raised by the hon. Member.

DR. FAUZIA KHAN (Maharashtra): Sir, I also associate myself with the issue raised by the hon. Member.

MR. CHAIRMAN: Shri Muzibulla Khan; not present. Now, Shri A.A. Rahim.

### **Proposed Disinvestment of HLL Lifecare Limited**

SHRI A.A. RAHIM (Kerala): Sir, the HLL Lifecare limited is a Government of India owned Public Sector Undertaking in Thiruvananthapuram, Kerala. It produces various healthcare products and its brands have large marketshare in the country and abroad as well. HLL has its head office in Thiruvananthapuram and factories in 7 locations across India. Four of the factories were built in Kerala, such as Peroorkada, Aakkulam, Kakkanad and Irapuram. The rest 3 factories are in Belgaum, Manesar and Indore. HLL currently has 220 pathology labs, 47 imaging centres and 6 labs under the brand name Hindlabs. It runs a total of 253 pharmacies across India. HLL runs a subsidiary with the name of HLL Infra Tech Services Ltd. In 2020-21, the company reported a turnover of Rs. 5,081 crore. It is employing thousands of persons across States. The HLL also played a key role in providing assistance during the



COVID pandemic. This was particularly possible as it is a public sector unit and is not operating merely to make a profit but to serve a public purpose. Hence, HLL must not be disinvested and privatised. HLL factory in Kerala is situated on the land given by the State Government in view of advancing the public sector. Given that circumstance, Kerala has the right to retain HLL as State's Public Sector Unit (PSU) that is free from the Centre's hold. The land and assets owned by HLL should, therefore, be returned to Kerala or alternatively the State should be allowed to participate in its auction. Thank you, Sir.

SHRI SANDOSH KUMAR P (Kerala): Sir, I associate myself with the Special Mention made by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the Special Mention made by the hon. Member.

DR. V. SIVADASAN (Kerala): Sir, I also associate myself with the Special Mention made by the hon. Member.

DR. JOHN BRITTAS (Kerala): Sir, I also associate myself with the Special Mention made by the hon. Member.

DR. SASMIT PATRA (Odisha): Sir, I also associate myself with the Special Mention made by the hon. Member.

DR. FAUZIA KHAN (Maharashtra): Sir, I also associate myself with the Special Mention made by the hon. Member.

### **Need for revising sharing patterns of Centrally-Sponsored Schemes (CSS) for Odisha**

DR. AMAR PATNAIK (Odisha): Mr. Chairman, Sir, inter and intra-State regional imbalances stem from an asymmetric growth exacerbated by the historical socio-economic backwardness of vulnerable groups, calling for the focused attention of the Government. The Aspirational Districts Programme is a step in that direction, with Odisha having 10 out of those 112 districts.

However, without any budgetary allocation and the delinking of 8 Centrally Sponsored Schemes to have a steep increase in the State's share, an immense financial burden has been imposed on Odisha's exchequer.

Further, the unique geo-climatic conditions of Odisha make it vulnerable to multiple natural disasters. The total financial losses incurred by Odisha due to natural calamities from 1994-95 to 2019-20 amount to Rs. 85,313 crore.

As per the Revenue and Disaster Management Ministry of Odisha, the State incurred a loss of over Rs. 1,471 crores to cyclones in 2020-21, impacting over 60 lakh lives, exclusive of the losses of capital assets.

The hon. Chief Minister, Shri Naveen Patnaik, representing 4.5 crore people of Odisha for the last 22 years, has been demanding 'natural calamity' to be included as a criterion for Special Category Status or, have the status of 'Special Focused States' with benefits at par with North-Eastern and Himalayan States.

Thus, Sir, through you, I urge the Central Government to rework the sharing patterns of Centrally Sponsored Schemes in line with the geo-climatic, economic, and sociological necessity of States like Odisha. A special allocation should accompany this on developing disaster-resilient power infrastructure with underground cabling connections, and a coastal embankment for guarding against ocean water surges. Thank you, Sir.

DR. FAUZIA KHAN (Maharashtra): Sir, I associate myself with the Special Mention made by the hon. Member.

DR. JOHN BRITTAS (Kerala): Sir, I also associate myself with the Special Mention made by the hon. Member.

DR. SASMIT PATRA (Odisha): Sir, I also associate myself with the Special Mention made by the hon. Member.

MR. CHAIRMAN: Shri Sanjeev Arora, not present. Dr. V. Sivadasan, please.

### **Need for development of Kannur Railway Station**

DR. V. SIVADASAN (Kerala): Sir, Kannur Railway station, situated at the heart of the city is an important gateway to the historic land of Kannur.

Kannur has one of the largest networks of co-operatives in India and the district has an educated and skilled population. Kannur is unique in having the largest network of public libraries in India. The land has immense tourism potential as the less explored areas of the district are attractive to those who pursue experience tourism.

The railway station at Kannur becomes an important connecting point in ensuring outward and inward mobility and, hence, there is a need to develop it to international standards. The Government should pay special attention to the railway station by improving the facilities which are quite minimal now. A railway station of international standards will be a great boost to the economic potential of the 'Land of Looms and Lores'. The development of Kannur railway station will also enhance the potential of the Kannur Airport and a synergy of all these avenues of mobility will help in the all-round development of Kannur. The immediate action by the Railways in this regard is essential for the land to achieve its true potential. Thank you, Sir.

DR. SASMIT PATRA (Odisha): Sir, I associate myself with the Special Mention made by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the Special Mention made by the hon. Member.

DR. JOHN BRITTAS (Kerala): Sir, I too associate myself with the Special Mention made by the hon. Member.

DR. FAUZIA KHAN (Maharashtra): Sir, I also associate myself with the Special Mention made by the hon. Member.

SHRI SANDOSH KUMAR P (Kerala): Sir, I also associate myself with the Special Mention made by the hon. Member.

**Need to inspect the medical standards of sanitary pads being produced in India by popular brands**

DR. FAUZIA KHAN (Maharashtra): Sir, a study conducted by Toxics Link, a Delhi based NGO in November, concluded that two of the most popular sanitary pads of the country contain six kinds of phthalates. Phthalates are most popularly employed as plasticisers in several products, referring to chemicals that ensure a product is soft, flexible, and has reduced friction on the surface. Their usage has dominated the production of plastic products for a long time now. Their presence of sanitary pads can induce endometriosis, complications in pregnancy, underdevelopment of the foetus, hypertension, etc. The presence of VOCs, used to add fragrance, has further alarmed the situation, as they can potentially have harmful effects on human health. These chemicals are easily procured by the manufacturers due to a loophole in the Bureau of Indian Standards' (1980) prescribed test. This test is to evaluate the absorbent fillers and pad texture but remains silent on the toxicity of ingredients so utilised. The optional nature of the test which determines the toxicity of the ingredients is also witnessed in the US Food and Drugs regulations and in countries like France, Australia and China. Hence, a structured approach accompanied by a study/test of the sanitary pads available in the market should be our top priority. The consumers should be made aware of the presence of such chemicals by 'labelling' these products. It is high time that the Government commences to improve and strengthen the standards prescribed suiting the modern day scientific advancements, which would ultimately protect the women and mothers of our country.

DR. SASMIT PATRA (Odisha): Sir, I associate myself with the Special Mention made by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I associate myself with the Special Mention made by the hon. Member.

DR. JOHN BRITTAS (Kerala): Sir, I associate myself with the Special Mention made by the hon. Member.

DR. V. SIVADASAN (Kerala): Sir, I associate myself with the Special Mention made by the hon. Member.

SHRI BINOY VISWAM (Kerala): Sir, I associate myself with the Special Mention made by the hon. Member.

SHRI SANDOSH KUMAR P (Kerala): Sir, I associate myself with the Special Mention made by the hon. Member.

MR. CHAIRMAN: Shri Ajay Pratap Singh; not present. Dr. John Brittas.

**Need to implement recommendations of various Commissions in relation to  
Governors and their role**

DR. JOHN BRITTAS (Kerala): Hon. Chairman, Sir, please don't take objection to what I am going to say now because it is with regard to the role of Governors and Central-State relations.

Dr. Ambedkar, during Constituent Assembly debates referred to the Governor's position as ornamental and said that he has no functions which he can discharge by himself. Article does not confer power to overrule the Ministry on any particular matter. According to the principles of the new Constitution, he is required to follow the advice of his Ministry in all matters. Seventy-three years later, the status quo is anything but what has been envisaged by the framers of Constitution. Holding a Bill passed by the Assembly instead of assenting or returning it for reconsideration as soon as possible as per Article 200, misquoting the limited discretionary power of Governors under Article 163 etc. are common occurrences these days. Sarkaria Commission, M. M. Punchhi Commission, National Commission to Review the Working of the Constitution (Justice Venkatachaliah Commission) as well as the Supreme Court have all stressed over the years the importance of Governor as an autonomous and impartial agent who would serve as a bridge between the State and the Centre. Various Commissions also recommended for introducing the procedure of consultation with the State Chief Minister in the selection of Governors and time-limit for taking decisions by Governors on granting assent or reserving a Bill for consideration of the President or returning a Bill for reconsideration. But none of those recommendations have been accepted by the Government in letter and spirit so far. I urge upon the Government to take urgent steps to implement the recommendations of the said Commissions vis-a-vis the Governors.

SHRI K.R.N. RAJESHKUMAR (Tamil Nadu): Sir, I associate myself with the Special Mention made by the hon. Member.

SHRI P. WILSON (Tamil Nadu): Sir, I associate myself with the Special Mention made by the hon. Member.

SHRI A.A. RAHIM (Kerala): Sir, I also associate myself with the Special Mention made by the hon. Member.

DR. SASMIT PATRA (Odisha): Sir, I too associate myself with the Special Mention made by the hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the Special Mention made by the hon. Member.

DR. FAUZIA KHAN (Maharashtra): Sir, I also associate myself with the Special Mention made by the hon. Member.

DR. V. SIVADASAN (Kerala): Sir, I also associate myself with the Special Mention made by the hon. Member.

SHRI BINOY VISWAM (Kerala): Sir, I also associate myself with the Special Mention made by the hon. Member.

DR. L. HANUMANTHAI AH (Karnataka): Sir, I also associate myself with the Special Mention made by the hon. Member.

SHRI SANDOSH KUMAR P (Kerala): Sir, I also associate myself with the Special Mention made by the hon. Member.

MR. CHAIRMAN: I think, everyone has had it.

Hon. Members, the House stands adjourned to meet at 1100 hours on Thursday, the 8<sup>th</sup> December, 2022.

*The House then adjourned at sixteen minutes past six of the clock till eleven of the clock on Thursday, the 8<sup>th</sup> December, 2022.*

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